

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI
ORIGINAL APPLICATION NO. 1313 OF 2024**

IN THE MATTER OF:

V SRIKANTH

... APPLICANT

VERSUS

STATE OF ANDHRA PRADESH & ORS. ... RESPONDENTS

INDEX FOR VOLUME-V

S.NO	PARTICULARS	PAGES
46.	<u>ANNEXURE- 45 (COLLY)</u> A copy of half yearly Compliance Report dated 30.05.2025 and Acknowledgment screen shot.	1090 – 1298

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**[KARANJAWALA & CO.]
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PLACE: NEW DELHI

DATE: 26.09.2025



Ref: BSET/ENV/ADANI-AMC/2025

Date: 30 .05.2025

To

M/s Adani Krishnapatnam Port limited
Muthukur (M), SPSR Nellore Dist.,
Andhra Pradesh.

Kind Attn. *Mr. Kaushal Singh (HOD-EHS)*

Sub: Certified Six-Monthly Compliance Report for EC & CRZ Clearance, Consent for Establishment, and Consent for Operation of Adani Krishnapatnam Port Limited, Muthukur Mandal, SPSR Nellore District, Andhra Pradesh.

Ref:

1. EC Order No.10-22/2005-IA-III dated 26.07.2006. No.10-08/2016-IA-III dated 11.01.2021(Phase I)
2. EC & CRZ Clearance F. No. 11 – 62 / 2009 – IA.III dated: 13th November 2009 (Phase II)
3. EC vide Order No.10-08/2016-IA-III dated 11.01.2021(Phase III)
4. CFE vide no:633/APP/CB/CFE/RO-NLR/HO/2010 dated 25.02.2021
5. CFO vide no: APPCB/VJA/NLR/11344/CFO/HO/2019 dated 11.11.2022

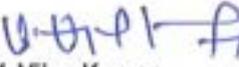
With reference to the above, we are submitting the certified compliance reports related to the Environmental Clearance (EC), Coastal Regulation Zone (CRZ) Clearance, Consent for Establishment and Consent for Operation for M/s Adani Krishnapatnam Port Limited, located at Muthukur (M), SPSR Nellore District, Andhra Pradesh, for the period from October 2024 to March 2025.

These reports have been prepared and duly certified by B S Envi-Tech Pvt. Ltd., a NABET-accredited Category A EIA Consultant and NABL-accredited analytical laboratory.

We kindly request you to acknowledge receipt of the submitted documents and arrange for the prompt release of the pending payment.

Thanking you,

Very truly yours,
For B S Envi - Tech Pvt. Ltd.


V. Vijay Kumar
Authorized Signatory
Encl: All above

HALF YEARLY COMPLIANCE REPORT

on the Conditions Stipulated in
Environmental & CRZ clearance



adani
Ports and
Logistics

**ADANI KRISHNAPATNAM PORT
LIMITED**

Muthukur (M), SPSR Nellore Dist., Andhra Pradesh

FOR THE PERIOD: October-2024 To March-2025

- ✚ Ref: EC-vide Order No.10-22/2005-IA-III dated 26.07.2006. No.10-08/2016-IA-III dated 11.01.2021(Phase I)
- ✚ EC & CRZ Clearance F. No. 11 – 62 / 2009 – IA.III dated: 13th November 2009 (Phase II)
- ✚ vide Order No.10-08/2016-IA-III dated 11.01.2021(Phase III)

Project Proponent	Environmental Consultant
<p>M/s. Adani Krishnapatnam Port limited Muthukur (M), SPSR Nellore Dist, Andhra Pradesh – 524344 Phone: +91-891-2377999 Fax: +91-891-237 7046</p>	<p>B.S. Envi – Tech Pvt. Ltd., #12-13-1270/71/73, Amity Ville, 4thFloor, Beside Spencer Super Market, St. Ann's Road, Tamaka, Secunderabad-500017 Accreditation No: NABET/EIA/2326/RA 0302 (Rev .01) NABL Certificate No: TC-5233 & MoEFCC Recognised Laboratory</p>

INTRODUCTION

The Krishnapatnam Port has its historical background. When Sri Krishnadeva Raya, the Vijayanagar Emperor, used to operate the port, thus the name was given to it as Krishnapatnam Port & now the name has been changed to Adani Krishnapatnam Port Limited (AKPL). AKPL, a private port operator located on the East Coast of India, an all-weather worldclass deep-water port of international standards and capable of handling Cape Size vessels round the clock throughout the year.

The port caters to land locked hinterland of South India with multimodal connectivity. Seamless connectivity by road and rail with very close proximity to National Highway 16 and National Rail Network (Chennai – Kolkata Main Line).

AKPL has got State of Art Infrastructure, Mechanized Handling Systems and dedicated storage yards which provides clean and contamination free handling facilities for bulk and break-bulk cargo.

AKPL is AEO Certified Port and has Customs EDI Connectivity with Customs Office headed by Joint Commissioner which is located within the port for faster custom clearance and quick assessment of cargo and containers.

AKPL is an ISMS Certified Port in relation to Core Port Operations – Information Technology, HR & Admin., Finance & Account, Safety & Environment, Security, Engineering Services, Dry Cargo Operations, Dredging, Commercial & Stores, Container Operations, Marine Services, and Railway Operations.

AKPL is an ISO 28000: 2007, ISO 9001:2015, ISO 14001 2015, ISO 45001:2018, and ISO 50001:2018, Certified Port for providing Port facilities for berthing, double banking, handling of ships, bulk, breakbulk, liquid and containerized cargoes, its storage and transportation by road, rail, pipeline and conveyor.

As per the Environment Impact Assessment (EIA) Notification dated 14th September 2006 and the amendments thereof, Krishnapatnam port is classified under 'Category A' as schedule under activity 7(e).

LOCATION OF THE PROJECT

Adani Krishnapatnam Port is located at 14^o15'10" N Latitude and 80^o08'05" E Longitude in the SPSR Nellore District, Muthukur Mandal, Andhra Pradesh, along east coast of India about 180 km to north of Chennai Port. **Fig - 1** shows the approved layout.

AKPL has easy access to the hinterlands in proximity covering Andhra Pradesh, Karnataka and North Tamil Nadu by road, rail and air. It has become the largest automated port in South Asia.

STATUTORY APPROVALS**ENVIRONMENT & CRZ CLEARANCES FROM MOEFCC**

- For Phase – I -received vide Order No. 10-22/2005-IA-III dated 26th July 2006
- For Phase II – received vide F. No. 11 – 62 / 2009 – IA.III dated 13th November 2009 and extended vide Order even No. dated 18.08.2015 & 16.04.2018 and amended vide order dated 16.3.2016.
- Phase III – received vide File No: 1018/2016-IA.III dated 11.01.2021.

Approval of Name Change from Krishnapatnam Port Company Limited to Adani Krishnapatnam Port Limited

Date of MoEFCC Approval	Environment Clearance dated	Project	From	To
10.03.2021	11.01.2021	Expansion of Krishnapatnam Port (Phase - III)	Krishnapatnam Port Company Limited	Adani Krishnapatnam Port Limited
08.02.2022	13.11.2009	Expansion of Krishnapatnam Port (Phase - II)	Krishnapatnam Port Company Limited	Adani Krishnapatnam Port Limited
08.02.2022	26.07.2006	Expansion of Krishnapatnam Port (Phase - I)	Krishnapatnam Port Company Limited	Adani Krishnapatnam Port Limited

CONSENT TO ESTABLISHMENT (CTE) from A.P. Pollution Control Board

- Order No. APPCB/VJA/NLR/633/HO/2004/9 - 467 dt. 25.05.2004. **The Phase - I facility was commissioned during the year 2009.**
- Order No. 633/PCB/CFE/RO-NLR/HO/2010-390 dated 08.05.2010. Extended vide Order dated 02.07.2015 and amended vide Orders dated 14.03.2014, 02.07.2015, 10.02.2016, 04.01.2017 & 22.02.2018.
- Order No: 633/APPCB/CFE/RO-NLR/HO/2010 Dt. 25.02.2021 and amended vide order dated 06.04.2021 and 16.07.2021.

CONSENT TO OPERATE (CTO) from A.P. Pollution Control Board

- Order No. APPCB/VSP/VJA/NLR/633/CFO/HO/2009-582, dated 08.06.2009
- Order No. APPCB/VJA/NLR/11344/CFO/HO/2018 dated 29.07.2018 & 30.08.2018 which is valid till 31st October 2023.
- Order No: APPCB/VJA/NLR/11344/CFO/HO/2019 dated 11.11.2022 valid till 31.08.2027. This CFO has superseded all CFO, and its amendments issued by APPCB earlier.

Presently, AKPL is operating 13 berths, with an approved cargo handling capacity of 78 MTPA of non-container cargo and 2.0 MTEUs PA of container cargo.

OPERATIONS

The Cargo comprises mainly of Coal, Gypsum and Granite. The bulk Liquids are handled through the ship's pumps. Pipelines have been provided for transportation of liquid cargo from berths to tank farms of users.

- AKPL is currently operating 13 No. of Berths.
- Out of which Berth No. N1 and N2 are Container berths, Berth No. N4, N6, N7, N8, NW1, NW2 & NW3 are fully mechanized berths.
- Berths N3, N5 & S4 are semi-mechanized berths. Berth no L4 is Liquid Jetty dedicated for POL products.

APPROVED CARGO PROFILE AS PER EC & CRZ CLEARANCE OF MOEF & CC

Cargo	Capacity approved till Phase II	Phase III Proposed expansion	Total after implementation of Phase III
Coal	51 MMTPA	88 MMTPA	139 MMTPA
Iron Ore	8 MMTPA	-	8 MMTPA
General Cargo	9 MMTPA	10.5 MMTPA	19.5 MMTPA
Liquid Cargo	-	51.7 MMTPA	51.7 MMTPA
Container	2 MTEUsPA	1.1 MTEUsPA	3,1 MMTPA
No. of Berths	12 Berths	Approved 16 (Incl. 3 Liquid Berths & and 3 SBMs Constructed 1 Liquid jetty	28 berths
Total Capacity	68 MMTPA (Non- Container) + 2 MTEUs PA (Container)	150.2 MMTPA (Non- Container) + 1.1 MTEUs PA (Container)	218.2 MMTPA (Non- Container) + 3.1 MTEUs PA (Container)

AKPL is presently operating 13 No. of Berths.

S. No	Name of the Berths	Type of Cargo handled	Type of Loading/ Unloading System
1.	N1	Container berth	Mechanized
2.	N2	Container berth	Mechanized
3.	N3	General Cargo berth	Semi-Mechanized
4.	N4	General Cargo berth	Fully Mechanized
5.	N5	Coal cargo berth	Semi-Mechanized
6.	N6	Coal cargo berth	Fully Mechanized

S. No	Name of the Berths	Type of Cargo handled	Type of Loading/ Unloading System
7.	N7	Coal cargo berth	Fully Mechanized
8.	N8	Coal cargo berth	Fully Mechanized
9.	NW1	Multipurpose	Fully Mechanized
10.	NW2	Iron Ore	Fully Mechanized
11.	NW3	General Cargo	Fully Mechanized
12.	S4	Coal cargo berth	Semi-Mechanized
13.	L4	Liquid jetty for POL products	Pipelines

EC & CRZ Clearance for Expansion of Krishnapatnam Port (Phase – I) at SPSR Nellore District, Andhra Pradesh vide Order No.10-22/2005-IA-III dated 26.07.2006.

Third-Party Six-Monthly Compliance Report (October, 2024 – March, 2025)

S. No	MoEF Stipulations	Compliance Status
(A)	Specific Conditions	
i.	All the conditions stipulated by Andhra Pradesh State Pollution Control Board in their letter Order No. APPCB/VJA/NLR/633/HO/2004/9/467, dated 25.05.2004 should be strictly implemented.	The conditions stipulated by Andhra Pradesh State Pollution Control Board in their letter Order No. APPCB/VJA/NLR/633/HO/2004/9/467, dated 25.05.2004 are being complied with.
ii.	Detailed plan for protection of the 9 acres of the mangroves should be provided.	Complied. <ul style="list-style-type: none"> ➤ 9 Acres of mangroves are under protection. ➤ Display boards and fencing have been erected to protect the mangrove area. ➤ The Mangrove Mapping study was carried out by NIOT, Chennai in the year 2017-18, and 2019 and reported that no adverse impact observed on the existing mangroves. ➤ A latest study for Mangrove Mapping and carbon sequestration was carried out by Falcon Resilient Infra Consultants, Hyderabad in the month of October - 2024.
iii.	The fisherman and salt pan workers should be rehabilitated as per the Rules of Government of Andhra Pradesh.	Complied. <ul style="list-style-type: none"> ➤ Rehabilitation (R&R) of fishing villages was carried out by Government of Andhra Pradesh (GoAP) as per Government norms. ➤ R&R package to displaced families and a Project Affected families were implemented by the GoAP. ➤ The total number of 450 Fishermen families Rehabilitated by GOAP. A copy of letter No. 2736/P.I (1)/2007 dated Copy attached as Annexure 1
iv.	Adequate shore protection measures, including construction of revetments/rip-raps, should be taken up based on the scientific studies. The action plan for implementing the shore protection measures should be submitted to this Ministry within 6 months from the date of receipt of this letter.	Complied. <ul style="list-style-type: none"> ➤ Hydro dynamic studies were conducted by M/s. HR Wallingford, UK. ➤ M/s. Indian National Centre for Ocean Information Services (INCOIS), Hyderabad has been monitoring using satellite imagery ➤ AS per the INCOIS Report for the period October 2008 to January 2010, the coastline is found to be stable.



B S *[Signature]*

S. No	MoEF Stipulations	Compliance Status
		<ul style="list-style-type: none"> ➤ Long time Shore line stability study was conducted by NIOT, Chennai in 2017-18, 2019. ➤ Based on this study report coastal line is found to be stable and "cause negligible impacts on the environment". ➤ AKPL appointed NIOT for shore line stability study and same report as submitted on 16.04.2025 to APPCB, RO Nellore. ➤ Letter vide no. AKPL/EC/ENV/007/2025-26 dated 09.04.2025, and the same is attached as Annexure 7
v.	Green belt area should be developed along the project and budget earmarked.	<p>Being Complied.</p> <ul style="list-style-type: none"> ➤ At present Green belt of 213.60 Ha developed along the port boundary, around coal yards, avenue. ➤ Budget spent towards green belt area development for FY 23 -24 is 78.90 Lakhs & FY 24-25 is 82.41 Lakhs. ➤ List of the species planted Kadamba, Badam, Tabebuia argentea, Polyalthia longifolia. Spathodea campanulate Samanea saman, Mangifera indica, Psidium guava, Bougainvillea, Pheonix palm, Ixora chinensis rosea, Pandanus Veitchi, Cocos Nucifera, Allamanda nerifolia, Bougainvillea Pedilanthus, Cassia fistula, Peltophorum, Cassia siamea, Delonix regia, Hibiscus rosa-sinensis, Clitoria ternatea, Casuarina Equisetifolia, ➤ Latest Green Belt Drawing is attached as Annexure C
vi.	For rail and road connectivity of the project, separate application should be submitted to this Ministry.	<p>Noted & complied.</p> <p>The R & B Department, Government of Andhra Pradesh has accorded permission for Rail and Road Connectivity vide letter no.182/K.P.Port/ATO/04 Dt.22.07.2005.</p> <p>The Road Connectivity was for forming a two-lane road (extendable up to six lanes) from the NH-16 to the krishnapatnam Port. The Road infrastructure is developed by GoAP. The copy is attached as Annexure 2</p>
vii.	The Bay is reported to be calm for most of the days of the year. Even on the day of the visit, having a deep depression in South-West Bay of Bengal, the	Being Complied.



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S. No	MoEF Stipulations	Compliance Status
	basin was calm, though the Bay experienced high waves. Hence, dredging operation in the estuary should not have any adverse impact on the existing mangroves blocks.	<ul style="list-style-type: none"> ➤ The Mangrove Mapping study was carried out by NIOT, Chennai in the year 2017-18, and 2019 and reported that no adverse impact observed on the existing mangroves. ➤ Dredging has been carried out in a phased manner without disturbing the existing mangroves blocks. ➤ Studies were also conducted by NCSCM during May 2022 & 2023 and reported that this condition is complied with. ➤ NCSCM is Monitoring the Land, Air quality, Noise, Water, Marine, Marine sediment parameters and mangroves, ones in four years. ➤ NCSCM report submitted in APPCB RO Nellore with vide letter no. AKPL/EC/APPCB/125/2024-25 dated 09.01.2025. The copy of the same is attached as Annexure 15
viii.	During the rough weather, resulting in high flood tides, dredging operation in the estuary should be stopped.	<p>Noted & being Complied.</p> <ul style="list-style-type: none"> ➤ No dredging activity is carried out during high flood tides & during rough weather conditions.
ix.	Regarding the location of stock yard in the salt pan area to be acquired, the proponent should not take up any developmental works in the mangrove area and should ensure that no destruction of mangroves takes place.	<p>Salt pan lands are yet to be transferred on lease by GoAP.</p> <p>The Mangrove area is left untouched and no developmental activities is carried out in the Mangroves area.</p>
x.	A disaster management plan covering emergency evacuation mechanism etc., to deal with natural disaster events should be prepared and furnished to the Ministry.	<p>Complied.</p> <ul style="list-style-type: none"> ➤ DMP covering emergency evacuation mechanisms etc., to deal with natural disasters was prepared and submitted to the Ministry vide letter No. KP/MOEF/275 dated 11.07.2008. ➤ The DMP was updated recently, and a copy was submitted to the office of the District Magistrate vide letter dated 30.08.2024. The Copy of the same is attached as Annexure 3 ➤ The last update was on March 2024 and submitted to RO, MoEF&CC along with six monthly compliance report (Oct'23 to Mar'24) vide letter No. AKPL/EHS-EC/MOEF &CC/112/2024-25 dated 20.05.2024.
xi.	The company must take up and earmark adequate funds for the socio-economic development and for	Being Complied.



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S. No	MoEF Stipulations	Compliance Status
	welfare measures in the area including drinking water supply, vocational training, and fishery	<ul style="list-style-type: none"> ➤ As part of CSR socio economic development schemes and welfare measures in the form of Roads, Drains, drinking water supply by providing tankers and overhead tanks, sanitation and public health, roads and street lighting in the R&R Colonies, educational assistance, women empowerment etc., are being taken up for the neighborhood villages covering with adequate funds earmarked for the same. ➤ For the FY 23-24 AKPL has spent 674.32 Lakhs towards CSR socio economic development schemes and welfare measures. ➤ The details of the expenditure and Photographs are attached as Annexure 4
xii.	The fishing activities by the fishermen living in the settlement along the creek should not be hindered and a mechanism may be evolved for the movement of fishing boats vis-a-vis shipping activities.	<p>Being complied.</p> <ul style="list-style-type: none"> ➤ Mechanism for the movement of fishing boats vis-à-vis shipping has evolved keeping in mind the safety, security, ISPS and customs requirements and is being followed to ensure no hindrance to fishermen.
xiii.	The Relocation of the fishermen and local communities in the area should be done strictly in accordance with the norms prescribed by the State Government. The relocated communities should be provided with all facilities including health care, education, sanitation and livelihood.	<p>Complied.</p> <ul style="list-style-type: none"> ➤ R&R package to the displaced families and a Project Affected Families were implemented by the GoAP. ➤ AKPL provided infrastructure facilities under CSR activities at the Rehabilitation Colony in the form of development of Roads, Drains, drinking water supply, supply of cooking gas, housing, educational assistance, student hostels, old age homes, financial aid, imparting vocational trainings, women empowerment and public health, Malaria Control measures, Medical and Health camps. Expenditure along with photos of CSR activities are attached as Annexure 4
xiv.	The company should take up green belt program in the project area including an ecological park and the plan may be submitted to the Ministry within one year.	<p>Being Complied.</p> <ul style="list-style-type: none"> ➤ As of now, greenbelt developed in an extent of 213.60 Ha ➤ Developed block plantation along port boundary, 100 m width coastal plantation, plantation roads and, around coal yards



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S. No	MoEF Stipulations	Compliance Status
		<p>and avenue, median plantations all along the internal road networks. Ecological Park developed.</p> <p>➤ Latest Green Belt Drawing attached as Annexure C</p>
xv.	<p>The company may suitably modify the alignment of channel entrance including its width, turning circle, taking into consideration the wave traversal, its intensity etc., to facilitate smoother navigation of ships.</p>	<p>Complied.</p> <p>➤ The channel alignment for well-ordered ship navigation is designed based on navigation simulation studies dated March 2009 by M/s. HR Wallingford, UK.</p>
xvi.	<p>The breakwater alignment and its design should be further modified based on relevant model studies, borehole data etc., keeping in view the tranquility condition required for berthing and maneuvering of ships and subsequent cargo handling operations.</p>	<p>Complied.</p> <p>➤ The alignment and design of breakwaters are finalized based on geotechnical investigations, stability analysis, Numerical model studies undertaken by M/s. HR Wallingford, UK.</p> <p>➤ 3D model studies of tranquility conducted at Lanka Hydraulic Laboratories, Sri Lanka and Physical model studies of breakwaters at IIT Chennai.</p>
xvii.	<p>The height of dumping in the dumping site should be restricted to 30 cm against 90 cm proposed.</p>	<p>Complied.</p> <p>➤ The bathymetry of dumping site is being monitored periodically to avoid build up.</p>
xviii.	<p>The project proponent will not undertake any destruction of mangroves during construction and operation of the project.</p>	<p>Complied.</p> <p>➤ Existing mangrove areas are being protected and conserved with suitable barricading, erection of display boards and ensuring the tidal flow exchange.</p> <p>➤ Display boards and fencing have been erected to protect the mangrove area.</p> <p>➤ The Mangrove Mapping study was carried out by NIOT, Chennai in the year 2017-18 and 2019 and reported that no adverse impact observed on the existing mangroves.</p> <p>➤ A latest study for Mangrove Mapping and carbon sequestration was carried out by Falcon Resilient Infra Consultants, Hyderabad.</p>
xix.	<p>Sewage arising in the port area should be disposed off through septic tank – soak pit system or should be treated along with the industrial effluents to conform to the standards stipulated by Andhra Pradesh Pollution Control Board and should be utilized/ re-cycled for gardening, plantation and irrigation.</p>	<p>Complied</p> <p>➤ AKPL has been operating 2 No. of Sewage Treatment Plants (STP) 1 X 500 KLD & 1 X 40 KLD for treatment of sewage generated in the port.</p>



S. No	MoEF Stipulations	Compliance Status																					
		<p>➤ Treated wastewater from STP is being utilized for the green belt within port premises.</p> <table border="1" data-bbox="900 275 1433 555"> <thead> <tr> <th>S.No</th> <th>Month</th> <th>Treated Water (KL)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>OCT'24</td> <td>5533</td> </tr> <tr> <td>2</td> <td>NOV'24</td> <td>4971</td> </tr> <tr> <td>3</td> <td>DEC'24</td> <td>4632</td> </tr> <tr> <td>4</td> <td>JAN'25</td> <td>4271</td> </tr> <tr> <td>5</td> <td>FEB'25</td> <td>4077</td> </tr> <tr> <td>6</td> <td>MAR'25</td> <td>4764</td> </tr> </tbody> </table>	S.No	Month	Treated Water (KL)	1	OCT'24	5533	2	NOV'24	4971	3	DEC'24	4632	4	JAN'25	4271	5	FEB'25	4077	6	MAR'25	4764
S.No	Month	Treated Water (KL)																					
1	OCT'24	5533																					
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4	JAN'25	4271																					
5	FEB'25	4077																					
6	MAR'25	4764																					
xx.	Adequate plantation should be carried out along the roads of the Port premises and a green belt should be developed.	<p>Complied.</p> <ul style="list-style-type: none"> ➤ Development of Greenbelt is a regular process in AKPL. ➤ As of now, greenbelt developed in an extent of 213.60 Ha ➤ List of the species planted Kadamba, Badam, Tabebuia argentea, Polyalthia longifolia. Spathodea campanulate Samanea saman, Mangifera indica, Psidium guava, Bougainvillea, Pheonix palm, Ixora chinensis rosea, Pandanus Veitchi, Cocos Nucifera, Allamanda nerifolia, Bougainvillea Pedilanthus, Cassia fistula, Peltophorum, Cassia siamea, Delonix regia, Hibiscus rosa-sinensis, Clitoria ternatea, Casuarina Equisetifolia. ➤ The Expenditure for maintenance of the Green Belt during the financial Year 2024-2025 is 82.41 Lakhs. ➤ 150 No. of local manpower are being engaged for the Development and Maintenance of the Green Belt in the Project. ➤ Latest Green Belt Drawing attached as Annexure C 																					
xxi.	Project proponent should prepare and regularly update the Disaster Management Plan from time to time.	<p>Being complied.</p> <ul style="list-style-type: none"> ➤ DMP covering emergency evacuation mechanisms etc., to deal with natural disasters was prepared and submitted to the Ministry vide letter No. KP/MOEF/275 dated 11.07.2008 same as regularly updated. ➤ Latest DMP update copy submitted to District Magistrate office on 30.08.2024. ➤ The updated copy of the DMP was submitted to office of the District Magistrate, SPSR Nellore District office 																					



S. No	MoEF Stipulations	Compliance Status
		vide letter AKPL/CORPORATE AFFAIRS/DMP/071/2024-25 - dated 30.08.2024. The copy of the same is attached as Annexure 3
xxii.	Fire Fighting arrangements are examined to the new proposal.	Complied. ➤ Port has developed dedicated firefighting system with required equipment and trained professionals. ➤ Developed Fire contingency plan and implemented the same. ➤ Port Tugs are also having firefighting equipment. ➤ AKPL has obtained Fire NOC from consent department for within the premises of the port. ➤ Copy of approvals are attached as Annexure- 13
xxiii.	There should be no withdrawal of ground water in CRZ area, for this project. The proponent should ensure that as a result of the proposed constructions, ingress of saline water into ground water does not take place. Piezometers should be installed for regular monitoring for this purpose at appropriate locations on the project site.	Complied. ➤ There is no withdrawal of ground water. ➤ The port is in operational Phase. ➤ AKPL is meeting water requirement from Nakkala kalava & DSS Tankers. ➤ Piezometer (Automatic water level monitoring system including temperature monitoring) has been installed at port and regular monitoring being carried out with NABL Accredited Laboratory. ➤ Half yearly monitoring reports being submitted to MoEFCC.
xxiv.	The project should not be commissioned till the requisite water supply and electricity to the project are provided by the PWD/Electricity Department.	Complied. ➤ Port has obtained necessary permissions like water supply from water resources department AP and electrical supply from APSPDCL, copy of the same is attached as Annexure 25 A, B & C
xxv.	Specific arrangements for rainwater harvesting should be made in the project design and the rainwater so harvested should be optimally utilized. Details in this regard should be furnished to this Ministry's Regional Office at Bangalore within 3 months.	Complied. ➤ 13 nos. of Rainwater harvesting ponds developed at various locations in Port premises. And the same is presented in Annexure 5
xxvi.	The facilities to be constructed in the CRZ area as part of this project should be strictly in conformity with the provisions of the CRZ Notification, 1991 as amended subsequently.	The following facilities are constructed within the CRZ facility and are permitted activity as per the Notification 1991.
xxvii.	Green buffer zone should be provided all around the project area in consultation with local forest	Complied.



S. No	MoEF Stipulations	Compliance Status
	department and the report submitted to this Ministry's Regional Office at Bangalore.	<ul style="list-style-type: none"> ➤ Development of Greenbelt is a regular process in AKPL. ➤ As of now, the greenbelt developed to an extent of 213.60 Ha ➤ Maintaining greenbelt of 100 m width along the periphery. ➤ Developed 3.5 Ha of greenbelt near liquid jetty area in phase III along the shoreline boundary. ➤ Maintaining 20-meter width greenbelt around the coal stack yards. ➤ List of the species planted Kadamba, Badam, Tabebuia argentea, Polyalthia longifolia. Spathodea campanulate Samanea saman, Mangifera indica, Psidium guava, Bougainvillea, Pheonix palm, Ixora chinensis rosea, Pandanus Veitchi, Cocos Nucifera, Allamanda nerifolia, Bougainvillea Pedilanthus, Cassia fistula, Peltophorum, Cassia siamea, Delonix regia, Hibiscus rosa-sinensis, Clitoria ternatea, Casuarina Equisetifolia. ➤ Latest Green Belt Drawing attached as Annexure C
xxviii.	No product other than those permissible in the Coastal Regulation Zone Notification, 1991 should be stored in the Coastal Regulation Zone area.	Noted and being Complied.
(B) General Conditions		
1.	Construction of the proposed structures should be undertaken meticulously conforming to the existing Central/local rules and regulations including Coastal Regulation Zone Notification 1991 & its amendments. All the construction designs / drawings relating to the proposed construction activities must have approvals of the concerned State Government Departments / Agencies	<p>Complied.</p> <ul style="list-style-type: none"> ➤ The construction designs /drawings were in conformity to the detailed project reports approved by GoAP and consistent with the CRZ Notification. ➤ Copy of Approved layout from Energy, infrastructure & investment department, AP, and the same is attached as Annexure D
2.	Adequate provisions for infrastructure facilities such as water supply, fuel, sanitation etc., should be ensured for construction workers during the construction phase of the project so as to avoid felling of trees/mangroves and pollution of water and the surroundings.	<p>Complied.</p> <ul style="list-style-type: none"> ➤ Adequate provisions including water supply, fuel and sanitation were ensured for workers at the time of construction. ➤ The construction of Phase-I development was completed on 01.09.2009 and commercial operations started after obtaining CTO from APPCB vide Letter dated APPCB/VSP/VJA/NLR/633/CFO/HO/2009
3.	The project authorities must take necessary arrangements for disposal of solid wastes and for	Complied.



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S. No	MoEF Stipulations	Compliance Status																																			
	<p>the treatment of effluents by providing a proper waste water treatment plant outside the CRZ area. The quality of treated effluents, solid wastes and noise level etc., must conform to the standards laid down by the competent authorities including the Central / State Pollution Control Board and the Union Ministry of Environment and Forests under the Environment (Protection) Act, 1986, whichever are more stringent.</p>	<p>Solid waste has been collected, segregated and disposed as below</p> <table border="1" data-bbox="888 241 1439 875"> <thead> <tr> <th data-bbox="888 241 954 315">S. No</th> <th data-bbox="954 241 1193 315">Material</th> <th data-bbox="1193 241 1439 315">Methods of Disposal</th> </tr> </thead> <tbody> <tr> <td data-bbox="888 322 954 479">1</td> <td data-bbox="954 322 1193 479">Biodegradable waste</td> <td data-bbox="1193 322 1439 479">Canteen waste: Composting & used as manure/sand to pig-farms</td> </tr> <tr> <td data-bbox="888 486 954 598">2</td> <td data-bbox="954 486 1193 598">Non-Biodegradable waste</td> <td data-bbox="1193 486 1439 598">Disposal to appropriate recyclers</td> </tr> <tr> <td data-bbox="888 604 954 875">3</td> <td data-bbox="954 604 1193 875">Used Oils/Used Batteries</td> <td data-bbox="1193 604 1439 875">Batteries are procured on buy back basis and Used oil is being disposed to approved vendors of APPCB</td> </tr> </tbody> </table> <ul style="list-style-type: none"> ➤ Operating 2 No. of STPs (1 X 500 KLD & 1 X 40 KLD) outside the CRZ area. ➤ Appointed an third party NABL accredited agency to carry-out Terrestrial & Marine Monitoring and STP inlet & outlet sample analysis. ➤ Submitting the report to SPCB on monthly basis & on Half-yearly basis to MoEF & CC. ➤ Treated water is being used for Green Belt development. <table border="1" data-bbox="948 1283 1439 1608"> <thead> <tr> <th data-bbox="948 1283 1034 1357">S. No</th> <th data-bbox="1034 1283 1257 1357">Month</th> <th data-bbox="1257 1283 1439 1357">Treated Water (KL)</th> </tr> </thead> <tbody> <tr> <td data-bbox="948 1364 1034 1400">1</td> <td data-bbox="1034 1364 1257 1400">OCT'24</td> <td data-bbox="1257 1364 1439 1400">5533</td> </tr> <tr> <td data-bbox="948 1406 1034 1442">2</td> <td data-bbox="1034 1406 1257 1442">NOV'24</td> <td data-bbox="1257 1406 1439 1442">4971</td> </tr> <tr> <td data-bbox="948 1449 1034 1485">3</td> <td data-bbox="1034 1449 1257 1485">DEC'24</td> <td data-bbox="1257 1449 1439 1485">4632</td> </tr> <tr> <td data-bbox="948 1491 1034 1527">4</td> <td data-bbox="1034 1491 1257 1527">JAN'25</td> <td data-bbox="1257 1491 1439 1527">4271</td> </tr> <tr> <td data-bbox="948 1534 1034 1570">5</td> <td data-bbox="1034 1534 1257 1570">FEB'25</td> <td data-bbox="1257 1534 1439 1570">4077</td> </tr> <tr> <td data-bbox="948 1576 1034 1612">6</td> <td data-bbox="1034 1576 1257 1612">MAR'25</td> <td data-bbox="1257 1576 1439 1612">4764</td> </tr> </tbody> </table> <ul style="list-style-type: none"> ➤ Copy of form 4 is attached as Annexure A 			S. No	Material	Methods of Disposal	1	Biodegradable waste	Canteen waste: Composting & used as manure/sand to pig-farms	2	Non-Biodegradable waste	Disposal to appropriate recyclers	3	Used Oils/Used Batteries	Batteries are procured on buy back basis and Used oil is being disposed to approved vendors of APPCB	S. No	Month	Treated Water (KL)	1	OCT'24	5533	2	NOV'24	4971	3	DEC'24	4632	4	JAN'25	4271	5	FEB'25	4077	6	MAR'25	4764
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4.	<p>The proponents should provide for a regular monitoring mechanism so as to ensure that the treated effluents conform to the prescribed standards. The records of analysis reports must be properly maintained and made available for inspection to the concerned State / Central officials during their visits.</p>	<p>Complied.</p> <ul style="list-style-type: none"> ➤ AKPL has been Operating 2 No. of STPs (1 X 500 KLD & 1 X 40 KLD) outside the CRZ area. ➤ Environmental Monitoring is being carried out through a third party NABL accredited agency and approved by MoEF&CC. 																																			



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S. No	MoEF Stipulations	Compliance Status																					
		<p>Results of monitoring conform to norms and periodical Monitoring Reports are being submitted to APPCB regularly.</p> <ul style="list-style-type: none"> ➤ Latest Monitoring submitted to APPCB in the Month of April'25. Copy of same is attached as Annexure 24 ➤ Treated water is being used for Green Belt development. <table border="1"> <thead> <tr> <th>S. No</th> <th>Month</th> <th>Treated Water (KL)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>OCT'24</td> <td>5533</td> </tr> <tr> <td>2</td> <td>NOV'24</td> <td>4971</td> </tr> <tr> <td>3</td> <td>DEC'24</td> <td>4632</td> </tr> <tr> <td>4</td> <td>JAN'25</td> <td>4271</td> </tr> <tr> <td>5</td> <td>FEB'25</td> <td>4077</td> </tr> <tr> <td>6</td> <td>MAR'25</td> <td>4764</td> </tr> </tbody> </table> <ul style="list-style-type: none"> ➤ Records are being maintained and made available for statutory inspection during their visits. 	S. No	Month	Treated Water (KL)	1	OCT'24	5533	2	NOV'24	4971	3	DEC'24	4632	4	JAN'25	4271	5	FEB'25	4077	6	MAR'25	4764
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5.	In order to carry out the environmental monitoring during the operational phase of the project, the project authorities should provide an environmental laboratory well equipped with standard equipment and facilities and qualified manpower to carry out the testing of various environmental parameters.	<p>Complied.</p> <ul style="list-style-type: none"> ➤ AKPL has in-house laboratory and proposed upgradation with latest equipment is under progress. Photographs of the same is attached as Annexure E. ➤ Regular monitoring is being carried out by a third party NABL Accredited Laboratory and reports are being submitted to statutory bodies. 																					
6.	The sand dunes and mangroves, if any, on the site should not be disturbed in any way.	Noted and being Complied.																					
7.	A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any, from whom any suggestion/ representation has been received while processing the proposal.	<p>Complied.</p> <ul style="list-style-type: none"> ➤ Copies of Environmental Clearance letters were submitted to Sarpanch, Krishnapatnam Grama Panchayat, Nellore. ➤ The letter was submitted to the President, Nellore District Mechanized Fishing Boat Operators Association vide. 																					
8.	The Andhra Pradesh Pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industries Centre and Collector's Office/Tehsildar's Office for 30 days.	Noted																					
9.	The funds earmarked for environment protection measures should be maintained, in a separate account and there should be no diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards should	<p>Complied</p> <ul style="list-style-type: none"> ➤ The Funds & Expenditure earmarked for environment protection measures are being reported in Form - V Environmental 																					



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S. No	MoEF Stipulations	Compliance Status
	be reported to this Ministry's Regional Office at Bangalore and the State Pollution Control Board.	Statement and Submitting the same to APPCB regularly. ➤ Last FY 23-24 AKPL has spent 20.82 cr. towards environment protection measures. ➤ Latest submission is on 28.09.2024 for the period 2023-2024. ➤ Copy of Form – V is attached as Annexure 6
10.	Full support should be extended to the officers of this Ministry's Regional Office at Bangalore and the officers of the Central and State Pollution Control Boards by the project proponents during their inspection for monitoring purposes, by furnishing full details and action plans including the action taken reports in respect of mitigative measures and other environmental protection activities.	Noted the condition and being complied with.
11.	In case of deviation or alteration in the project including the implementing agency, a fresh reference should be made to this Ministry for modification in the clearance conditions or imposition of new ones for ensuring environmental protection.	Noted the condition
12.	The Ministry reserves the right to revoke this clearance, if any of the conditions stipulated are not complied with to the satisfaction of this Ministry.	Noted the condition
13.	The Ministry or any other competent authority may stipulate any other additional conditions subsequently, if deemed necessary, for environmental protection, which should be complied with.	Noted the condition
14.	The project proponent should advertise in at least two local newspapers widely circulated in the region around the project, one of which should be in the vernacular language of the locality concerned, informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen at Website of the Ministry of Environment & Forests at http://www.envfornic.in . The advertisement should be made within 7 days from the date of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Bangalore.	Complied. ➤ Advertisement was published in Local Newspaper Andhra Jyothi dated 11.08.2006. ➤ A copy of the advertisement was submitted to the Regional Office, Bangalore of MoEF vide Letter No.KP/MOEF/346 dated 23.08.2007.
15.	The project proponents should inform the Regional Office at Bangalore as well as the Ministry the date of financial closure and final approval of the project by the concerned authorities and the date of start of Land Development Work.	Complied. Financial Closure for the Phase – I of the Krishnapatnam Port Project was completed on 16.10.2006.



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S. No	MoEF Stipulations	Compliance Status
		<p>Details were furnished to the MoEF&CC, Regional Office, Bangalore, vide our letter no. KP/MOEF/60 dated 16th Feb, 2007.</p> <p>Approval of the Project by GoAP: 17.09.2004</p> <p>Commencement of the of Land Development - June, 2006.</p>
16.	<p>The above-mentioned stipulations will be enforced among others under the Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (protection) Act, 1986, the Hazardous Chemicals (Manufacture, Storage and Import) Rules, 1989, the Coastal Regulation Zone Notification, 1991 and its subsequent amendments and the Public Liability Insurance Act, 1991 and the Rules made there under from time to time. The project proponents should also ensure that the proposal complies with the provisions of the approved Coastal Zone Management Plan of Andhra Pradesh State and the Supreme Court's order dated 18th April, 1996 in the Writ Petition No.664 of 1993 to the extent the same are applicable to this proposal.</p>	Noted and being complied.



BS *[Handwritten Signature]*

Compliance Status of MoEFCC EC & CRZ Clearance F. No. 11 – 62 / 2009 – IA.III dated: 13th November 2009 (Phase II)

S.No	MoEF Stipulations	Compliance Status
Specific Conditions		
1.	All the conditions as stipulated by the Forests & Environment Department, Govt. of Andhra Pradesh vide letter No.2286/CZMA/2009; dated 11.05.2009 shall be strictly complied.	Noted and being complied. The APCZMA recommended the project proposal to MoEFCC in this letter. All conditions stipulated therein are being strictly complied.
2.	All the details / information submitted by the project proponent vide letter No.KP/MOEF/PH-II/174, dated 17.08.2009 shall be strictly complied.	Complied. <ul style="list-style-type: none"> ➤ Southern Boundary of proposed dredge disposal area of Phase-II has been moved towards North to coincide with Northern Boundary of Phase-I dredge disposal area. ➤ Belt Conveyors and Road Bridge crossings have no impact on Mangroves. Railway Bridge Location is reworked to avoid disturbance to mangroves. ➤ M/s. Indian National Centre for Ocean Information Services (INCOIS) was engaged for coastal monitoring. As per their Report for 2008-10, the port development has not impacted the coast. ➤ Runoff from coal storage yards is routed through peripheral drains, collection pits and guard (Dump) ponds with facility to recycle the water for dust suppression. ➤ AKPL appointed NIOT for shore line stability study and same report as submitted on 16.04.2025 to APPCB, RO Nellore. ➤ Letter vide no. AKPL/EC/ENV/007/2025-26 dated 09.04.2025. The copy of the same is attached as Annexure 7
3.	The hydro-dynamic studies shall be undertaken to ascertain the impact to the shoreline in the stretch and ecologically sensitive areas and the report shall be submitted to the Ministry.	Complied. Hydro dynamic studies were conducted by M/s. HR Wallingford, UK. Copy of the same is enclosed as Annexure - F Shoreline monitoring & Marine biodiversity studies are being carried out regularly for shore protection.
4.	Ministry has taken a decision that the plantation of mangroves shall be undertaken on an area of 50 ha. as the Phase-II of the project spreads over 800 ha.	Complied. Mangrove's development in 50 Ha. has been undertaken within the port.



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		Photographs are attached as Annexure - 8
5.	Six monthly monitoring shall be carried out and a comparative analysis shall be made to examine for any mitigative measures required.	Being complied. Submitting the half yearly NABL Accredited 3rd Party Compliance Reports for the period from October'24 to March'25 along with Terrestrial & Marine Monitoring reports to MoEF & CC and APPCB on 20.05.2024. Self-certified Half yearly compliance report for the period of Apr'24 to Sep'24 along with monitoring reports submitted MoEFCC and APPCB on 30.11.2024 Copies of the acknowledgments are attached as Annexure-9
6.	The temperature, salinity and tidal inflow shall be monitored weekly.	Complied. ➤ AKPL appointed a NABL Accredited SV enviro Laboratory to conduct Environmental Monitoring i.e., Terrestrial & Marine parameters. ➤ Monitoring is being carried out on a weekly basis. ➤ Summary analysis tables and trend analysis graphical representations are attached in report.
7.	The greenbelt of 100 m. width shall be developed around the coal stack yard as per the request in the public hearing.	Complied. AKPL submitted a letter to MoEF&CC vide letter No.: KP/MOEF/113 dated 29.08.2012 to modify this condition and developed 100 m width Green belt along the port boundary, coastal area and 20 m wide green belt around coal stack yards instead of 100 m width greenbelt development around the coal yards as requested during public hearing. Copy of the letter is attached as Annexure-10
8.	Impact on the drawl of the water from the Kandaleru Creek shall be regularly monitored and report submitted to the Ministry.	Complied AKPL is not withdrawing water from Kandaleru Creek. Complying with the condition, the quality of water is being monitored and the reports are being submitted to APPCB on monthly basis and MoEF&CC on half-yearly basis. Oct'24 to Mar'25 consolidated Reports are enclosed as Annexure 30
9.	Continuous monitoring on disposal of dredged material shall be put in place for both pre and post monsoon periods.	Complied.



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		Bathymetry of the disposal area of dredged material i.e., the dumping grounds are being monitored periodically for both pre and post monsoon periods.
10.	No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.	Being complied.
11.	Oil spills if any shall be properly collected and disposed as per the Rules.	<p>Complied</p> <ul style="list-style-type: none"> ➤ Oil Spills are being managed as per the approved Oil Spill Contingency Plan. ➤ AKPL has provided Oil Boom, Skimmer and chemicals to attend any accidental oil spills. ➤ Staff was trained to meet Tier-I Oil spills. ➤ As per Disaster Management Plan, Indian Coast Guard will be alerted to coordinate. ➤ Details were furnished to the MoEF&CC Regional Office, Bangalore, vide our letter no. KP/MoEF/PH-II/20 dated 02.02.2010. <p>Latest OPR drill was conducted at the port on 19.02.2025.</p> <p>Copy of the same is attached as Annexure- 11</p>
12.	The approach channel shall be properly demarcated with lighted buoys for safe navigation and adequate traffic control guidelines shall be framed. The fishermen shall be suitably educated and informed about the traffic guidelines.	<p>Complied.</p> <ul style="list-style-type: none"> ➤ The approach channel has been marked with lighted buoys for safe navigation. ➤ Adequate traffic control guidelines were framed, and copy was submitted to the Fisheries Department to suitably inform fishermen.
13.	The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.	<p>Complied.</p> <p>A separate Environmental Management cell was established headed by Vice President & supporting staff for effective implementation of the stipulated environmental safeguard.</p>
14.	No destruction of mangrove is permitted. The project proponent shall take up mangrove plantation / green belt in the project area, wherever possible. Adequate budget shall be provided in the Environment Management Plan for such mangrove development.	<p>Noted</p> <p>As per the EC of Phase-II development, the mangroves have been developed in the port for an area of 50 Ha. in the areas suggested by GoAP since the mangroves are highly sensitive to the soil conditions and grow only in specific areas. As per the Environment Health and Safety Plan for mangrove development, the annual budget allocated for the mangrove protection is about Rs. 6.80 lakhs for the year 2018-19.</p>
15.	The funds earmarked for environment management plan shall be included in the	Being complied.



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	budget and this shall not be diverted for any other purposes.	AKPL earmarked dedicated funds for environment management plan. Please find the last three years details. FY 2023-24- 2.41 Cr. FY 2022-23- 17.38 Cr. FY 2021-22- 4.36 Cr.
16.	There shall be no withdrawal of groundwater in Coastal Regulation Zone area, for this project. In case any groundwater is proposed to be withdrawn from outside the CRZ area, specific prior permission from the concerned State / Central Groundwater Board shall be obtained in this regard.	Complied. No Ground water is extracted for port operations.
17.	The Hazardous waste generated shall be properly collected and handled as per the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008.	Complied. Hazardous waste like used oils / grease and batteries are being collected and handled as per the provisions of Hazardous Waste (Management, Handling and Trans boundary Movement) Rules, 2016 and their amendments.
18.	The wastewater generated from the activity shall be collected, treated and reused properly.	Complied. ➤ AKPL has been operating 2 No. of Sewage Treatment Plants (STP) 1 X 500 KLD & 1 X 40 KLD for treatment of sewage generated in the port. ➤ The Treated water is being reused for the green belt within port premises.
19.	Sewage Treatment facility should be provided in accordance with the CRZ Notification.	Complied.
20.	No solid waste will be disposed of in the Coastal Regulation Zone area. The solid waste shall be properly collected, segregated and disposed as per the provision of Solid Waste (Management and Handling) Rules, 2000.	Being complied. ➤ AKPL has provided solid waste collection bins of 120 numbers at different locations within the Port. ➤ Regular collection arrangements have been made from the bins provided. Solid wastes are being collected, Segregated and disposed as per the Solid Waste (Management and Handling) Rules, 2016 and their amendment.
21.	Installation and operation of DG set if any shall comply with the guidelines of CPCB.	Being complied.
22.	There shall be no reclamation / dredging of areas.	This condition was deleted by MoEF & CC vide letter no. F. No. 11-62/2009-IA.III dated 02.03.2010. The Copy of the same is attached as Annexure-12
23.	Air quality including the VOC shall be monitored regularly as per the guidelines of CPCB reported.	This condition was deleted by MoEF&CC vide letter F. No. 11-62/2009- IA.III dated 02.03.2010. The Copy of the same is attached as Annexure-12



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24.	The project proponent shall undertake green belt development.	<p>Complied.</p> <ul style="list-style-type: none"> ➤ Development of Greenbelt is a regular process in AKPL. ➤ As of now, greenbelt developed in an extent of 213.60 Ha ➤ Maintaining greenbelt of 100 m width along the periphery. ➤ Developed 3.5 Ha of greenbelt near liquid jetty area in phase III along the shoreline boundary. ➤ Maintaining 20-meter width greenbelt around the coal stack yards.
25.	Necessary clearances from all the concerned agencies shall be obtained before initiating the project.	Noted.
26.	Project proponent shall install necessary oil spill mitigation measures in the shipyard. The details of the facilities provided shall be informed to this Ministry within 3 months from the date of receipt of this letter.	<p>Being Complied</p> <ul style="list-style-type: none"> ➤ Oil Spills are being managed as per the approved Oil Spill Contingency Plan. ➤ AKPL has provided Oil Boom, Skimmer and chemicals to attend any accidental oil spills. ➤ Staff was trained to meet Tier-I Oil spills. ➤ As per Disaster Management Plan, Indian Coast Guard will be alerted to coordinate. ➤ Details were furnished to the MoEF&CC Regional Office, Bangalore, vide our letter no. KP/MoEF/PH-II/20 dated 02.02.2010. <p>Copy of Mock drill is attached as Annexure-11.</p>
27.	No hazardous chemicals shall be stored in the Coastal Regulation Zone area.	Noted
28.	The project shall not be commissioned till the requisite water supply and electricity to the project are provided by the PWD / Electricity Department.	Complied.
29.	Specific arrangements for rainwater harvesting shall be made in the project design and the rainwater so harvested shall be optimally utilized.	<p>Complied.</p> <ul style="list-style-type: none"> ➤ Rainwater Harvesting pits of 13 nos. are available within the Port premises. ➤ The availability of water is in the rainy & winter seasons. Percolation is faster due to sandy soil. ➤ The water is being utilized for dust suppression to the extent possible. Photographs to be attached Annexure 5
30.	The facilities to be constructed in the CRZ area as part of this project shall be strictly in conformity with the provisions of the CRZ Notification, 1991 and its amendment. The facilities such as office building and residential buildings which do not require waterfront and	<p>Being complied.</p> <p>All the construction activities are as per regulations including Coastal Regulation Zone Notification 1991 & its amendments.</p>



	foreshore facilities shall not be constructed within the Coastal Regulation Zone area.	
General Conditions		
I.	Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project to avoid any damage to the environment	Complied.
II.	Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality.	Being Complied.
III.	Borrow sites for each quarry sites for road construction material and dump sites must be identified keeping in view the following:	
	a. No excavation or dumping on private property is carried out without written consent of the owner.	No excavation or dumping on private property was carried out.
	b. No excavation or dumping shall be allowed on wetlands, forest areas or other ecologically valuable or sensitive locations.	Complied.
	c. Excavation work shall be done in close consultation with the Soil Conservation and Watershed Development Agencies working in the area, and	Complied during construction. Now port is in operational phase.
	d. Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they shall not leach into the groundwater.	Complied.
IV.	The construction material shall be obtained only from approved quarries. In case new quarries are to be opened, specific approvals from the competent authority shall be obtained in this regard.	Complied.
V.	Adequate precautions shall be taken during transportation of the construction material so that it does not affect the environment adversely.	Complied.
VI.	Full support shall be extended to the officers of this Ministry / Regional Office at Bangalore by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation and other environmental protection activities.	Being Complied.
VII.	Ministry of Environment & Forests or any other competent authority may stipulate any additional conditions or modify the existing ones, if in the interest of environment and the same shall be complied with.	Noted the condition.



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VIII.	The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry.	Noted the condition.
IX.	In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry of Environment and Forests.	Noted the condition.
X.	The project proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.	Complied. Financial Closure was completed on 16.10.2006. Details were furnished to the MoEF&CC, Regional Office, Bangalore, vide our letter no. KP/MOEF/60 dated 16th Feb, 2007. Approval of the Project by GoAP: 17.09.2004 Start of Land Development June, 2006.
XI.	Andhra Pradesh Pollution Control Board shall display a copy of the Clearance letter at the Regional Office, District Industries Centre and Collector's Office / Tehsildar's Office for 30 days.	Complied. APPCB has displayed the copy of Environmental Clearance at Regional Office, District Industries Centre and Collector's Office / Tehsildar's Office.
XII.	These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 1994, including the amendments and rules made thereafter.	Noted the condition.
XIII.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc., shall be obtained, as applicable by project proponents from the respective competent authorities.	Complied. Statutory clearances are obtained for storage of Diesel from Chief Controller of Explosives (CCE), Fire Department, Civil Aviation Department, and Forest Conservation Act. Copy of approvals are attached as Annexure-13 .
XIV.	The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Andhra Pradesh State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at http://www.envfor.nic.in The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Bangalore.	Complied. Advertisement was given in Two Local Newspapers viz., Deccan Chronicle dated 22.11.2009 and Andhra Jyothi dated 22.11.2009. A copy of the advertisement was sent to Regional Office, Bangalore of MoEF vide Letter No.KP/MOEF/PH.II/08 dated 18.01.2009.



XV.	Environmental Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.	Noted the condition.
XVI.	Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.	Noted the condition.
XVII.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions /representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.	Complied.
XVIII.	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant level namely; SPM, RSPM, SO ₂ , NO _x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the Company in the public domain.	Being complied. Submitting the 6 Monthly Self Certified & NABL Accredited 3rd Party Compliance Reports for the period from April to September & respectively along with Terrestrial & Marine Monitoring reports to MoEF & CC on 20.05.2024. Self-certified Half yearly compliance report for the period of Apr'24 to Sep'24 along with monitoring reports submitted MoEFCC and APPCB on 30.11.2024. AKPL has established display at Zero-point location at Main gate of the Company. Copies of the Acknowledgements are attached as Annexure- 9
XIX.	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.	Being complied. Submitting the 6 Monthly Self Certified & NABL Accredited 3rd Party Compliance Reports for the period from April to September & October to March respectively along with Terrestrial & Marine Monitoring reports to statutory bodies.
XX.	The environmental statement for each financial year ending 31 st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the Company along with the status of	Being complied. Form – V Environmental Statement submitted to APPCB. Latest submission is on 28.09.2024 for the period 2023-2024.



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	compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.	Copy Attached as Annexure - 14
Specific Conditions vide MoEF&CC order F.No. 11-62/2009-IA.III (Pt) dated 16.03.2016		
I.	Construction activity shall be carried out strictly according to the provision of CRZ notification, 2011. No construction work other than those permitted in coastal Regulation Zone Notification shall be carried out in Coastal regulation Zone area.	Being complied. No construction works other than those permitted in Coastal Regulation Zone Notification is being carried out in CRZ Area.
II.	All the recommendations and conditions specified by AP Coastal Zone Management Authority (APCZMA) vide letter No. 3160/Env/CZMA/2014 dated 14.08.2014 shall be complied with.	Noted the condition & being complied.



B S *Chaitanya*

**EC & CRZ Clearance for Expansion of Krishnapatnam Port (Phase – III) at SPSR Nellore District,
Andhra Pradesh vide Order No.10-08/2016-IA-III dated 11.01.2021.
Third-Party Six-Monthly Compliance Report (October, 2024 – March, 2025)**

S.No	Conditions	Compliance
	Special Conditions	
i.	The Environmental and CRZ Clearance to the project is primarily under provisions of EIA Notification, 2006 and CRZ Notification, 2011. It does not amount to approvals/consent/permissions etc., required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals / clearances under any other Acts/ Regulations or Statutes as applicable to the project.	Noted the condition and duly complied with during the implementation of the Project.
ii.	The project proponent shall abide by all the commitments and recommendations made in the Form-II, EIA and EMP report, submissions made during Public Hearing and also that have been made during their presentation to EAC.	Being complied
iii.	Construction activity shall be carried out strictly according to the provisions of the CRZ Notification, 2011. No construction works other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.	Being complied
iv.	All the recommendations and conditions specified by the Andhra Pradesh Coastal Zone Management Authority (APCZMA) vide letter 202/CRZ/IND/201930 dated 21.05.2020 shall be complied with.	Noted the condition & being complied. The Compliance of the recommendations and conditions specified by the Andhra Pradesh Coastal Zone Management Authority (APCZMA) vide letter 202/CRZ/IND/201930 dated 21.05.2020 are attached as Annexure 23 .
v.	The Project proponent shall ensure that no creeks or rivers are blocked due to any activities at the project site and free flow of water is maintained. Creek water monitoring program shall be implemented during the construction phase	Being complied.
vi.	Development of green belt by native species with consultation with state forest department shall be ensured.	Complied <ul style="list-style-type: none"> AKPL is developing a lush Green Belt within the Project with Native Species in a total area of 213.60 Ha. (As on March 2025 Total Green Belt area in Phase – 1, 2 & 3). The Project Layout with the planned Green Belt is attached as Annexure C. As on March 2025, AKPL has successfully developed 213.60 Ha of Green belt along



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S.No	Conditions	Compliance
		<p>port boundary, around coal yards, avenue & median plantations.</p> <ul style="list-style-type: none"> The Project is maintaining greenbelt of 100 m width along the periphery. The Project has developed a green belt in an area of 3.5 Ha near liquid jetty area in phase III along the shoreline boundary. The Project is maintaining greenbelt of 20-meter width around the coal stack yards. The Expenditure for maintenance of the Green Belt during the financial Year 2024-2025 is 82.41 Lakhs. 150 No. of local manpower are being engaged for the Development and Maintenance of the Green Belt in the Project.
vii.	<p>The proposed expansion entails 60 million cum of dredging in soft soil. As proposed, the PP shall utilize 26 million cu m of dredged sand for reclamation of low-lying areas of port, stock pile 2 million cu m on the coast north of north breakwater for long term coastal protection as recommended by NIOT and disposal of balance 32 million cu m of dredged spoil in the identified dredge disposal area of 56 Km² beyond (-) 20 m contour. The impact of dredging on the marine environment should be monitored and necessary measures shall be taken on priority basis if any adverse impact is observed. NIOT will oversee the work as scientific body and continue to monitor its impact/benefits for at least 5 years post project completion. Necessary financial assistance to be provided by project proponent to NIOT. The report of the same to be submitted to regional office of MoEFCC by project proponent.</p>	<ul style="list-style-type: none"> AKPL has obtained Consent to Establishment (CTE) for the Expansion of the Krishnapatnam Port Project (Phase – III) from APPCB vide Order No. 633/ APPCB/ CFE/RO-NLR/HO/2010 dated 25.02.2021. Copy of the CTE Order is attached as Annexure 16 The impact of dredging activities has been monitored by NIOT for 5 post completion of the Phase – II of the project. AKPL appointed NIOT for shoreline stability study, the study was carried out during the period 2021 to 2024 and report as submitted to APPCB, RO Nellore vide letter. no. AKPL/EC/ENV/007/2025-26 dated 09.04.2025. (Copy attached as Annexure 7).
viii.	<p>Marine ecological monitoring and its mitigation measures for protection of phytoplankton, zooplanktons, macrobenthos, estuaries, sea-grass, algae, sea weeds, Crustaceans, Fishes, coral reefs and mangroves etc. as given in the EIA-EMP Report shall be complied with in letter and spirit with the help of reputed organization or individuals of national repute having knowledge in the said subject. Necessary financial assistance to be provided by project proponent.</p>	<p>Being complied</p> <ul style="list-style-type: none"> AKPL carried out study on Comprehensive Biodiversity Assessment, Impact Assessment and Management Plan through M/s. Suganthi Devadason Marine Research Institute (SDMRI), Thoothukudi during the period 2022 to 2023 and submitted the report APPCB and AP state biodiversity board with vide letter No: AKPL/EC/ENV/126/2024-25 dated 09.01.2025. (Copy attached as Annexure 19)



B.S. *Rudra Murthy*

S.No	Conditions	Compliance
		<ul style="list-style-type: none"> In addition, National Centre for Sustainable Coastal Management (NCSCM), Chennai is Monitoring the Land, Air quality, Noise, Water, Marine, Marine sediment parameters and mangroves, ones in four years. NCSCM carried out the latest study during the period 2022 to 2023 and the report was submitted to APPCB with vide letter no. AKPL/EC/APPCB/125/2024-25 dated 09.01.2025 (Copy attached as Annexure 15) The Marine monitoring reports are being submitted to APPCB on monthly basis and MoEF&CC on half-yearly basis.
ix.	<p>Continuous online monitoring of air and water covering the total area shall be carried out and the compliance report of the same shall be submitted along with the 6 monthly compliance reports to the regional office of MoEF&CC.</p>	<p>Complied.</p> <p>AKPL was earlier operating Three (3) Nos. of Continuous Ambient Air Quality Monitoring stations and linked to APPCB website. AKPL has now added two additional Continuous Ambient Air Quality Monitoring stations since September 2024, and these are also linked to APPCB website.</p> <p>In addition, AKPL appointed a third-party agency M/s S V Enviro Laboratories, an NABL Accredited Laboratory to conduct Environmental Monitoring i.e., Terrestrial & Marine parameters.</p> <p>The monitoring reports are being submitted to APPCB on monthly basis and MoEF&CC on half-yearly basis. Copies of the latest Submission letters are attached as Annexure 24.</p>
x.	<p>The actions shall be in accordance with proposed landscape planning concepts to minimize major landscape changes. The change in land use pattern shall be limited to the proposed port limits and be carried out in such a way as to ensure proper drainage by providing surface drainage systems including storm water network.</p>	<p>Being complied</p>
xi.	<p>Suitable preventive measures be taken to trap spillage of fuel / engine oil and lubricants from the construction site. Measures should be taken to contain, control and recover the accidental spills of fuel during cargo handling.</p>	<p>Being complied</p> <p>Port has existing Tier-I oil spill response equipment to combat any oil spill and coordinate with Indian Coast Guard to contain, control, and recover the accidental spills of fuel during cargo handling.</p>



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S.No	Conditions	Compliance
xii.	All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to the RO, MoEF & CC along with half yearly compliance report.	Complied Environmental Monitoring Plan is prepared in matrix format for the Expansion of the Krishnapatnam Port Phase-III and the same is being implemented at site. (Copy attached as Annexure 20)
xiii.	The company shall draw up and implement Corporate Social Responsibility Plan as per the Company's Act of 2013.	Being complied The CSR Plan is drawn up as per the Company's Act – 2013 (Copy attached as Annexure 4)
xiv.	As per the Ministry's Office Memorandum F. No. 22-65/2017-IA.III dated 30th September, 2020, the project proponent shall abide by all the commitments made by them to address the concerns raised during the public consultation. The project proponent shall initiate the activities proposed by them, based on the commitment made in the public hearing, and incorporate in the Environmental Management Plan and submit to the Ministry. All other activities including pollution control, environmental protection and conservation, R&R, wildlife and forest conservation/protection measures including the NPV, Compensatory Afforestation etc., either proposed by the project proponent based on the social impact assessment and R&R action plan carried out during the preparation of EIA report or prescribed by EAC, shall also be implemented and become part of EMP.	Being complied <ul style="list-style-type: none"> • The Public Consultation for Expansion of Krishnapatnam Port Phase-III was exempted as the expansion was proposed to be developed within the existing land area of 6800 Ac. • All the commitments made in the public consultation for Phase-II during 2009 were complied with. • All the activities proposed in the EMP for Phase-II along with the Phase -III EMP including Pollution control measures, Environmental protection and conservation, R&R, Wildlife and forest conservation/ protection measures including the NPV, Compensatory Afforestation, etc., are being implemented. PH Minutes attached as Annexure G
STANDARD CONDITIONS :		
Statutory Compliance		
i.	Construction activity shall be carried out strictly according to the provisions of CRZ Notification, 2011 and the State Coastal Zone Management Plan as drawn up by the State Government. No construction works other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.	Being complied
ii.	A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.	A certificate of adequacy of available power agreements obtained from consent departments. (Copy attached as Annexure 25 B & C)
iii.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Coast Guard, Civil Aviation Department shall be obtained, as applicable by project	Complied AKPL has obtained a license from Chief Controller of Explosives to store petroleum class A & B as a retail outlet within the premises of the port.



S.No	Conditions	Compliance
	proponents from the respective competent authorities.	Copy of approvals are attached as Annexure-13.
Air Quality Monitoring and Preservation		
i.	The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and Nox in reference to SO2 and Nox emissions) within and outside the project area at least at four locations covering upwind and downwind directions.	<p>Being complied.</p> <p>AKPL was earlier operating Three (3) Nos. of Continuous Ambient Air Quality Monitoring stations at the following locations to monitor the parameters viz., PM₁₀, PM_{2.5}, SO₂, NO, NO₂, CO and linked to APPCB website.</p> <ul style="list-style-type: none"> a. CVR Amenities Complex b. Thamminapatnam Village c. Krishnapatnam Village <p>AKPL has now added two additional Continuous Ambient Air Quality Monitoring stations at the following locations since September 2024 to monitor the parameters viz., PM₁₀, PM_{2.5}, and these are also linked to APPCB website.</p> <ul style="list-style-type: none"> a) CAAQMS 4 North side of the station b) CAAQMS 5 South side of the station <ul style="list-style-type: none"> • Environmental Monitoring has been rendered by NABL accredited laboratory along with AAQ monitoring at 7 locations covering upwind and downwind directions.
ii.	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed emission standards.	<p>Being complied.</p> <p>Port has adopted & implementing the following measures for the control of fugitive emissions during handling of bulk & non-bulk cargo and vehicular movement:</p> <ul style="list-style-type: none"> i. Established mechanical conveyor system for handling coal & Iron ore. ii. Provided closed hoods for the conveyor system. iii. Stacker cum re-claimers is being used for loading and unloading the coal. iv. The railway wagons are being loaded mechanically. v. Installed fully mechanized coal handling systems with gantry grab type ship loaders/unloaders. vi. Provided hooded conveyor belt for cargo transferring directly from ship to the



S.No	Conditions	Compliance
		<p>designated stack yard by means of closed hoppers and transfer towers.</p> <p>vii. Established closed warehouses for storage of weather sensitive cargoes.</p> <p>viii. The loading and discharge points of the conveyor carrying material are covered with exhaust hoods to prevent the formation of dust clouds.</p> <p>ix. All the conveyor galleries are covered to ensure zero dust emission during cargo transfer.</p> <p>x. Provided water sprinkling system at transfer towers to arrest the dust spreading into the atmosphere.</p> <p>xi. Provided semi mechanized facilities for truck tarpaulin covering stations to ensuring all the outgoing cargos by trucks are covered with tarpaulin.</p> <p>xii. Ensuring all the outgoing Railway Rakes are covered with Tarpaulin.</p> <p>xiii. Mist Canon systems provided for watering avenue plantations and road wetting on haul roads</p> <p>xiv. Operating Mechanical dust suppression system comprises of 248 canons.</p> <p>xv. Deploying DSS Tankers of Cannon mounted for sprinkling water on haul roads and yards to arrest the dust causing by the vehicular movement</p> <p>xvi. The Cargo stocks/heaps are covered with tarpaulin.</p> <p>xvii. Provided 8 No. tractor mounted hydraulic broom sweeping machines for cleaning the roads and jetty areas,</p> <p>xviii. 3 No of Heavy-Duty Sweeping Machines are being deployed at operational areas and all internal roads.</p> <p>xix. Erected & maintaining wind breaking wall of height 14 mtrs to prevent any dust nuisance towards habitation supported with high density greenbelt.</p> <p>xx. Greenbelt in an extent of 213.60 Ha Developed & maintaining green belt along the port covering, yards, roads and all operational areas.</p> <p>Photographs are attached in EMP as Annexure 5.</p>
iii.	Shrouding shall be carried out in the work site enclosing the dock/proposed facility area. This	Being complied.



S.No	Conditions	Compliance
	will act as dust curtain as well achieving zero dust discharge from the site. These curtain or shroud will be immensely effective in restricting disturbance from wind in affecting the dry dock operations, preventing waste dispersion, improving working conditions through provision of shade for the workers.	<ul style="list-style-type: none"> • Erected & maintaining wind breaking wall of height 14 mtrs to prevent any dust nuisance towards habitation supported with high density greenbelt. • Covered the operational area with rows of plantation which are acting as wind barricades. • Ensuring water sprinkling on haul roads. Photographs attached in EMP as Annexure 5
iv.	Dust collectors shall be deployed in all areas where blasting (surface cleaning) and painting operations are to be carried out, supplemented by stacks for effective dispersion.	No blasting activities involved in the Port operations.
v.	The Vessels shall comply the emission norms prescribed from time to time.	Being complied. Please find MARPOL circular in Annexure 26 .
vi.	Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low Sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.	Being Complied. <ul style="list-style-type: none"> i. The Port is being supplied with power grid & Non-conventional source of energy through Power Grid for uninterrupted power supply. (BLYTH Wind Park Pvt. Ltd., Ananthapur Dist., Andhra Pradesh) ii. The DG Sets are being operated as back up for emergency lighting & safety during power breakdowns. iii. Retrofitting certification was carried-out for the DG Sets during 2022 (Copy attached as Annexure 27) iv. The emissions from the DG Sets are being monitored ones in 6 months through a 3rd Party NABL Accredited Laboratory and the analysis reports are being submitted the Authorities.
vii.	A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the	Complied AKPL appointed M/s. FP Project Management to study and prepare a Traffic Management and Decongestion Plan. Report submitted to the R & B Dept and NUDA vide letter no. AKPL/EC/EHS/032 dated 03.07.2024. Copy of the Acknowledgement is attached as Annexure 21 .



S.No	Conditions	Compliance
	implementation of components of the plan which involve the participation of these departments.	
Water quality monitoring and preservation:		
i.	The Project proponent shall ensure that no creeks or rivers are blocked due to any activities at the project site and free flow of water is maintained.	Being complied No creeks or rivers are blocked in the port premises and the Project is ensuring free flow of water.
ii.	Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality. Silt curtains shall be used to contain the spreading of suspended sediment during dredging within the dredging area.	Being complied
iii.	No ships docking at the proposed project site will discharge its on-board waste water untreated in to the estuary / channel. All such wastewater load will be diverted to the proposed Effluent Treatment Plant of the project site.	Being complied The ships are not allowed to discharge on board wastewater into the Sea.
iv.	Measures should be taken to contain, control and recover the accidental spills of fuel and cargo handle.	Being complied. Port has existing Tier-I oil spill response equipment to combat any oil spill supported by Indian Coast Guard to contain, control and recover the oil spill. The Last Oil Spill Preparedness & Response (OPR) drill was conducted at the port on 19.02.2025. OPR Mock drill being conducted once in every 6 months. Copy attached as Annexure-11 .
v.	The project proponents will draw up and implement a plan for the management of temperature differences between intake waters and discharge waters.	Not Applicable There is no intake and discharge of water involved in the Port operations.
vi.	Spillage of fuel / engine oil and lubricants from the construction site are a source of organic pollution which impacts marine life. This shall be prevented by suitable precautions and also by providing necessary mechanisms to trap the spillage.	Complied <ul style="list-style-type: none"> Oil Spills are being managed as per the approved Oil Spill Contingency Plan. AKPL has provided Oil Boom, Skimmer and chemicals to attend any accidental oil spills. The Operating Staff are trained to handle with Tier-I Oil spills. Training and



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S.No	Conditions	Compliance																					
		<p>periodical mock drills are being organized for the work force at workplace.</p> <ul style="list-style-type: none"> As per Disaster Management Plan, Indian Coast Guard will be alerted to coordinate in case of any oil spills Details were furnished to the MoEF&CC Regional Office, Bangalore, vide our letter no. KP/MoEF/PH-II/20 dated 02.02.2010. The last OPR drill was conducted at the port on 19.02.2025. Copy attached as Annexure-11. 																					
vii.	Total freshwater use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.	Complied with																					
viii.	Sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused for horticulture, flushing, backwash, HVAC purposes and dust suppression.	<ul style="list-style-type: none"> AKPL has been operating 2 no. of Sewage Treatment Plants of 1 X 500 KLD STP at CVR Amenities Complex & 1 X 40 KLD STP Admin. Building. Treated wastewater from STP is being utilized for the green belt within port premises. Septic tank and soak pit systems are being followed at offices and isolated buildings which are far from STPs. The treated water details for the last six months are as below: <table border="1"> <thead> <tr> <th>S.No</th> <th>Month</th> <th>Treated Water (KL)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>OCT'24</td> <td>5533</td> </tr> <tr> <td>2</td> <td>NOV'24</td> <td>4971</td> </tr> <tr> <td>3</td> <td>DEC'24</td> <td>4632</td> </tr> <tr> <td>4</td> <td>JAN'25</td> <td>4271</td> </tr> <tr> <td>5</td> <td>FEB'25</td> <td>4077</td> </tr> <tr> <td>6</td> <td>MAR'25</td> <td>4764</td> </tr> </tbody> </table>	S.No	Month	Treated Water (KL)	1	OCT'24	5533	2	NOV'24	4971	3	DEC'24	4632	4	JAN'25	4271	5	FEB'25	4077	6	MAR'25	4764
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6	MAR'25	4764																					
ix.	A certificate from the competent authority for discharging treated effluent/ untreated effluents into the public sewer/ disposal/ drainage systems along with the final disposal point should be obtained.	<p>AKPL is not discharging any treated effluent/ untreated effluent into the public sewer.</p> <p>The treated waste water is being utilized for greenbelt development.</p>																					
x.	No diversion of the natural course of the river shall be made without prior permission from the Ministry of Water resources.	Being complied																					
xi.	All the erosion control measures shall be taken at waterfront facilities. Earth protection work shall	Being complied																					



S.No	Conditions	Compliance
	be carried out to avoid erosion of soil from the shoreline/boundary line from the land area into the marine water body.	
Noise Monitoring and prevention		
i.	The noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.	<p>Being complied</p> <p>AKPL appointed M/s S V Enviro Labs a third party NABL Accredited Laboratory to monitor Noise quality at the following locations:</p> <ol style="list-style-type: none"> 1. Zero Point 2. Thamminapatnam 3. CVR Building 4. Gopalapuram 5. Chalivendram 6. Krishnapatnam 7. Krishnapatnam Village near Light House <p>AKPL is submitting the monitoring reports to APPCB on monthly basis and to MoEFCC on Half yearly basis.</p>
ii.	Noise from vehicles, power machinery and equipment on-site should not exceed the prescribed limit. Equipment should be regularly serviced. Attention should also be given to muffler maintenance and enclosure of noisy equipment.	Being complied
iii.	Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.	Being complied
iv.	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime and 70 dB(A) during night time.	Being complied.
Energy Conservation measures		
i.	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, streetlights parking around project area and maintain the same regularly	<p>Being complied</p> <p>The Port has a tie up with M/s BLYTH Wind Park Pvt. Ltd., Ananthapur Dist., Andhra Pradesh for supply of non-conventional energy through Power Grid for uninterrupted power supply.</p> <p>The Port has installed Solar Panels on the poles erected for installing CCTV cameras within the Port premises.</p> <p>Copy attached as Annexure 5.</p>



S.No	Conditions	Compliance
ii.	Provide LED lights in their offices and port areas.	Being complied All the office buildings and other operation buildings within the Port Premises are provided with LED lights. Copy attached as Annexure 5.
Waste Management		
i.	Dredged material shall be disposed of safely in the designated areas.	Being complied.
ii.	Shoreline should not be disturbed due to dumping. Periodical study on shoreline changes shall be conducted and mitigation carried out, if necessary. The details shall be submitted along with the six-monthly monitoring reports.	Being complied • AKPL appointed NIOT for shore line stability study, the study was carried out during the period 2021 to 2024 and report as submitted to APPCB, RO Nellore vide letter. no. AKPL/EC/ENV/007/2025-26 dated 09.04.2025. (Copy attached as Annexure 7)
iii.	Necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that they conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986.	Being complied Two STP's of 500 KLD and 40 KLD are provided within the port Premises for treatment of domestic wastewater generated in Port. Solid Waste being segregated and shredded by using shredder and baler machine and being disposed to APPCB authorized vendor.
iv.	The solid wastes shall be managed and disposed as per the norms of the Solid Waste Management Rules, 2016.	Being complied.
v.	Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.	Being complied.
vi.	A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.	Being complied. Solid waste being disposed to APPCB Authorized recyclers.
vii.	Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.	Being complied The CFL's and TFL's are collected and stored properly in the Covered Shed. The same are disposed to Approved Agency.
viii.	Oil spill contingency plan shall be prepared and part of DMP to tackle emergencies. The equipment and recovery of oil from a spill would be assessed. Guidelines given in MARPOL and	Being complied • Port has been maintaining Oil Spill Contingency Plan



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S.No	Conditions	Compliance
	Shipping Acts for oil spill management would be followed. Mechanism for integration of terminals oil contingency plan with the overall area contingency plan under the co- ordination of Coast should be covered.	<ul style="list-style-type: none"> Port has Tier-I Oil Spill response equipment for recovery of oil spill in coordination with Indian Coast Guard, Krishnapatnam and follows the guidelines given in MARPOL and Shipping Acts. The last OPR drill was conducted at the port on 19.02.2025. Copy attached as Annexure-11.
Greenbelt		
i.	Green belt shall be developed in area as provided in project details with a native tree species in accordance with CPCB guidelines.	<p>Complied.</p> <ul style="list-style-type: none"> AKPL is developing a lush Green Belt within the Project with Native Species in a total area of -213.60 Ha. (Total Green Belt area in Phase – 1, 2 & 3). The Project Layout with the planned Green Belt is attached as Annexure C. As on March 2025, AKPL has successfully developed 213.60 Ha of Green belt along port boundary, around coal yards, avenue & median plantations. The total plantation for the FY 2024-25 from Oct'24 to Mar'25 is 93107 saplings. The Expenditure for maintenance of the Green Belt during the financial Year 2024-2025 is 82.41 Lakhs. 150 No. of Local Manpower being engaged for the Development and Maintenance of the Green Belt in the Project.
ii.	Top soil shall be separately stored and used in the development of green belt.	<p>Being complied.</p> <p>AKPL is using coco peat, red soil and vermi compost for enriching the top soil.</p>
Marine Ecology		
i.	The dredging schedule shall be so planned that the turbidity developed is dispersed soon enough to prevent any stress on the fish population.	Being complied
ii.	While carrying out dredging, an independent monitoring shall be carried out through a Government Agency/Institute to assess the impact and necessary measures shall be taken on priority basis if any adverse impact is observed.	<p>Being complied</p> <p>AKPL has appointed Government agency of Annamalai university team to assess the impact and necessary measures.</p> <p>Pre, during & post dredging monitoring samples collected, Data compilation is under progress.</p> <p>The final report is yet to be received.</p>
iii.	A detailed marine biodiversity management plan shall be prepared through the NIO or any	Being complied



S.No	Conditions	Compliance
	other institute of repute on marine, brackish water authority. The report shall be based on a study of the impact of the project activities on the intertidal biotopes, corals and coral communities, molluscs, sea grasses, sea weeds, sub-tidal habitats, fishes, other marine and aquatic micro, macro and mega flora and fauna including benthos, plankton, turtles, birds etc. as also the productivity. The data collection and impact assessment shall be as per standards survey methods and include underwater photography.	Comprehensive Marine Biodiversity Impact Assessment and management Plan was prepared by SDMRI and the report was submitted to APPCB, Andhra Pradesh State biodiversity Board and APCZMA vide AKPL/EC/ENV/126/2024-25 dated 09.01.2025, AKPL/EC/ENV/127/2024-25 dated 09.01.2025 respectively. Copy attached as Annexure -19
iv.	Marine ecology shall be monitored regularly also in terms of sea weeds, sea grasses, mudflats, sand dunes, fisheries, echinoderms, shrimps, turtles, corals, coastal vegetation, mangroves and other marine biodiversity components including all micro, macro and mega floral and faunal components of marine biodiversity.	Being complied AKPL Appointed a third party NABL Accredited Laboratory for Monitoring the Terrestrial & Marine parameters viz., Marine water quality, Marine sediment quality, Surface Water Quality and ground water quality at regular intervals Copies of the Analysis reports for the Period from Oct'24 to Mar'25 are attached as Annexure 30.
v.	The project proponent shall ensure that water traffic does not impact the aquatic wildlife sanctuaries that fall along the stretch of the river.	Being complied. <ul style="list-style-type: none"> • There are no aquatic wildlife sanctuaries in the vicinity of the Port. • AKPL has been ensuring that the water traffic does not impact the marine ecosystem for port operations.
Public hearing and human health issues		
i.	The workspace shall be maintained as per international standards for occupational health and safety with provision of fresh air respirators, blowers, and fans to prevent any accumulation and inhalation of undesirable levels of pollutants including VOCs.	Being complied. AKPL is providing and maintaining the Work Space to match the standards of Occupational Health and Safety.
ii.	Workers shall be strictly enforced to wear personal protective equipment's like dust mask, ear muffs or ear plugs, whenever and wherever necessary/ required. Special visco-elastic gloves will be used by labour exposed to hazards from vibration.	Being complied. AKPL strictly enforcing all the workers, employees, stakeholders to wear PPEs at operational areas.
iii.	Safety training shall be given to all workers specific to their work area and every worker and employee will be engaged in fire hazard awareness training and mock drills which will be conducted regularly. All standard safety and occupational hazard measures shall be	Being complied. <ul style="list-style-type: none"> • AKPL is providing work related Safety Training to all its workers and employees.



S.No	Conditions	Compliance
	implemented and monitored by the concerned officials to prevent the occurrence of untoward incidents/ accidents.	<ul style="list-style-type: none"> • All the employees, workers & contractors are given daily toolbox talks, monthly review meetings with employees engaged in various activities of the Port. • Port implemented and monitoring all standard safety and occupational hazard measures to prevent untoward incidents.
iv.	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.	<p>Being complied.</p> <ul style="list-style-type: none"> ➤ DMP covering emergency evacuation mechanisms etc., to deal with natural disasters was prepared and submitted to the Ministry vide letter No. KP/MOEF/275 dated 11.07.2008 same as regularly updated. ➤ Latest DMP update copy submitted to District Magistrate office on 30.08.2024. ➤ The updated copy of the DMP was submitted to office of the District Magistrate, SPSR Nellore District office vide letter AKPL/CORPORATE AFFAIRS/DMP/071/2024-25 - dated 30.08.2024. Copy attached as Annexure 3
v.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	Being complied.
vi.	Occupational health surveillance of the workers shall be done on a regular basis.	Being complied.
Environmental Responsibility		
i.	The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/ deviation/ violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this	<p>Being complied.</p> <p>AKPL has a laid down Environment Policy duly approved by the board of directors.</p> <p>Copy attached as Annexure 22.</p>



S.No	Conditions	Compliance
	regard shall be submitted to the MoEF&CC as a part of six-monthly report.	
ii.	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.	Being complied. AKPL has formed Environment Cell Headed by HOD & supporting staff at port level. Copy attached as Annexure 28 . AKPL has also formed Environment Cell Headed by Vice president at Head Quarter level. Copy attached as Annexure 28A
iii.	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.	Being complied The Funds & Expenditure earmarked for environment protection measures are being reported in Form – V Environmental Statement and submitting the same to APPCB & MoEF&CC. Latest submission is on 28.09.2024 for the period 2023-2024. The Expenditure incurred during the period April, 2023 to March,2024 are attached as Annexure 6 .
iv.	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.	Being complied. AKPL has submitted the 6 Monthly Self Certified Compliance report for the Period April, 2024 to September, 2024 to MoEFCC on 30.11.2024. AKPL has now submitting the 6 Monthly Third party NABET Accredited Consultants report for the Period October, 2024 to March, 2025 to MoEFCC.
Miscellaneous		
i.	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.	Complied. Advertisement was published in District Newspapers namely "Vartha" in local language & "The New Indian Express" in English language dated 21.01.2021. Copy attached as Annexure-18 .
ii.	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant	Complied. A copy of the Environmental clearance is submitted to the District Collector vide our letter



S.No	Conditions	Compliance
	offices of the Government who in turn has to display the same for 30 days from the date of receipt.	dated 03.02.2021 and local Panchayats vide letter dated 01.02.2021. Copy attached as Annexure-17
iii.	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.	Complied. Self-certified Half yearly compliance report for the period of Apr'24 to Sep'24 along with monitoring reports were submitted MoEFCC and APPCB on 30.11.2024
iv.	The project proponent shall submit six- monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.	Complied. Submitting the 6 Monthly Self Certified Compliance Reports for the period from April 24 to September 24 respectively along with Terrestrial & Marine Monitoring reports submitted on 30.11.2024 to MoEF & CC and APPCB. Copies of the acknowledgments are attached as Annexure-9
v.	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.	Being complied Form – V Environmental Statement for the period 2023-2024 was submitted to APPCB & MoEF& CC vide letter AKPL/EHS/APPCB/FORM 5/082/2024 dated 26.09.2024. Copy attached as Annexure 6 . Latest submission is on 28.09.2024 for the period 2023-2024
vi.	The criteria pollutant levels namely; PM2.5, PM10, SO2, NOx (ambient levels) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	Complied. Port has installed digital display boards at the main gate indicating the AAQ concentrations. Photographs attached as Annexure 29 .
vii.	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.	Phase III development is under progress. Details of Financial Closure for the Phase – III project to be furnished AKPL obtained CTE from APPCB for Order No. 633/APPCB/CFE/RO- NLR/HO/2010 dated 25.02.2021 Copy attached as Annexure-16



S.No	Conditions	Compliance
viii.	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.	Noted the condition.
ix.	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.	Being Complied.
x.	No further expansion or modifications in the port area shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).	Noted the condition and will be complied with.
xi.	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Noted the condition and will be complied with.
xii.	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.	Noted the condition.
xiii.	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.	Noted the condition.
xiv.	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/ monitoring reports.	Noted the condition and will be complied with.
xv.	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.	Noted the condition and will be complied with.



35 *[Handwritten Signature]*

ANNEXURES





GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Development of Krishnapatnam Port in Nellore District Rehabilitation & Resettlement Package –Affected Zone covered under the project – Implementation of R&R Package – Administrative Sanction – Accorded -Orders – Issued.

TRANSPORT, ROADS AND BUILDINGS (PORTS-1) DEPARTMENT

G.O.Ms.No.250

Dated: 31-8-2007.

Read the following:-

1. G.O.Ms.No.68, Irrigation & CAD (Project Wing-LA-IV-R&R) Department, dated:8-4-2005.
2. From the Joint Collector, Nellore, Letter No. Rc.G5.5864/ 2006, dated: 17.2.2007.
3. From M/s KPCL, Letter dated 14.3.2007.
4. From the Collector, Nellore, Letter No. Rc.G5.5864/ 2006, dated: 30-6-2007.
5. Govt.Lr.No.2736/P.I(1)/2007, TR&B(Ports) Dept.dt.9-7-2007.
6. From M/s KPCL, Lr.No.KP/TR&B/287,dt. 11-7-2007
- 7.G.O.Ms.No.243, TR&B(Ports) Dept., dt.25-8-2007.

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ORDER:

The District Collector, Nellore has reported that the R&R project report for implementation has been prepared in accordance with the guidelines issues vide GO Ms No.68, Irrgn. & CAD (PW) Department, dated 8.4.2005 and that the villages covered under the Project are 1) Basin Ramalingapuram, Adalaprabbakar Reddy Nagar Colony,Padarthipalem H/o Krishnapatnam (v) of Muthukur (M), 2) Midderevu, H/o Tamminaptanam of Chillakur Mandal are the habitation that are going to be affected due to the development of Krishnapatnam Port.

2. A suitable land for Rehabilitation of the displaced families has been identified in Muthukur village located at a distance of about 4 Kms from the area from which the families are getting displaced. The Collector has stated that the tentative requirement of fund for R&R as per the guidelines prescribed in the policy is Rs.25,85,00,000/- which may vary after a detailed survey.

3. M/s KPCL in their Letter third read above, have reported that various works relating to development of Krishnapatnam Port are in brisk progress including construction of Berths, Reclamation, North & South Break Waters, etc, and that the commercial operations are scheduled to commence from March / June 2008. They have also stated that under Phase-I Dredging and other important construction works are to be started immediately by which activity the four villages will be affected and hence requested the Government for early implementation of R&R package to enable shifting of these villages.

(PTO)

4. M/s KPCL have come forward with a proposal to meet the entire expenditure towards R&R initially, reimbursable by Government, in view of urgency. Also they have stated that they are taking up certain constructions like Hospital and School etc, on their own. They have also requested that the construction works of R&R package may be entrusted to M/s KPCL (CVR group) to expeditiously complete the work keeping in view the Company's expertise and also due to fact that agencies like Housing Board are busy engaged in equally important assignments. They have also suggested that a Monitoring Officer from Government of the rank of Superintending Engineer / Executive Engineer be nominated to oversee the progress and quality of work on day to day basis.

5. The Collector in his letter 4th read above, has reported that the number of displaced families would be 450 and number of affected families would be 1190. The requirement of funds for R&R package put forth by the Collector is Rs.25.85 crores approximately and the Methodology and procedure will be adopted as per the guidelines issued in R&R policy 2005 issued vide G.O.Ms.No.68, Irrigation & CAD (Project Wing-LA-IV-R&R) Department, dated:8-4-2005 and the instructions issued by the Government from time to time depending upon the release of budget for implementation of R&R package.

6. Government after careful examination of the matter hereby accord administrative sanction for Rs.25,85,00,000/- duly accepting the proposal of M/s Krishnapatnam Port Company Ltd. for incurring expenditure towards R&R package initially which is reimbursable by Government without interest in three equal annual installments commencing from the date of remittance of the full amount to the Government.

7. Government also hereby order that the Civil Works relating to R&R package shall be executed by M/s KPCL (CVR group) Company as proposed by M/s KPCL in the interest of the Project. The Collector shall appoint a Monitoring Officer at the level of Superintending Engineer/Executive Engineer to monitor the progress as well the quality of works being executed by M/s CVR Group on day to day basis and report to the Collector.

8. The District Collector, Nellore shall accordingly take necessary action in the matter.

9. This order issues with the concurrence of Finance Department vide their U.O.No.1974-E/864/A2/Expr.PWD/07, dt.24-7-2007.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

L.V.SUBRAHMANYAM
PRL.SECRETARY TO GOVERNMENT

To
The Collector & District Magistrate, Nellore.
The Joint Collector & Administrator (R&R), Nellore.
✓ The Chairman, M/s Krishnapatnam Port Ltd., Hyderabad.
The Director of Ports, Kakinada.
The Prl. Accountant General, A.P., Hyderabad.
The Director of Treasuries and Accounts, A.P., Hyderabad.
Copy to Finance (Ex.PW) Department.
Sf/Sc

// forwarded by order //

P. N. Murthy
SECTION OFFICER
H



GOVERNMENT OF ANDHRA PRADESH
TRANSPORT, ROADS AND BUILDINGS (PORTS-1) DEPARTMENT

Letter No.2736/P.I(1)/2007.

Dated:31-8-2007.

From
The Special Secretary to Government,
TR&B Department,
A.P.Secretariat,
Hyderabad.

To
✓ The Director, ✓
M/s Krishnapatnam Port Company Ltd.
Hyderabad.

Sir,

Sub:- Development of Krishnapatnam Port in Nellore District –
Implementation of R&R Package –Reg.

Ref:- 1.From M/s KPCL Lr.dt.14-3-2007

2.G.O.Ms.No.250, TR&B(Ports) Dept.,dt.31-8-2007.

-000-

I am to inform that in the G.O.cited, Government have issued orders according administrative sanction for Rs.25,85,00,000/- duly accepting the proposal of M/s Krishnapatnam Port Company Ltd. for incurring expenditure towards R&R package initially which is reimbursable by Government without interest in three equal annual installments commencing from the date of remittance of the full amount with the Government.

You are therefore, requested to pay the amount to the Government to facilitate early completion of R&R in connection with the development of Krishnapatnam Port.

Yours faithfully,

for SPL.SECRETARY TO GOVERNMENT

Copy to:

The Collector & District Magistrate, Nellore.

The Joint Collector, Nellore.

The Director of Ports, Kakinada

GOVERNMENT OF ANDHRA PRADESH
ROADS & BUILDINGS DEPARTMENT.

From
Sri V.Surya Rao, M.E., M.I.E.,
Executive Engineer, (R&B)
Nellore Division, Nellore.

To
The Chairman,
Krishnapatnam Port Company Ltd.,
HYDERABAD.

Lr.No.182/K.P.Port/ATO/04 Dt.22-7-05.

Sir,

Sub:- Providing road connectivity to Mega Projects of Ports & Air Ports by Govt. - Road connectivity from Venkatachalam to Krishnapatnam Port - Alignment plans of ~~plane~~ proposed rail cum road corridor - Req. - Reg.

Ref:- G.O.Ms.No.166T(R&B)Ports Dept. dt.18-11-04.

-x-

It is to inform that, the Government have accorded administrative sanction for the work of "Forming of two-lane road from Venkatachalam to Krishnapatnam Port from km.0/0 to 23/325 with provision for expansion of road to 6 lane in future" for an amount of Rs.29.02 crores in G.O.Ms.No.166 T (R&B) Ports Department dt.18-11-04. The Chief Engineer (R&B) Roads, Hyderabad in fax Memo.No.20051/TA3/AEE2/05 dt.21-6-05 has given instructions to submit detailed estimates for the above work duly conducting the detailed survey.

In this connection, it is also to inform that, the Government of Andhra Pradesh has handedover ^{Krishnapatnam Port in Nellore Dist. to} the Krishnapatnam Port Company Ltd., Hyderabad under B.O.S.T. Scheme in G.O.Ms.No.48 T (R&B) Ports Department dt.9-3-96. The M/s.Krishnapatnam Port Company Ltd., Hyderabad has proposed to form a rail cum road corridor from Venkatachalam to Krishnapatnam. For this purpose, 70.00 Mts. width of land is to be acquired along the proposed rail cum road corridor and to form a two lane road. As per Memorandum of understandings entered with M/s.Krishnapatnam Port Company Limited, Government of Andhra Pradesh has to acquire land for a width of 70.00Mts.,

In view of the above facts, for preparing a detailed estimate of the road, railway alignment is to be finalised. Hence, I request you to please depute the concerned staff along with the alignment plans of proposed rail cum road corridor indicating the survey numbers and village combined plan of each village through which the alignment passes at an early date so as to conduct detailed survey for preparation of detailed estimates to form two-lane road.

Yours faithfully,

suman 22.7.05
EXECUTIVE ENGINEER (R&B)
NELLORE

Copy submitted to the Superintending Engineer (R&B)Nellore for favour of information and taking necessary action.

Copy submitted to the Chief Engineer (R&B)Roads, Hyderabad for favour of information with reference to the Fax Memo.No.20051/TA3/AEE2/2005 dt.21-6-05.

Copy submitted to the Director (R)Dept. of Lighthouse & Lighting Ships, Kakinada for information.

Copy to D.E.E. (R&B)Nellore with request to contact the Port authority in the matter.

adani

Ports and
Logistics

Annexure 3

Lr. No. AKPL/CORPORATE AFFAIRS/DMP/071-2024-25

30 AUGUST 2024

To

The Collector & District Magistrate,
SPSR Nellore District.

Sir,

Sub: *Submission of Revised Disaster Management Plan of Adani Krishnapatnam Port Ltd., -
Regarding.*

In line with our regular practice of updating our Disaster Management Plan (DMP) in order to make Adani Krishnapatnam Port Limited Disaster resilient, achieve substantial disaster risk reduction significantly decrease the losses of the life, livelihoods assets – economic, physical, social, and environmental – by maximizing the ability to cope with disasters at all levels of administration as well as among departments, we herewith submit the revised DMP for your kind perusal.

Sincerely yours,

For ADANI KRISHNAPATNAM PORT LIMITED.,

K. M. RAM,

HEAD – CORPORATE AFFAIRS.

Received by collector sir 'cc'

తేదీ : 31/8/24

తపాల సహాయకులు

జిల్లా కలెక్టరు వారి కార్యాలయము
శ్రీ పొట్టి శ్రీరాములు

Adani Krishnapatnam Port Ltd
PO Bag No 1
Muthukur Mandal
SPSR Nellore 524 344
Andhra Pradesh, India
CIN: U45203GJ1996PLC128239

Tel +91 861 237 7999
Fax +91 861 237 7046
www.adaniports.com

Registered Office: Adani Corporate House, Shantigram, Near Vaishno Devi Circle, S G Highway, Khodiyar, Ahmedabad 382 421, Gujarat, India



Disaster Management Plan
(Rev-06)



ADANI KRISHNAPATNAM PORT LIMITED,
MUTHUKUR MANDAL, SPSR NELLORE
ANDHRA PRADESH.

DISASTER MANAGEMENT PLAN



	Prepared by:	Reviewed by:	Reviewed by:	Reviewed by:	Verified by:	Approved by:
Signature						
Name	Capt. Bibhupada Sahoo	Major. Venkatesh Bhaskar	Mr. G. Venu Gopal Reddy	Capt Rajat Garg	Mr. Rajan Babu	Mr. G. J Rao
Designation	HOS Marine	Head Security	Associate GM - EHS	HOD -Marine	COO	CEO
Date	20/08/2024	20/08/2024	20/08/2024	20/08/2024	20/08/2024	20/08/2024

(Rec copy collection & cc)
 తది : 20/08/2024.....
 తపాల సహాయకులు
 జిల్లా కలెక్టరు వారి కార్యాలయము
 శ్రీ పొద్ది శ్రీరామాల నెల్లూరు జిల్లా

ADANI FOUNDATION - KRISHNAPATNAM (BUDGET AND EXPENDITURE)											
S. No.	Verticals	2020-21		2021-22		2022-23		2023-24		2024-25	
		Budget	Expenditure	Budget	Expenditure	Budget	Expenditure	Budget	Expenditure	Budget	Expenditure
1	Education	988.10	322.87	147.46	135.46	106.98	79.22	29.60	65.80	86.92	86.92
2	Community Health	381.01	154.61	529.80	146.17	430.68	257.85	192.83	96.97	67.10	67.10
3	Sustainable Livelihood Development	24.03	12.92	169.02	146.04	91.63	53.49	87.17	32.85	114.54	114.54
4	Community Infra Development / Community Development	100.00	-	20.67	3.96	65.04	61.44	44.57	151.83	87.67	87.67
5	Climate Action	-	-	-	-	-	-	1,686.38	1,527.62	256.77	256.77
6	General Administration	91.50	48.60	56.83	27.74	50.44	49.09	65.84	59.22	61.32	61.32
7	Previous Liabilities	-	-	-	-	190.00	2.31	-	-	-	-
	Total	1,584.64	539.00	923.78	459.37	934.77	503.40	2,106.39	1,934.29	674.32	674.32

Photographical Evidence

Health Awareness Camps:

		
Health Camp at Chalivendram	Health Camp at Krishnapatnam	Health Camp at Gummalladibba

 <p>పాఠశాల పాఠశాల, మహారాష్ట్ర వార్త</p> <p>కృష్ణపల్లిలో ఉపకార వేడుక ముఖ్యమంత్రి మండల కార్యదర్శి కృష్ణపల్లి గ్రామ పంచాయతీలో అంగన్వాడీ కేంద్రం దర్శనం జానపదం అలాగే సాంఘిక ఉపకార వేడుక అందించారు. ఈ కార్యక్రమంలో అలాగే కృష్ణపల్లి పబ్లిక్ రిమిడి కాలనీస్ పట్టణ సమాజ కార్యకర్త భాగంగా ఆస్కార్ గ్రామంలోని అంగన్వాడీ కేంద్రంలో దర్శనం చేసి, తల్లిదండ్రులకు ఆరోగ్య చర్యలు వివరించారు. శుభంగా ముందు అందజేశారు.</p> <p>© 2019-2020, 2021</p>		
<p align="center">Health Camp at Anganwadi Centre Arcotpalem</p>	<p align="center">General Health Camp at Adani Chikistalayam</p>	<p align="center">Health Awareness Programme at AVMK</p>

Education:



<p>Inauguration programme EM Anganwadi Centre at Arkatpalem</p>	<p>Independence Day Programme EM Anganwadi Centre at Arkatpalem</p>	<p>Parents Meeting ZP HS – Krishnapatnam</p>
		
<p>ULIC Centre – Doruvulapalem</p>	<p>AEEC – English Class / Communication skills at ZP HS Krishnapatnam</p>	<p>CEO Sir visit at ZP HS Krishnapatnam</p>

Sustainable Livelihoods:

		
<p>Women Group Training at R & R Colony</p>	<p>CEO Sir, AKPL and CEO Sir, AF Interaction with SLD Programmes</p>	

		
<p>FPC Board Directors and Farmers Meeting</p>		<p>Training on Livelihood activities</p>

			
<p>R/O Filter Water at Gummalladibba</p>	<p>R/O Filter Water at Gummalladibba</p>		<p>Sports Activities</p>
			
<p>R/O Filter Water at R & R Colony, Muthukur</p>	<p>Interaction with Youth</p>		<p>Girls Cricket Match at ZP HS Krishnaaptnam</p>

Sanitation Program:



ENVIRONMENTAL MANAGEMENT PLAN



Adani Krishnapatnam Port Limited
Muthukur (PO & Mandal)
Nellore District.
Andhra Pradesh

I. Introduction

The port has its historical back ground. When Sri Krishnadevaraya, the Vijayanagar Emperor, used to operate the port, thus the name was given to it as Krishnapatnam Port & now the name has been changed to Adani Krishnapatnam Port Limited (AKPL).

AKPL, a private port operator located on the East Coast of India, an all weather world class deep water port of International standards and capable of handling Cape Size vessels round the clock throughout the year. The port caters to land locked hinterland of South India with multimodal connectivity. Seamless connectivity by road and rail with very close proximity to National Highway 16 and National Rail Network (Chennai – Kolkata Main Line).

AKPL has got State of Art Infrastructure, Mechanized Handling Systems and dedicated storage yards which provides clean and contamination free handling facilities for bulk and break bulk cargo.

AKPL is AEO Certified Port and has Customs EDI Connectivity with Customs Office headed by Joint Commissioner which is located within the port for faster custom clearance and quick assessment of cargo and containers.

AKPL located at $14^{\circ} 15'10''$ N Latitude and $80^{\circ} 08'05''$ E Longitude in the state of Andhra Pradesh, SPSR Nellore District, Muthukur along east coast of India about 180 km to north of Chennai Port. AKPL has easy access to the hinterlands in close proximity covering Andhra Pradesh, Karnataka and North Tamil Nadu by road, rail and air. It has become the largest automated port in the South Asia.



Considering the topographical & atmospheric conditions, AKPL is adopting and implementing the required environment measures as per the statutory requirements to prevent the dust pollution and

to ensure the pollution parameters are within the permissible limits stipulated by statutory departments.

We are allocating & spending of huge amounts reveals the commitment of the Management commitment & dedication towards Environment Sustainability & mitigation measures.

Terrestrial Monitoring

S.No	Parameter	Frequency of Monitoring	Locations & No. of samples
1.	Air Monitoring 12 Parameters: PM10, PM2.5, SO2, NO2, NH3, Ozone (O3), Lead (Pb), Carbon Monoxide, Benzene, Benzo(a)pyrene- (BaP) Arsenic (As), Nickel (Ni)	Monthly Once - 24 Hours basis	7 Locations (i) CAAQMS station 1 – at Amenities Complex (ii) CAAQMS station 2 – at Thamminapatnam Village (South Port) (iii) CAAQMS station 3 - at Krishnapatnam Village (iv) Gopalapuram Village (v) Chalivendram Village (vi) Port Main Gate (“O” Point) (vii) New Light House
2.	Noise Levels covering day and night noise levels in dB (A)	Monthly-24 Hours basis	7 Locations I Krishnapatnam Village II Gopalapuram Village III Chalivendram Village IV Port Main Gate (“O” Point) V Amenities Complex VI New Light House VII Thamminapatnam Village (South Port)
3.	Sewage Treatment Plant Inlet and Outlet 6 Parameters: pH, Total Suspended Solids, Total Dissolved Solids, Oil & Grease, COD, BOD.	Monthly once	2 Locations STP (Outlet) 500 KLD-1 unit 40 KLD-1 unit

4.	Ground Water Quality Monitoring	Half Yearly	Port surrounding Site South Side of the Port Gopalapuram Village Krishnapatnam Village
5.	Soil Sample Collection	Half yearly	1. Storage area towards west 2. Buckingham Canal
6	DG Stack Emissions Monitoring	Half Yearly	As per CTO.

Marine Monitoring

S. No.	Parameter	Frequency of Monitoring	Location & No. of Samples
1.	<p>Marine Water monitoring (Low Tide and High Tide)</p> <p>Physical Analysis: pH, Temperature, Salinity, Density, TDS, TSS & Turbidity</p> <p>Chemical Analysis: Potassium, COD, BOD, Oil & Grease, DO, Nitrates, Nitrites, Ammonia, Phosphates, Chlorides, Sodium, Sulphates, Silica, Reactive Silica, Total Phosphorus, Total Nitrogen</p> <p>Heavy Metals: Lead, Cadmium, Copper, Zinc</p> <p>Biological Analysis:</p> <ol style="list-style-type: none"> Primary Productivity Chlorophyll Phytoplankton Numerical Abundance Diversity Zooplankton Diversity Biomass Coliforms Fecal coliforms 	Weekly Once every month/monthly once	<p>4 Locations</p> <ol style="list-style-type: none"> Port entrance Turning circle Coal berth Reclamation area <p>2 locations</p> <ol style="list-style-type: none"> Buckingham canal (creek) Kandhalerru (creek)
2.	<p>Marine Sediment:</p> <p>Physical: Sediment composition, Silt + Clay, Sand, Org matter, pH</p> <p>Chemical: Nitrogen, Phosphorus,</p>	Weekly once every month	<p>4 Locations</p> <ol style="list-style-type: none"> Port Entrance – Approach channel Turning circle

S. No.	Parameter	Frequency of Monitoring	Location & No. of Samples
	Potassium, Sodium, Biological, Benthic Communities, MacroBenthos, Epifauna numerical abundance, Infauna numerical abundance Heavy Metals: Lead, Cadmium, Copper, Zinc.		3. Near to Coal berths 4. Reclamation
3.	Marine Water Turbidity Monitoring Turbidity, Total Dissolved Solids and Total Suspended Solids in low tide, high tide and medium tide	Weekly once every month	4 Location 1. Port Entrance – Approach channel 2. Turning circle 3. Near to Coal berths 4. Reclamation Area

II. Environment Management Programme, Sustainable Measures & Activities

1. Ambient Air Quality Monitoring:

AKPL has been operating 5 No. of CAAQM stations of Beta Ray Attenuation technology to measure the parameters PM₁₀, PM_{2.5}, NO₂, NH₃, SO₂, CO, at the following locations and data connected to APPCB website.

Station code	Location	Direction w.r.t. Project site	Coordinates Latitude & Longitudes	Distance from Port
CAAQMS - 1	At CVR Building	WNW	14°16'33.45"N 80° 5'54.46"E	1.4 KM
CAAQMS - 2	Thamminapatnam Village	S	14°13'39.25"N 80° 6'5.84"E	2.5 KM
CAAQMS -3	Krishnapatnam Village	NNW	14°16'47.69"N 80° 6'23.17"E	3.0 KM
CAAQMS -4	Towards North side	NW	14°16'0.36"N & 80° 4'36.95"E	2.93 KM
CAAQMS -5	Towards South side	S	14°14'2.49"N & 80° 6'34.63"E	1.45 KM



Station – 1
CVR Amenities Complex



Station – 2
Thamminapatnam Village



Station – 3
Krishnapatnam Village

Additional CAAQMS stations in AKPL site

**North West direction of the port**

Latitude : 14°16'0.36"N
Longitude : 80° 4'36.95"E.

**South direction of the port**

Latitude : 14°14'2.49"N
Longitude : 80° 6'34.63"E

The Port appointed an NABL accredited SV Enviro Laboratories to monitor the air quality and submitting the Monitoring reports to APPCB on monthly basis along with the Compliance reports & to MoEF & CC on Half-Yearly basis.

Google image showing AKPL CAAQM Stations



Station code	Location	Direction w.r.t. Project site	Coordinates Latitude & Longitudes	Distance from Port
A1	At Zero Point	W	14°16'2.44"N 80° 4'26.66"E	2.5 KM
A2	At Thamminapatnam Village	S	14°13'39.25"N 80° 6'5.84"E	2.5 KM
A3	At CVR Building	WNW	14°16'33.45"N 80° 5'54.46"E	1.4 KM
A4	At Gopalpuram Village	NW	14°16'41.22"N 80° 6'24.46"E	2.5 KM
A5	At Chalivendram	WNW	14°16'38.40" 80°5'11.84"	2.5 KM
A6	At Krishnapatnam	NNW	14°16'47.69"N 80° 6'23.17"E	3.0 KM
A7	At Light House	SW	14°17'37.33" 80°7'49.46"	2.5 KM

Table 1 : CAAQM Stations Technical details

Sl.	Details	Station -1		Station-2		Station-3		Station-4	Station-5
1.	Location	CVR Amenities Complex		Near & towards Thamminapatnam Village		Near & towards Krishnapatnam Village		Towards North side	Towards South side
2.	Model No.	PM10 & PM2.5 (5028i), CO (48i), SO2 (43i), NH3- NOx(17i)		PM10 & PM2.5 (5028i), CO (48i), SO2 (43i), NH3- NOx(17i)		PM10 & PM2.5 (BAM 1020), CO (48i), SO2 (43i), NH3- NOx(17i)		PM10 & PM2.5, CO, SO2, NH3-NOx	PM10 & PM2.5, CO, SO2, NH3-NOx
3.	Make	Thermofisher Scientific (All analyzers)		Thermofisher Scientific (All analyzers)		Thermofisher Scientific & BAM 1020 is MET One)		Thermofisher Scientific (All analyzers)	Thermofisher Scientific (All analyzers)
4.	Type	PM10-2.5: - Betta ray attenuation. CO: Infrared radiation SO2: Ultraviolet NH3-NOx: Chemiluminescence		PM10-2.5: - Betta ray attenuation. CO: Infrared radiation SO2: Ultraviolet NH3-NOx: Chemiluminescence		PM10-2.5: - Betta ray attenuation. CO: Infrared radiation SO2: Ultraviolet NH3-NOx: Chemiluminescence		PM10-2.5: - Betta ray attenuation. CO: Infrared radiation SO2: Ultraviolet NH3-NOx: Chemiluminescence	PM10-2.5: - Betta ray attenuation. CO: Infrared radiation SO2: Ultraviolet NH3-NOx: Chemiluminescence
5.	Parameters	NOx	NH ₃	SO ₂	CO	PM10	PM 2.5	PM10 & PM2.5	PM10 & PM2.5
		Nitrogen Oxide	Ammonia	Sulfur di-oxide	Carbon Monoxide	PM – Particulate Matter		PM – Particulate Matter	PM – Particulate Matter
6.	Standards	0 to 80 ug/m ³	0 to 80 ug/m ³	0 to 80 ug/m ³	0 to 4.0 mg/m ³	100 ug/m ³	60 ug/m ³	100 ug/m ³	60 ug/m ³
7.	Supplier/AMC	Thermofisher Scientific							
8.	Installed on	24.06.2023		24.06.2023		24.06.2023		March'25	March'25
9.	Calibrated on	16.12.2024		17.12.2024		18.12.2024		-	-
11.	Server	NK Square Solutions							
12.	Connectivity	APPCB website http://aprtcms.ap.gov.in							

The CAAQMs are being calibrated periodically

ThermoFisher SCIENTIFIC The world leader in quality control

AQMS Analyzers Calibration Report

Calibration date: 17-02-2024

AQMS - 1 (CVR Building)
Site Address: Krishnapattam Port, Muthukur Mandal, GPE Nellore, Andhra Pradesh

Thermo Scientific Analyzer	Parameter			Analyzer Measured Value			Acceptable error in full scale (0.05 ppm SO2 & NO2) and 1ppm CO
	Standard	Concentra- tion	Unit of Measure used	Before	After	Error	
NOx Mn. CM219073 W	Zero	0.0	PPM	0.0	0.0	0.0	±0%
	NOx Span	400	PPM	400	400	0	±1.5%
NH3 Mn. CM219073 W	Zero	0.0	PPM	0.0	0.0	0.0	±0%
	Span	400	PPM	399	400	0	±1.5%
SO2 Mn. CM219073 W	Zero	0.0	PPM	0.0	0.0	0.0	±0%
	Span	400	PPM	397	400	0	±1.5%
CO Mn. CM21447048	Zero	0.0	PPM	0.00	0.00	0.00	±0%
	Span	4	PPM	3.99	4	0	±1.5%
PM10 SOL20 CM21448001	Span Fuel	1288	µg	1270	1288	18	±0.5%
	Span Fuel	1288	µg	1279	1288	9	±0.5%

- All gas analyzers are purged with zero air before performing the calibration.
- Thermo Scientific make 486 Dynamic Gas Calibrator used for diluting span gases.
- All the Span Gas Cylinders are the balance of NPL.
- PM 10 & PM 2.5 calibration valid up to 18-02-2025
- SO2, NOx, CO, and NH3 calibration valid up to 18-02-2025

 M/s. Adani Krishnapattam Port Ltd

Calibration Certificate
Station 1 – CVR Amenities Complex

ThermoFisher SCIENTIFIC The world leader in quality control

AQMS Analyzers Calibration Report

Calibration date: 18-02-2024

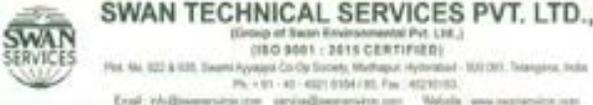
AQMS - 2 (Thamminapatnam)
Site Address: Krishnapattam Port, Muthukur Mandal, GPE Nellore, Andhra Pradesh

Thermo Scientific Analyzer	Parameter			Analyzer Measured Value			Acceptable error in full scale (0.05 ppm SO2 & NO2) and 1ppm CO
	Standard	Concentra- tion	Unit of Measure used	Before	After	Error	
NOx Mn. CM219070 M	Zero	0.0	PPM	0.0	0.0	0.0	±0%
	NOx Span	400	PPM	399	400	0	±1.5%
NH3 Mn. CM219070 M	Zero	0.0	PPM	0	0.0	0	±0%
	Span	400	PPM	394	400	6	±1.5%
SO2 Mn. CM21427072	Zero	0.0	PPM	0.0	0.0	0.0	±0%
	Span	400	PPM	399	400	0	±1.5%
CO Mn. CM21077140	Zero	0.0	PPM	0.04	0.04	0.04	±0%
	Span	4	PPM	3.98	4	0.02	±1.5%
PM10 SOL20 CM21448001	Span Fuel	1288	µg	1242	1248	46	±0.5%
	Span Fuel	1288	µg	1237	1248	11	±0.5%

- All gas analyzers are purged with zero air before performing the calibration.
- Thermo Scientific make 486 Dynamic Gas Calibrator used for diluting span gases.
- All the Span Gas Cylinders are the balance of NPL.
- PM 10 & PM 2.5 calibration valid up to 17-02-2025
- SO2, NOx, CO, and NH3 calibration valid up to 17-02-2025

 M/s. Adani Krishnapattam Port Ltd

Calibration Certificate
Station 2 – Thamminapatnam Village



SWAN TECHNICAL SERVICES PVT. LTD.,
(Group of Swan Environmental Pvt. Ltd.)
(ISO 9001 - 2015 CERTIFIED)
Plot No. 302 & 303, Swami Ayyappa Co-Op Society, Madhapur Hyderabad - 500081, Telangana, India
Ph. + 91 - 40 - 4021 9394 / 93, Fax - 40210153
Email: info@swanenviro.com service@swanenviro.com Website: www.swanenviro.com

CALIBRATION CERTIFICATE

Certificate No. : (SEPL/AMQMS/0024-25/701) Date of Issue: 08.08.2024
Customer : M/s. Krishnapatnam port, Muthukur mandal, SPBR Nellore, Andhra Pradesh
Location : AAQMS-3 (Krishnapatnam village)

Instrument Details:
Instrument : PM 10 Analyser Date of Calibration : 08.08.2024
Make : Met One Instruments, Inc. USA Due Date : 06.12.2024
Model : SAU-1020
Serial No. : X10170

Calibration File Details:

Details	Serial No.	Calibration File Value
Calibration File	X10170	3.813mg/m ³

Calibration Details:

Parameter	Span Calibration		
	Standard Value	Measured Value	% Of Deviation
Filter Value	3.813 mg/m ³	3.818 mg/m ³	0.01 %

Acceptance Tolerance: ± 2 %
Result: The Calibration of above instrument is performed and it meets the acceptance criteria.

Calibrated By:  Service-Engineer
Reviewed By:  Manager-Service



4B SO₂ Analyser Calibration Report

Name: _____
Plant of Analysis: Thiruvananthapuram

Customer: A&S Krishnapatnam Port Ltd	Calibration Performed by: Narayana Reddy T
Instrument: 4B SO ₂ Analyser	Date: 08.12.2024
U No.: 1410001029	Time Spent/Job: 10:40 AM - 12:45 PM
Instrument No.: 1700001437 25.04.2024	Location: MCR, Nellore

Calibration Equipment

Calibration Model: Met One Calibrator	Lot No. / Calibration Certificate No.: 10042111
CO Serial No.: 3001 (checked)	Customer: Krishnapatnam Port
Zero Air Source Model:	Customer Location: SP
CO Serial No.:	Customer Facility Name: 11146-2024
	Customer Pressure (kg/cm ²): 1.0
	Customer Calibration: PASS

Standard Instrument Parameters

Company Version: 1.48.0000 Instrument Units: 0 000

Single Point Calibration

Initial Span Instrument Gain: 1.000 Full Scale Span: 100
Initial SO₂ Offset (ppb): 0

Recalibration Check

Calibration Point	Zero Flow (ppm)	Span Flow (ppm)	Calculated SO ₂ (ppb)	Expected SO ₂ (ppb)	Measured SO ₂ (ppb)	Error (%)
Zero	0.000	0	0	0	0	0.0%
SPAN 10	3.000	10.0	300.0	300.0	299.0	-0.3%

Note: The calibration check shall be within ±0.5% of the value of the span. The values should be within ±0.5% of full scale.

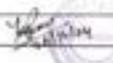
Multipoint Linearity Check

Calibration Point	Zero Flow (ppm)	Span Flow (ppm)	Calculated SO ₂ (ppb)	Expected SO ₂ (ppb)	Measured SO ₂ (ppb)	Error (%)
Zero	0.000	0.000	0	0	0	0.0
10% FS	0.900	9.0	90.0	90.0	89.0	-1.1%
20% FS	1.800	18.0	180.0	180.0	179.0	-0.6%
40% FS	3.600	36.0	360.0	360.0	358.0	-0.6%
60% FS	5.400	54.0	540.0	540.0	537.0	-0.6%
80% FS	7.200	72.0	720.0	720.0	717.0	-0.4%
Zero	0.000	0.000	0	0	0	0.0

Note: The error shall be within ±0.5% of the expected value or ±0.5% of full scale, whichever is less.

Linearity Error: ±0.6%
M Square Error: 1.0000
Intercept: 1.0000

PASS/FAIL: **PASS**

Technician Signature:  Date: 08.08.2024

Page 1
COA/MS-3
Krishnapatnam

Calibration Certificate
Station 3 – Krishnapatnam Village

2. The environment monitoring measures implemented at Mechanized and semi mechanized operations in AKPL.

I. Coal Handling:

- The Coal cargo is usually unloaded by mechanical means using Grab unloaders which are extremely versatile, mobile cranes and grabs used are equipped with ECO control system (100 % closed grabs).
- The coal is transported from berth by conveyor belts to destination in case of neighboring thermal power plants and to storage yards in respect of remaining volume.
- The stackers will be used for stacking coal by mechanical means, Reclaimers will be used to reclaim and transport wagon loader by conveyor.
- Coal is transported by roadways (trucks) as well as waterways (ships or barges) for which the transport is done by conveyors and trucks and loading by mechanical means into the ships.

- All conveyors are covered, and transfer houses are provided with cladding to avoid transit spillage.
- All the outbound railway wagons and trucks are fully covered. The Spillage at loading station will be very nominal as wagon loading stations are electronically controlled with PLCs.
- Mechanized dust suppression systems are provided for coal storage yards, conveyors, wagon loading stations. Heavy duty atomizers for other areas augmented with mobile sprinkler systems.

II. Iron ore Handling:

AKPL has the infrastructure to handle iron ore, operating as per consented quantity. AKPL has introduced a groundbreaking containerized bulk handling system for iron ore, revolutionizing efficiency and environmental sustainability. The below four stage process ensures seamless transportation from stockpile to ship.

Containers are filled at the stockpile, transported to Berth and then unloaded into the vessel through a Mechanical container tipping system. Advantages of containerized bulk handling gives Flexibility in cargo handling, reduces congestion at port, improved supply chain management, Increased cargo security.

A cutting-edge mist spray system minimizes dust pollution during tipping process, ensures environmental compliance, enhances worker safety Optimizes cargo handling, reducing the environmental impact.

III. Fertilizer Handling:

The fertilizers will be unloaded from ships by mechanical means with Grab unloaders. Transport from berth by covered conveyors to covered warehouses as cargo is hygroscopic. Reclaiming will be done by reclaimers and transported to wagon loader by conveyor and loading into wagons by continuous wagon loader, in case of bulk transport. In respect of bagged transport, conveyor transports the bulk fertilizer to mechanized bagging plant and transports bagged fertilizer by wagons and trucks.

All conveyors are covered and transfer houses are provided with cladding. All outbound Railway wagons and trucks are fully covered.

IV. Cement Handling:

- The cement in bulk form from grinding unit to berth will be transported by means of closed conveyor. The loading of ships will be done by mechanical means. Transport of bagged cement by trucks to berth and loading will be by means of ships gear or shore crane. Conveyors and warehouses are fully covered as the cargo is hygroscopic.
- All conveyors are covered, and transfer houses are provided with cladding. All outbound Railway wagons and trucks are fully covered.
- Unloading/loading from/to ships will be by mechanical means with Grab unloaders. Transport from berth will be by covered conveyors/trucks to covered warehouses as the cargo is hygroscopic.
- In respect of bagged transport, conveyor transport of bulk cement to mechanized bagging plant and bagged cement transported by wagons and trucks. All the outbound railway wagons and trucks are fully covered.
- Existing Bag filters prevents cement dust escape to the open atmosphere and filtered cement dust will be return to cargo hold.

V. Granite and other dry cargo Handling:

- Transport of Granite & other dry cargo to storage yards will be done by railway wagons and trucks. The transport from storage yards to berths will be by trucks and loading into ships will be by ships gear or shore cranes.
- All railway wagons and trucks are fully covered. Nominal spillage, if any, will be very less and will be reclaimed and deposited in the warehouse.
- Mechanized dust suppression systems for storage yards, with heavy duty atomizers augmented with mobile sprinkler systems have been provided.

VI. Edible Oil/Crude Oil, POL & other Liquid Cargo Handling:

- The cargo will be unloaded from ships through ship pumps. It will be then transported to refineries /storage by pipelines.
- The liquid cargo will be unloaded by means of ships pumps and loaded by means of pumping at source and conveyance by pipeline.

VII. Container Cargo:

Containers transit will be done by specific/separate vessels, and the containers were lifted using cranes i.e gantry cranes, mobile harbor cranes. By using spreaders, they were stored in designated yard areas. And scrutiny will be done by visual inspection, X-ray scanning, weighing to verify cargo weight, seals verification will be done for integrity. Stacked in designated areas under block stacking, row stacking and stacking is done by automat system.

3. The environment monitoring measures adopted by AKPL are summarized:

a. Dust Suppression – Mechanical Dust Suppression System (MDSS) :

AKPL has Established Mechanical Dust Suppression System with 248 no's of water cannons at stack yards for dust suppression. The water cannons at 50 -100 metres intervals which covers a horizontal radius of approx.. 50 meters and reaches a height upto 15 metres and rotates in 180 degrees.

The water is sprayed from various points by water cannons at pressure of about 2-4 Kg/cm² to form a mist over the cargo stacks and other places and the mist attracts the dust to settle it down without spreading along the wind.



Dust suppression system at south side of the Port

b. Dust suppression through Tankers

Water sprinkling is being carried out on the general cargo berth and in other areas viz. Roads and yards through water tankers of 26 nos. to arrest the dust pollution causing by the vehicular movement in the port. AKPL is spending around Rs. 7 lakhs per month on an average towards water charges and maintenance.



- Deployed 12 Nos. of Truck mounted sprinklers for roads and transit areas & stock piles.
- c. **Dust suppression system through Atomizers**
- AKPL being operated 4 heavy duty atomizers as innovative technology in dust suppression system.
- These Atomizers helpful to efficient water distribution in uniform spray patterns through pressurized nozzles. It reduced water consumption also.

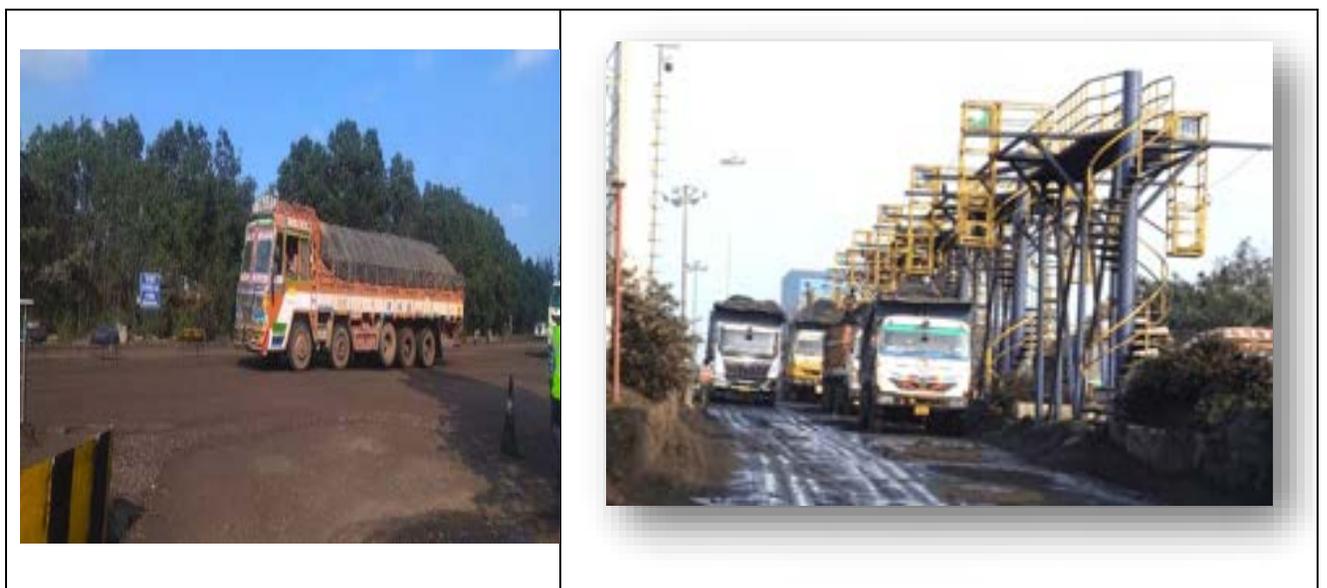


As part of sustainable development activities, using these special devices ensure to prevent the dust pollution and to ensure the pollution parameters are within the permissible limits stipulated by statutory departments.

d. Truck/Wagon Tarpaulin Covering facilities:

AKPL established 27 No. of truck tarpaulin covering stations at various locations within the Port to facilitate and ensure all the outgoing cargos by Trucks are covered with tarpaulin.

AKPL ensuring that the tarpaulin is covered in all sides of the truck and tightly tied with rope to avoid transit spillages till the truck reaches the destination.





- Ensuring all the outbound cargo rakes are covered with tarpaulin and tightened with rope to avoid transit spillages.

e. Deployment of Road Sweeping Machines



- 3 No of Heavy Duty Vacuum Sweeping Machines are being deployed at operational areas and all internal roads.
- Provided 8 No. tractor mounted hydraulic broom sweeping machines for cleaning the roads and jetty areas.



f. Truck Tyre washing facilities:

- Provided 2 no. of automatic sensor-based truck/tyre washing facilities at north side and south side of the port to ensure of all the outgoing vehicles to avoid dust passage on to outside roads.
- Truck tyre washing facility wheel washing facility is established with advanced technology which having cleaning water recycling & reusing system with oil skimmer facility.



South Side of the Port



North Side of the Port

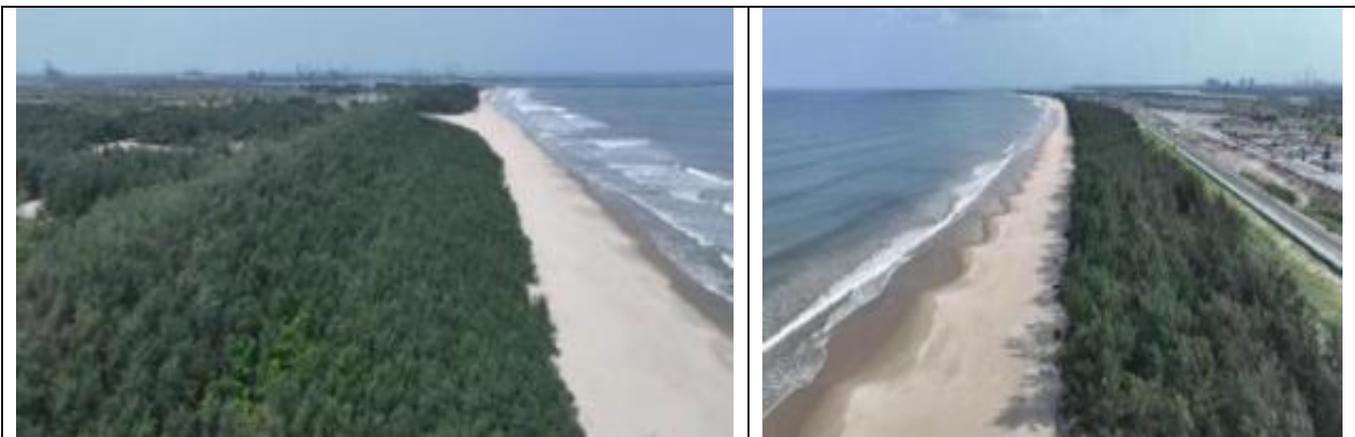
g. Specific measures towards Habitation:

- Erected wind breaking walls towards Krishnapatnam village and Arketpalem to prevent any dust transfer to habitation and a thick green belt developed supporting to the wind breaking wall to arrest the dust emissions to the villages.

- Provided hooded conveyor for transferring dusty cargo.



- AKPL maintained 100 m width of plantation towards port periphery and 20 m width around the coal stack yard zones as per the CTO condition.



Green Belt – South Shore

Green Belt – North Shore



Green Belt – West side of the Port



Avenue Plantations towards berths



Greenbelt Protection to Buckingham Canal inside the port premises



Green Belt – Coal sidings

VIII. Mechanized Operations:

The State of art mechanical dust suppression system is provided at various critical points i.e., equipment (Hopper & reclaimer), hooded conveyor belts and the storage yards have been functioning well throughout the system. Ensuring these measures, the Port can mitigate all the dust that is being generated during the operations. The other berths are being used to handle other cargos such as Project cargo, fertilizer (Urea), Sugar etc.

- AKPL using Grab ship unloaders and conveyers with water sprinkling system for handling coal from berths to storage yards and also to nearby power plants which reduced dust generation, compared to dumpers for transporting coal.
- AKPL operating silo facility with telescopic chute system for loading the cargo in railway wagons. After those entire rakes covered with tarpaulin covers to avoid the fugitive spillages.
- Established fully mechanized and closed operations associated with mist sprinkling system to prevent fugitive emissions.
- Provided Dust suppression systems at Hoppers, discharge/feeding points of belt conveyors at each transfer tower.

Provided and operating Stacker cum re-claimers for loading and unloading the coal. Dedicated mist sprinklers are provided to prevent fugitive emissions.



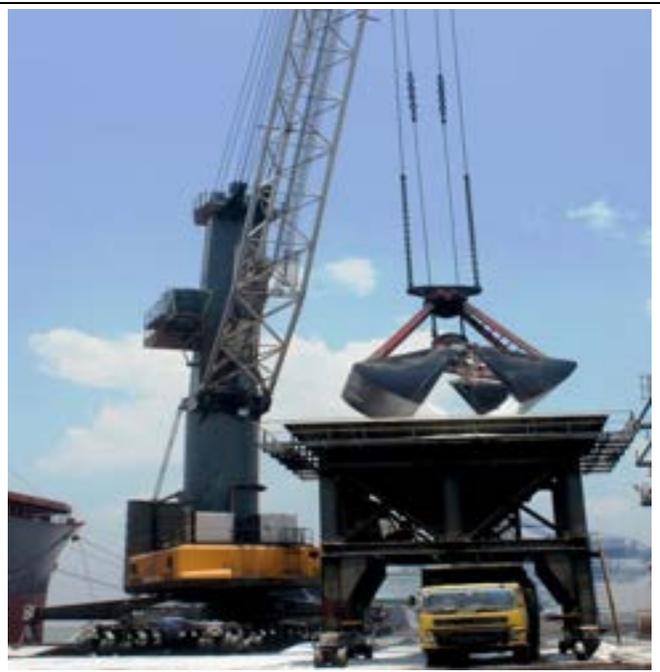
Closed conveyor system for coal Handling



Mechanical handling systems



Silo with Swing Chute system



Usage of Mechanical equipment for handling of Cargo



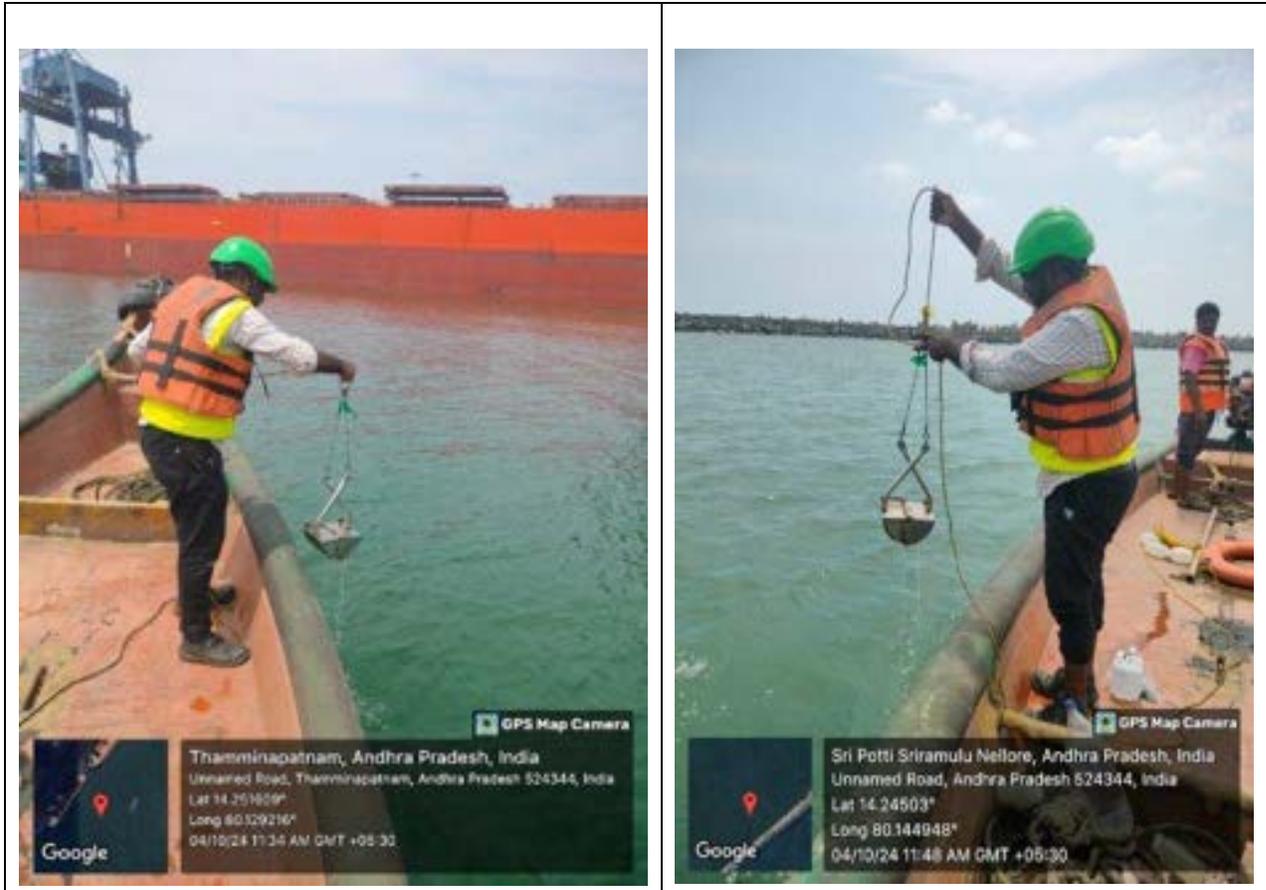
Mechanized Cargo Handling System



Electric Operated Cranes



Closed Cargo Sheds



Periodical Environmental Monitoring

Environment Sustainability Measures:

a. Weather & Meteorological monitoring:

Installed Weather station on the top of Port Operation Control for weather forecasting & meteorological data generation.

b. Water Conservation Measures:

Rainwater harvesting pits are provide across the port premises for recharging the ground water.

Settling ponds provided at yards for collection of yards runoff and the supernatant water is being used for dust suppression.

Rainwater harvesting pits around the buildings are being maintained.

Rainwater drains are being maintained periodically & pre-monsoon season to avoid stagnation & free flow of water and the water is using for dust suppression to the possible extent.



Sewage Treatment Plants:

STP Domestic sewage collected from office buildings from different locations of Port is being treated with FBBR technology in STPs of 500 KLD & 40 KLD and being used for greenbelt development.

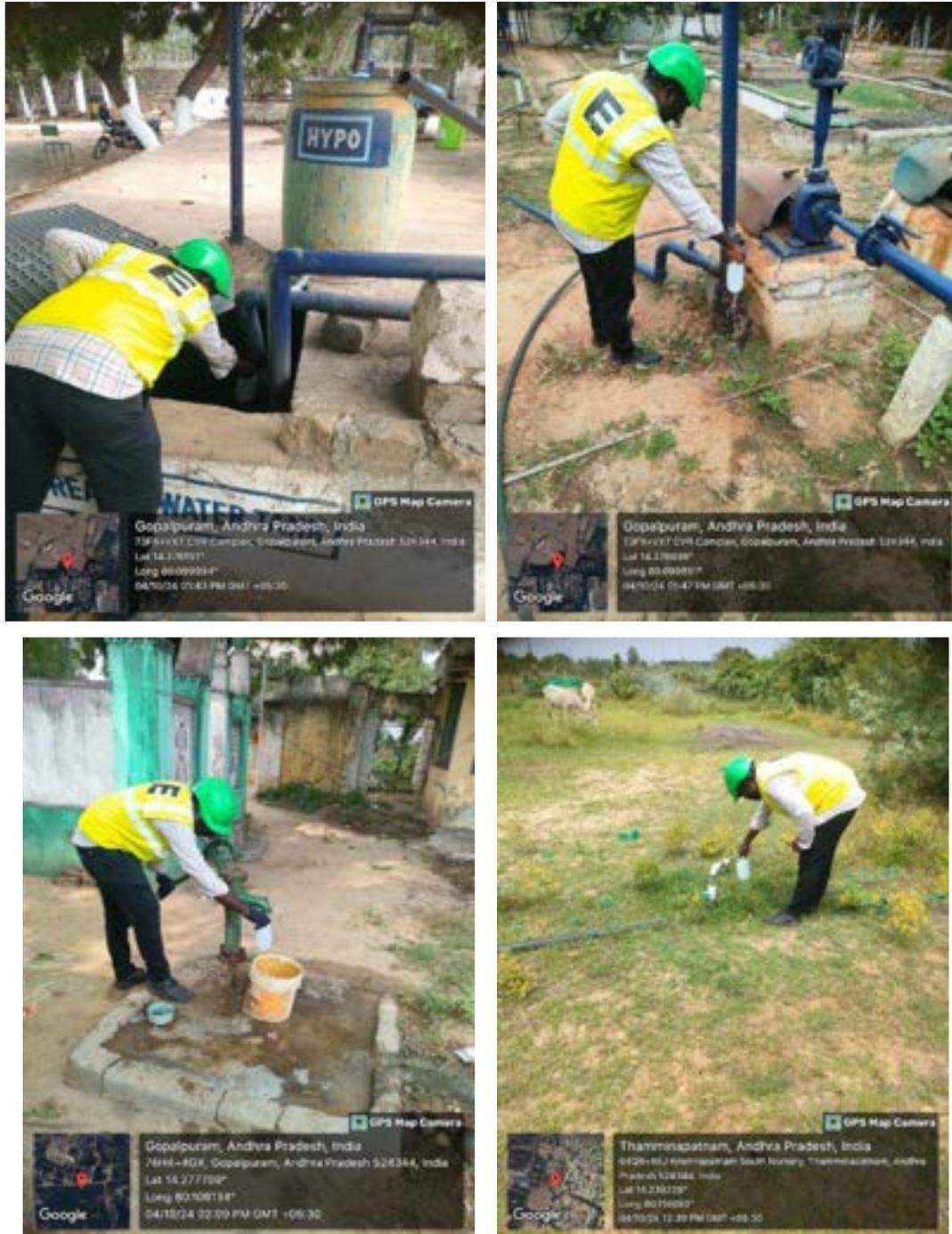


500 KLD STP



40 KLD STP

The STP inlet & outlet water is being analyzed through a 3rd party agency on fortnight basis and as per the analysis reports, the values are meeting the prescribed standards of APPCB.



Inlet and outlet sample collection

Details of Green belt in Adani Krishnapatnam Port

Development of greenbelt is a continuous process in AKPL. Up to the Financial year 2024-2025, the total plantation in the Port is about 213.60 Ha.

- Green cover needs to reduce the pollution levels
- Improve the standard of Ambient Air Quality

- Meet the statutory requirements & compliance.
- Reduce the carbon emissions

The environment department is fixing its own targets besides statutory requirements and achieving the targets from time to time.

The land available in AKPL is mostly sand dunes and salt pans which are not supportive for plantation.

AKPL developed a good plantation with saplings suitable for the available land and achieved good results. To achieve good and dense plantation, AKPL adopted Miyawaki plantation on the advice of APPCB

High Density Plantation (Miyawaki)

Miyawaki afforestation / plantation involves several different types of native plants closely just to form a Green Wall and a completely chemical free forest in an organic way that sustains itself, supports local biodiversity, and attracts birds and insects. In 'Miyawaki' forests, the trees grow more quickly and absorb more CO₂ than plantations grown for timber.

Its benefits include lowering temperature, making soil nutritious, supporting local wildlife and sequestration of carbon.

With the spirit of Miyawaki type plantation, AKPL continued further plantation in Miyawaki method in the other locations, viz., LC3 location and Chalivendram boundary.

Below details show the periodical development of Greenbelt during the last 3 years: Table

AKPL: Periodical Development of Greenbelt during the last 3 years				
S.no	Financial year	Target	Achieved	Survival
1	2021-2022	100000	103890	85 %
2	2022-2023	100000	103242	89 %
3	2023-2024	200000	220953	89%
	TOTAL	400000	428085	

Nursery:

AKPL Established an exclusive nursery in an extent of 4.5 Acres within the Port premises and maintaining about 1.9 L to 2.0 L saplings of Avenue, Ornamental & Fruit bearing species viz., Badam, Tabebuia argentea, Polyalthia longifolia. Spathodea campanulate Samanea saman, Mangifera indica, Psidium guava, Bougainvillea, Pheonix palm, Ixora chinensis rosea, Pandanus Veitchi, Cocos Nucifera, Allamanda nerifolia , Bougainvillea Pedilanthus, Cassia fistula, Peltophorum, Cassia siamea, Delonix regia, Hibiscus rosa-sinensis, Clitoria ternatea, Casuarina Equisetifolia, etc.

The captive nursery played a significant role in restoration / reforestation after series of cyclones.

Photographs of Nursery & Greenbelt:



AKPL: Green belt photographs





1. Mangrove Conservation In AKPL:

- Protecting and conserving the existing mangrove areas with suitable barricading, erection of display boards and ensuring the tidal flow. As a part of Phase I EC compliance, an area of 9 acres (3.64 ha) of mangroves are being conserved in the port areas since its inception.
- Mangrove restoration is to be considered as a viable option for enhancing the green belt cover.
- The proponent shall continue to restore mangroves in the suggested sites with species like *Avicennia marina*, a resilient and common species along the creek.
- Afforestation of mangrove cover along the creeks shall be continued and intensified.
- Raise awareness in the local community about the importance of mangroves and their importance.
- Measures should be taken for desilting the creeks for easy tidal water flow which will enhance the natural flushing leading to healthy growth of mangroves.
- Illegal cutting of mangroves during the construction and operation phase of port should be prevented.





AKPL Concern Towards Public Health & Education

Adani Foundation has taken community developments Programs in area of Health, Education, Sustainable developments and provided infrastructure facilities in surrounding villages.

Health Awareness Camps:

- ❖ 5000 Community Families with 25000 family members living in 5-gram panchayat project villages of Adani Krishnapatnam Port Limited have been access to health care facilities at Village threshold level by means of Mobile Health Camps once in a fort night at every village.
- ❖ **6000 rural patients with general health ailments were diagnosed** and the patients were given basic medication for their ailments on the spot.
- ❖ Frequent health recovery checkup is be done by team of Arrjawva Warriors in the 10 project villages of Total Health based on gravity of the ailments.

- ❖ Rural health camps are organized **4 times a month** in association with the local Govt., Health Authorities as per availability the feedback from the patients is found to be more than satisfaction and paving the way to brand image of Adani Foundation at nook and corner of every village.
- ❖ The District Govt., Health Authorities as well as local administration feel happy to support community families while working with Adani Foundation on health care management.

		
<p align="center">Health Camp at Chalivendram</p>	<p align="center">Health Camp at Krishnapatnam</p>	<p align="center">Health Camp at Gummalladibba</p>
 <p>పెద్దపల్లిలో ఉరిక సైన్స్ సేవలు ముక్తకారు మండలం కృష్ణపట్నం గ్రామ సంచాయితీలో అంగన్వాడీ కేంద్రం విద్యార్థులకు ఆసువారం అలాగే ఫండ్షన్ ఉరిక సైన్స్ సేవలు అందించింది. ఈ కార్యక్రమాన్ని అలాగే కృష్ణపట్నం పబ్లిక్ రీమిడిట్ కాలనీలో పల్లె పాఠశాల వార్యులతో భాగంగా ఆన్లైన్లో అంగన్వాడీ కేంద్రంలో విద్యార్థులతో పాటు, శిశురంధ్రులకు అలోగ్గ చికిత్సలు నిర్వహించారు. ఉరికంగా మందులు అందించారు.</p> <p><small>© 2020 ఆంధ్ర ప్రదేశ్ సర్కారు</small></p>		
<p align="center">Health Camp at Anganwadi Centre Arcotpalem</p>	<p align="center">General Health Camp at Adani Chikistalayam</p>	<p align="center">Health Awareness Programme at AVMK</p>

Education:

- ❖ Identified the bottle necks of lack of science laboratory at the govt. schools, students not attaining the minimum learning level at the govt. schools being faced by 2500 rural students studying in Govt., Primary, Upper Primary & High Schools in project village of Adani Krishnapatnam Port Limited and

Adani Foundation planned to supplement the ground level requirements of academics and lab material.

- ❖ 1496 pupils of 32 govt. primary schools in 4 nos. of mandals stood behind in their academic subjects were identified by our ULIC and AEEC Educators and get clarified their academic doubts before closing of the schools.
- ❖ Special care is being paid to more than 600 students of 4 Govt. schools to develop speaking, writing and reading of English Language among community wards studying in Anganwadi Centers, Primary, Upper Primary & High Schools and cultivated the habit of English News Papers aloud and develop the literature.
- ❖ Adani Foundation supported the school children of 2 govt. schools to overcome the drinking water problem by means of providing water storage bubbles as well as dispensers.

		
Inauguration programme EM Anganwadi Centre at Arkatpalem	Independence Day Programme EM Anganwadi Centre at Arkatpalem	Parents Meeting ZP HS – Krishnapatnam
		
ULIC Centre – Doruvulapalem	AEEC – English Class / Communication skills at ZP HS Krishnapatnam	CEO Sir visit at ZP HS Krishnapatnam

Sustainable Livelihoods:

- ❖ New as well as 500 progressive farmers in peripheral villages of Adani Krishnapatnam Port Limited are awakened by means of conducting training sessions in association with Krishi Vignana Kendra as well as local Govt., Agriculture Officers and motivated them to cultivate agriculture on organic methods

and putting an end to chemical fertilizer application to protected soil from erosion and pesticidal effect.

- ❖ 100 Village cattle owners have been identified and motivated them to bring the cattle for medical checkup being done by Adani Foundation in association with Local Govt., Veterinary Department staff and preparing the cattle owners to feed their cattle nutritious food for giving good amount of milk and keep cattle health good.
- ❖ Promoted skill development among 100 economically backward community women and imparted them training how to make pickles, nutritional food items, handwash liquid, organic floor cleaner, traditional basket making and train them to make business plans, organize small scale business units, marketing profit and loss assessment etc., in order to generate income to meet the livelihood of their family members.



**Women Group Training at
R & R Colony**



CEO Sir, AKPL and CEO Sir, AF Interaction with SLD Programmes



FPC Board Directors and Farmers Meeting



Training on Livelihood activities

- ❖ Greater attention and care are being taken by Adani Foundation to redress the chronic problems being faced by the community families for drinking water in peripheral villages of Adani Krishnapatnam Port Limited.
- ❖ A close watch and supervision are carried out over the functioning of R/O water filter plants in community villages and striving to keep all plants premises in spic and span. 25000 villagers are being provided with filtered clean and safe drinking water on a daily basis.
- ❖ 10000 villagers were given mosquitoes free and water logging pits free ambience in and around their houses by diverting the discharge water from the R/o water filter plants to the mainstream of public

drainage system through manholes erection and covered pipelines in 10 peripheral villages of AKPL and Adani Foundation at Krishnapatnam site.

- ❖ 500 village youths and girls were given sports training and given opportunities to take part in cricket, volleyball and Kabaddi tournaments for their behaving positively and remain physically fit.

			
<p>R/O Filter Water at Gummalladibba</p>	<p>R/O Filter Water at Gummalladibba</p>		<p>Sports Activities</p>
			
<p>R/O Filter Water at R & R Colony, Muthukur</p>	<p>Interaction with Youth</p>	<p>Girls Cricket Match at ZP HS Krishnaaptnam</p>	

Cleaning and Sanitation Program





అదాని ఫౌండేషన్, కృష్ణపట్నం పంచాయతీ సంయుక్తంగా క్లీన్ అండ్ గ్రీన్

Clean and Green in Krishnapatnam : Efforts to protect the environment
(Capital Information)
Nellore, Aug 3 : Clean and Green Program in Krishnapatnam Village Adani Foundation Krishnapatnam Parishayat in collaboration with Adani Krishnapatnam Port jointly conducted a clean and green program on Saturday. As part of environmental protection, the Foundation Head, Rajesh Ranjan Yashu Kurlandaramiah, works from Shiva Temple area in Port Krishnapatnam.

George Anandiah and the villagers started cleaning the drainage canals of the village to prevent waste water from being stored and the Adani Foundation is working to preserve the ponds in the village, said Rajesh Ranjan, Head of the Adani Foundation. He mentioned that these programs are being held in Krishnapatnam for a week. Adani Krishnapatnam port will take the lead in making Krishnapatnam village clean and green with the cooperation of villagers.

Govindiah, Parishayatra, Marikatararamiah, Akhiahani Chaitanyam, Karanam Rajaraja, Ramiah, Akshayiah, Adani Foundation representatives Ramiah Babu, Ravindra Arun and villagers participated.

- A. Jaya Prakash

Cleaning & sanitation Program at Krishnapatnam Village

Sanitation Program:

Adani Foundation is supporting the Sanitation Program in all 8 community villages to enable to provide safe health environment to the community families.



Plantation and Environment Protection Program



New Initiatives for effective Environment & Sustainability:

- Completed Electrification of Cranes & Compressor from diesel Cranes
- Usage of EV 4 – wheelers for Employee transportation
- Started plantation program 'Each One Own One Plant' with "Geotagging".
- Converted 9 no's Liebherr cranes from diesel operated to Electrically operated.
- Converted 1 diesel operated oil compressor to electrically operated.
- All Marine tugs provided with shore power 100% while at jetty.
- Established hooded conveyor belts to mitigate dust emission into the atmosphere.
- Provided Fire hydrant system for Wagon loading station.
- Provided facilities for truck tarpaulin covering stations of 27 nos. at various transit locations to facilitate and ensure tarpaulin coverage to all the outgoing cargo trucks.
- Provided facilities for Railway Rake to ensure tarpaulin coverage to all the outgoing cargo rakes.



EV vehicle

- We installed CC TV cameras and operating by trapping solar energy through panel installed on CC TV pole and Provided LED lights in their offices and port areas.



LED Lights

adani

Ports and
Logistics
AKPL/EHS/APPCB/Form-5/082/2024

Date: 26.09.2024

To

The Environmental Engineer
A.P. Pollution Control Board,
Regional Office,
SPSR Nellore District,



Sir,

Sub: - Adani Krishnapatnam Port Limited, Krishnapatnam (PO) Muthukur (M), SPSR Nellore Dist. – Environment Statement – FORM – V - Submitted – Reg.

Ref: - CTO & HWA Order No. APPCB/VJA/NLR/11344/CF0/HO/2019, dated 11.11.2022, valid up to 31.08.2027.

@@@

In compliance with the Consent & HW Authorization Condition No.6 stipulated in Schedule – A of CTO & HWA Order vide reference cited, and as per Rule No.14 of E(P) Rules,1986 & amendments thereof, submitting herewith the Environment Statement in Form V for the year 2023-2024.

Kindly acknowledge receipt of the same.

Thanking you.

Yours faithfully,
for Adani Krishnapatnam Port Limited.,

Dr. D. Jyothi
Vice President/Environment

Encl: Copy of Form – V – Environment Statement along with attachments.



Ports and
Logistics
AKPL/EHS/APPCCB/Form-5/082/2024

Date: 26.09.2024

To

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Dr. D. Jyothi
Vice President/Environment

Encl: Copy of Form – V – Environment Statement along with attachments.

ENVIRONMENTAL STATEMENT**FORM - V****(See Rule - 14)**

The Ministry of Environment & Forest vide its notification dated 13th March 1992 directed all industries which need to have consent under Water (Prevention & Control of Pollution) 1974 and Air (Prevention & Control of Pollution) 1981 to file the Environmental statement every year. This is to be filed for the period ending March by September 30th every year. The format for the same is as follows:

ENVIRONMENTAL STATEMENT FOR THE YEAR ENDING 31ST MARCH 2024**PART - A**

- I. Name and address of the owner / occupier of the industry, operation or process. : M/s. Adani Krishnapatnam Port Limited
Adani Corporate House, Shanti gram,
Nr Vaishno Devi Circle,
Corporate Office S.G Highway, Khodiyar, Ahemdabad-
382421, Gujarat.
- II. Site Office : M/s. Adani Krishnapatnam Port Limited
Post Box No. 1, Krishnapatnam Village
Muthukur Mandal
Sri Potti Sri Ramulu Nellore District
Andhra Pradesh - 524 344
- III. Operation or Process : Port - Services
- IV. Industry category Primary- : -----
(STC Code) Secondary- (STC Code)
- V. Production category. Units : Services
- VI. Year of establishment : 2009
- VII. Date of the last environmental Statement submitted : **30.09.2023 for the period of 2022-2023**

PART - B

- i. Water and Raw Material Consumption :
Water consumption in m³/d : Please refer Annexure A
Process:
Cooling:
Domestic:

Name of Products	Process water consumption per unit of products	
	During the previous financial year	During the current financial year
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ii. Raw Material Consumption : Please refer Annexure B

Name of raw materials*	Name of Products	Process water consumption per unit of products	
		During the previous financial year	During the current financial year
Being a port activity, no raw material handling involved. Only handling various cargo is being carried out at AKPL.			

*Industry may use codes if disclosing details of raw material would violate contractual obligations, otherwise all industries must name the raw materials used.

PART - C

I. Pollution Discharge into Environment /unit: **Please refer Annexure C**
of output (Parameter as specified in the consent issued)

Pollutants	Qty. of pollutants Discharged (Mass/day)	Concentration of pollutants in discharges(mass/volume)	Percentage of variation from prescribed standards with reasons
A. Water	-	-	-
B. Air	-	-	-

PART-D

I. **HAZARDOUS WASTE** : Please refer Annexure D
(As specified under Hazardous Wastes Management & Handling Rules, 1989).

Hazardous Wastes	Total Quantity (Kg)	
	During the Previous Financial year	During the current financial year
1. From Process	--	--
2. From Pollution Control facilities		

PART - E**I. SOLID WASTES:**

Solid Wastes	Total Quantity (Kg)	
	During the previous FTY 22-23	During the current FY23-24
a. From process	<p>From port operation i.e., handling and storage of cargo:</p> <ul style="list-style-type: none"> • Plastic waste, iron, aluminium & cardboard etc. are disposed to authorized recyclers/ re-processors permitted by Andhra Pradesh Pollution Control Board. - 3916.6 Tons of scrap was sold to authorized vendors for the FY 2022-2023. - Sludge generated from sewage treatment plant is being used as manure for development of green belt within the port premises. • 9.91 Tons is used as manure during the FY 2022-2023. 	<p>From port operation i.e., handling and storage of cargo:</p> <ul style="list-style-type: none"> • Plastic waste, iron, aluminium & cardboard etc. are disposed to authorized recyclers/ re-processors permitted by Andhra Pradesh Pollution Control Board. - 2357.37 Tons of scrap was sold to authorized vendors for the FY 2022-2023. - Sludge generated from sewage treatment plant is being used as manure for development of green belt within the port premises. • 7.16 Tons is used as manure during the FY 2023-2024.
b. From Pollution Control Facility	-	-
c. Quantity recycled or utilized within the unit.	-	-

PART - F

1. Please specify the characteristics (in : **Not Applicable** terms of concentration and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

PART - G

1. *Impact of the pollution control : Not Applicable measures taken on conservation of natural resources and consequently on the cost of production.*

PART - H

1. *Additional measures/investment : Please refer Annexure E proposal for environmental protection including abatement of pollution.*

PART - I**MISCELLANEOUS:**

Sl.	Any other particulars in respect of environmental protection and abatement of pollution.
1.	<p>World Earth Day 2024 on 22.04.2023. Awareness campaign on</p> <ul style="list-style-type: none"> • Environment sustainability, Protection measures to be adopted to save the environment • Significance & need of plantation • Discharging usage of single use plastic • Water conservation & Rainwater harvesting • Adopting Reduce, Reuse, Recycle method
2.	<p>Celebrated World Environment Day 5th June 2023, Adani Krishnapatnam Port actively participated in the green rally organized by the Andhra Pradesh Pollution Control Board - Nellore, in collaboration with the Nellore Municipal Corporation.</p> <ul style="list-style-type: none"> • The green rally commenced at VRC Grounds in Nellore and culminated at Shri Kasturbha Kalashetram Nellore. The event was honored by the M Hari Narayanan IAS, Collector and District Magistrate of SPSR Nellore, who graced the occasion as the chief guest and delivered a motivational speech to the participants. To raise awareness about the environment, the APPCB organized stage plays, and the district collector and magistrate flagged off the green rally. • Adani Krishnapatnam Port, in association with the Adani Foundation, conducted a sapling plantation drive in Krishnapatnam Village at various locations of the village, including in the houses of villagers. The functional heads from Adani Krishnapatnam Port and Adani Foundation guided kids in sapling plantation in the village at various places and raised awareness among the villagers about the significance of sapling plantation and the importance of avoiding products which are made of plastic. • An awareness session was conducted for field staff on plastic pollution and its effects on the environment. The session emphasized the significance of avoiding single-use plastics and explored alternative options for various purposes. The objective was to increase understanding among the staff about the detrimental impact of plastic on the environment and encourage them to adopt sustainable practices. The session aimed to raise awareness and promote the adoption of eco-friendly alternatives to single-use plastics.

		
		
3	<p>Celebrated World Oceans Day 8th June 2023, Adani Krishnapatnam Port has organized an Ocean cleanup program.</p> <ul style="list-style-type: none"> • Five fiber boats were flagged with adequate manpower, along with full safety measures and the required equipment, to clean up the ocean within the port limits. • In a mass gathering event in the evening session, employees made a pledge to avoid plastic products. In addition, awareness sessions were conducted by the Environment Cell.  	

4. Celebrated World Ozone Day, 16th September 2023, AKPL took a commitment pledge for ozone protection.

- 500 saplings planted at Dr. APJ Abdul Kalam Garden & other locations in port premises



5. AKPL has celebrated Global recycling day 2024 on 18th March, with the theme of "#Recycling Heroes".

- Promoted the importance of recycling
- Encouraged the employees to implement recycling & reuse at the house also to the extent possible.
- Discourage the utilization of single use plastic covers or things.
- Implement 3R's at home i.e. Reduce, Reuse, Recycle.



Awareness Campaign



Converted oil drums as waste collect



Plastic collection drive



- 6. Celebrated International Day of Forests on 21.03.2024. EHS team AKPL conducted "NATIVE TREE PLANTING CAMPAIGN" supporting local biodiversity.
 - On this occasion, AKPL organized a massive plantation programme and planted 2000 saplings involving all the departments.



- 7. Celebrated World Water Day on 22.03.2024 with theme of "Leveraging water for peace". The sustainable water management generates several benefits to individuals and communities, including:
 - Health
 - Food & energy security
 - Protection from natural disasters
 - Education & improved living standards and employment.
 - Economic development and a variety of ecosystem services.



8. **Promotion of Environment sustainability activities:**

Ganesh Chaturthi, distributed Clay Ganesh Idols among AKPL Employees & associates to promote environment sustainability.



ANNEXURE - A

Water Consumption details as per CTO:

Month	Water Consumption Details		
	Industrial Usage (KL)	Domestic Usage (KL)	Total KLD
23-Apr	70410	19780	90190
23-May	65420	19220	84640
23-Jun	64650	19450	84100
23-Jul	46500	18200	64700
23-Aug	53580	20100	73680
23-Sep	53250	19300	72550
23-Oct	51700	18700	70400
23-Nov	47700	17500	65200
23-Dec	31843.11	10220	42063
24-Jan	55885	13170	69055
24-Feb	60030	17560	77590
24-Mar	60820	18030	78850
Total Average Consumption (KLD)	1808.2	577.1	2385.3
Consent Qty/KLD	2350	650.0	3000

Month	During the Financial Year 2022-2023	During the Financial Year 2023-2024
STP Treated water (KL/Month)		
April-23	6539	6501
May -23	4437	6073
June-23	4692	5408
July- 23	4075	5654
August-23	6121	5904
September-23	7864	6016
October-23	5488	6082
November-23	6494	6322
December-23	5895	6419
January-24	6474	6359
February-24	6731	6637
March-24	7120	5941
Average KL/Month	5994.17	6109.67

Annexure – B

Cargo Handled at Adani Krishnapatnam Port – (April 2023 – March 2024)

Details of Cargo	Total Quantity (Kg)	
	Consented Quantity MMTPA	Commodities Handled in MMTPA
a) Coal	46	42.98
b) Iron Ore	8	5.05
c) General Cargo (Fertilizers, granites, Edible Oil and Lube oils, Others)	14	8.58
d) Liquid Cargo (POL, LNG, LPG, Chemical Products)	10	0.77
e) Container Cargo (MTEUsA)	2.0	0.11
Total	78 MMTPA + 2 MTEUsA	57.38 MMTPA+ 0.11MTeUs

Annexure – C**Water:**

AKPL being operated Sewage treatment facilities 500 KLD STP (1 X 300 KLD & 1 X 200 KLD) at CVR Amenities Complex 40 KLD STP near Admin. Building.

STP influent source	Treatment Technology	Quantity	Mode of final disposal
Domestic	Fluidized Bed Bio Reactor technique (FBBR)	540 KLD	Treated water is used for green belt within port premises.

The inlet and outlet wastewater are being monitored regularly as per the statutory regulations and the treated water is well within the statutory limits. The treated water is being used for green belt development only. AKPL is utilizing the Storm water for dust suppression purposes.

Air:

The facility has provided 3 no. of Continuous Ambient Air Quality Monitoring stations (CAAQMS) at CVR Amenities Complex, towards Thamminapatnam Village and towards Krishnapatnam Village for the parameter PM2.5, PM10, SO2, NOx, CO and NH3. The CAAQM Stations are calibrated by CPCB authorized agency.

Annexure – D

- I. E-Waste in **Form-III** : AKPL has submitted on 25.06.2024 for the financial year 2023-2024.
(Copy of Acknowledgement attached)
- II. Hazardous Waste in **Form-IV** : AKPL has submitted on 25.06.2024 for the financial year 2023-2024.
(Copy of Acknowledgement attached)
- III. Battery returns in **Form-VIII** : AKPL has submitted used on 25.06.2024 for the financial year 2023-2024.
(Copy of Acknowledgement attached)

ANNEXURE - E
COST OF ENVIRONMENTAL MEASURES FOR THE FY 2023-2024

S. No.	Facility Details	Description	Cost in Rs.
1	Dust Suppression system	DSS system Maintenance with including Vacuum sweeping machines & and Broom sweeping machines	7,962,638.00
2	STP maintenance	STP maintenance with includes Manpower and equipment repairing works.	1,002,200.00
3	500 KLD & 40 KLD power consumption cost	STP power consumption cost	2,642,623.00
4	Power consumption cost	Nakkala kaluva pump house power consumption cost	620,974.00
5	Water Cost - Nakkala Kaluva	Water consumption for Dust suppression system	1,746,360.00
6	Power consumption Cost	All Zones DSS pump houses Power consumption cost	668,329.00
7	Green belt Development	Sapling purchasing, JCB, Transport, Diesel, Fertilizers, Vehicle bills cost	7,890,389.00
8	South Truck Wheel wash facility	Establishment of South Truck Wheel wash facility	868,000.00
9	CAAQMS	Maintenance of existing 3 CAAQMS	339,148.00
10	Water Sampling & Analysis	Marine, Drinking, Sewage water sampling & analysis cost	900,000.00
		Total Amount	24,640,661.00

ANNEXURE B**Environmental measures in the Adani Krishnapatnam Port Limited**

- M/s Adani Krishnapatnam Port is a multi – purpose port located in the east coast of SPSR Nellore district of Andhra Pradesh. Krishnapatnam is a major economic gateway that caters to the land locked southern hinterland of India with multimodal connectivity.
- Commenced commercial operations in March 2009, as an all-Weather Port with Deep Draft Capable of Handling Capsize and Panamax Vessels, Round-The-Clock Navigation and provides Two Way Traffic for both Onshore & Offshore Logistics.
- AKPL is presently operating with 13 berths and with consented cargo handling capacity of 78 MMTPA for variety of Cargos of bulk and break bulk including coal, iron ore, Multi Cargo (Agri products, Slag, Limestone, Steel products etc.), Fertilizer, Gypsum, & 2MMTPA Container cargo with state-of-the-art cargo handling systems, mechanized storage facilities, railway sidings etc.,
- Out of which Berth No. N1 and N2 are Container berths, Berth No. N4, N6, N7, N8, NW1, NW2 & NW3 are fully mechanized berths.
- Berths N3, N5 & S4 are semi-mechanized berths. Berth no L4 is Liquid Jetty dedicated for POL products.



- AKPL is handling dry cargo such as coal, iron ore through mechanized system to the maximum extent possible and the Fertilizers, Food grains, Sugar, Cement & Cement Clinker, barites, Feldspar, Edible Oils are being handled through semi-mechanized system.
- Mechanical dust suppression system is provided at various critical points i.e., equipment (Hopper & reclaimer), hooded conveyor belts and the storage yards have been functioning well throughout the system. By using these measures, the port can mitigate all the dust that is being generated during the operations. The other berths are being used to handle other cargoes such as Project cargo, fertilizer (Urea), Sugar etc.
- The Pollution Control System is implemented, as a part of project, to mitigate the dust pollution, State of Art water sprinkling system at various locations. Around 30 people are working daily to operate the DSS.

- The DSS comprises of canons supported by electrical motors and operated at regular intervals to cover water fog all over cargo stacks and other areas. The water is sprayed from various points by water cannons at pressure of about 2-4 Kg/cm² to form a mist over the cargo stacks and other places and the mist attracts the dust to settle it down without spreading along the wind.
- Provided hooded conveyor for transferring dusty cargo to nearby industries like APGENCO, SEMBCORP and Penna Industries. Established Direct pipelines to nearby edible oil cluster industries to pump edible oil from vessels to industries.
- Operating 16 no. of hydraulic broom sweeping machines for cleaning of berths, backup and roads. Operating 2 nos vacuum sweeping machines to control dust on roads, berths & pavements.

1. Mechanized Operations:

The State of art mechanical dust suppression system is provided at various critical points i.e., equipment (Hopper & reclaimers), hooded conveyor belts and the storage yards have been functioning well throughout the system. Ensuring these measures, the Port can mitigate all the dust that is being generated during the operations. The other berths are being used to handle other cargos such as Project cargo, fertilizer (Urea), Sugar etc.

- AKPL using Grab ship unloaders and conveyers with water sprinkling system for handling coal from berths to storage yards and to nearby power plants which reduced dust generation, compared to dumpers for transporting coal.
- AKPL operating silo facility with telescopic chute system for loading the cargo in railway wagons. After those entire rakes covered with tarpaulin covers to avoid the fugitive spillages.
- Established fully mechanized and closed operations associated with mist sprinkling system to prevent fugitive emissions.
- Provided Dust suppression systems at Hoppers, discharge/feeding points of belt conveyors at each transfer tower.
- Provided and operating Stacker cum re-claimers for loading and unloading the coal. Dedicated mist sprinklers are provided to prevent fugitive emissions.



Mist Spraying Sytem



Silo Facility with teloscopic chute system



Mechanized Infrastructure



Grab ship unloaders and Hoppers, discharge/feeding points

2. Dust Suppression – Mechanical Dust Suppression System (MDSS) :

AKPL has Established Mechanical Dust Suppression System with 248 no's of water cannons at stack yards for dust suppression. The water cannons at 50 -100 metres intervals which covers a horizontal radius of approx. 50 meters and reaches a height upto 15 metres and rotates in 180 degrees.

The water is sprayed from various points by water cannons at pressure of about 2-4 Kg/cm² to form a mist over the cargo stacks and other places and the mist attracts the dust to settle it down without spreading along the wind.



Dust suppression through Sprinkling system in AKPL

Dust suppression through Tankers

Water sprinkling is being carried out on the general cargo berth and in other areas viz. Roads and yards through water tankers of 26 nos. to arrest the dust pollution causing by the vehicular movement in the port. AKPL is spending around Rs. 7 lakhs per month on an average towards water charges and maintenance.



Deployed 12 Nos. of Truck mounted sprinklers for roads and transit areas & stockpiles.

Dust suppression system through Atomizers

AKPL being operated 4 heavy duty atomizers as innovative technology in dust suppression system.

These Atomizers helpful to efficient water distribution in uniform spray patterns through pressurized nozzles. It reduced water consumption also.



As part of sustainable development activities, using these special devices ensure to prevent the dust pollution and to ensure the pollution parameters are within the permissible limits stipulated by statutory departments.

3. Truck/Wagon Tarpaulin Covering facilities:

AKPL established 14 No. of truck tarpaulin covering stations at various locations within the Port to facilitate and ensure all the outgoing cargos by Trucks are covered with tarpaulin.

AKPL ensuring that the tarpaulin is covered in all sides of the truck and tightly tied with rope to avoid transit spillages till the truck reaches the destination.



Ensuring all the outbound cargo rakes are covered with tarpaulin and tightened with rope to avoid transit spillages.



4. Cargo covered with tarpaulin:

AKPL has been maintaining the tarpaulin covering on the cargos to the extent possible to avoid fugitive emissions.



5. Deployment of Road Sweeping Machines:

2 No of Heavy-Duty Vacuum Sweeping Machines are being deployed at operational areas and all internal roads.

Provided 8 No. tractor mounted hydraulic broom sweeping machines for cleaning the roads and jetty areas.



6. Truck Tyre washing facilities:

Provided 2 no. of automatic sensor-based truck/tyre washing facilities at north side and south side of the port to ensure of all the outgoing vehicles to avoid dust passage on to outside roads.

Truck tyre washing facility wheel washing facility is established with advanced technology which having cleaning water recycling & reusing system with oil skimmer facility.



North side of the Port



South side of the Port

7. Specific measures towards Habitation:

Erected wind breaking walls towards Krishnapatnam village and Arketpalem to prevent any dust transfer to habitation and a thick green belt developed supporting to the wind breaking wall to arrest the dust emissions to the villages.



- Provided hooded conveyor for transferring dusty cargo.



AKPL maintained 100 m width of plantation towards port periphery and 20 m width around the coal stack yard zones as per the CTO condition.





8. Environmental Monitoring Program in AKPL

As per the statutory guidelines AKPL appointed an authorized 3rd party agency, for monitoring of the environmental parameters of the port as well as nearby villages such as Krishnapatnam village, Gopala Puram Village, Chalivendram village and Thamminapatnam Village areas.

A. Ambient Air Quality

Operating 3 No. of CAAQM stations of Beta Ray Attenuation technology to measure the parameters NO_x, NH₃, SO₂, CO, PM 10, PM 2.5, at the following locations and data connected to APPCB website.

Station code	Location	Direction w.r.t. Project site	Coordinates Latitude & Longitudes	Distance from Port
CAAQMS - 1	At CVR Building	WNW	14°16'33.45"N 80° 5'54.46"E	1.4 KM
CAAQMS - 2	At Thamminapatnam Village	S	14°13'39.25"N 80° 6'5.84"E	2.5 KM
CAAQMS -3	At Krishnapatnam Village	NNW	14°16'47.69"N 80° 6'23.17"E	3.0 KM

		
Station - 1 CVR Amenities Complex	Station - 2 Thamminapatnam Village	Station - 3 Krishnapatnam Village

The Port appointed an NABL accredited SV Enviro Laboratories to monitor the air quality and submitting the Monitoring reports to APPCB on monthly basis along with the Compliance reports & to MoEF & CC on Half-Yearly basis.



Station code	Location	Direction w.r.t. Project site	Coordinates Latitude & Longitudes	Distance from Port
A1	At Zero Point	W	14°16'2.44"N 80° 4'26.66"E	2.5 KM
A2	At Thamminapatnam Village	S	14°13'39.25"N 80° 6'5.84"E	2.5 KM
A3	At CVR Building	WNW	14°16'33.45"N 80° 5'54.46"E	1.4 KM
A4	At Gopalpuram Village	NW	14°16'41.22"N 80° 6'24.46"E	2.5 KM
A5	At Chalivendram	WNW	14°16'38.40" 80°5'11.84"	2.5 KM
A6	At Krishnapatnam	NNW	14°16'47.69"N 80° 6'23.17"E	3.0 KM
A7	At Light House	SW	14°17'37.33" 80°7'49.46"	2.5 KM

B. Noise Monitoring

Noise monitoring is being carried out as per the statutory regulations for the seven locations and the reports are well within the statutory limits and the same are being submitted to the APPCB monthly.

Station code	Location	Direction w.r.t. Project site	Coordinates Latitude & Longitudes	Distance from Port
A1	At Zero Point	W	14°16'2.44"N 80° 4'26.66"E	2.5 KM

A2	At Thamminapatnam Village	S	14°13'39.25"N 80° 6'5.84"E	2.5 KM
A3	At CVR Building	WNW	14°16'33.45"N 80° 5'54.46"E	1.4 KM
A4	At Gopalpuram Village	NW	14°16'41.22"N 80° 6'24.46"E	2.5 KM
A5	At Chalivendram	WNW	14°16'38.40" 80°5'11.84"	2.5 KM
A6	At Krishnapatnam	NNW	14°16'47.69"N 80° 6'23.17"E	3.0 KM
A7	At Light House	SW	14°17'37.33" 80°7'49.46"	2.5 KM



C. Ground Water quality monitoring

Ground water quality monitoring is being carried out on half yearly monthly basis as per the statutory regulations for the Krishnapatnam Port premises and reports are within the statutory limits and the same are being submitted to the APPCB along with 6 months report.

Location	Direction w.r.t. Project site	Coordinates	Distance from Port
South side of the Port	S	14°13'39.25"N 80° 6'5.84"E	2.5 KM
Port side	WNW	14°16'33.45"N 80° 5'54.46"E	1.4 KM
At Gopalpuram Village	NW	14°16'41.22"N 80° 6'24.46"E	2.5 KM
At Krishnapatnam	NNW	14°16'47.69"N 80° 6'23.17"E	3.0 KM



D. Marine Water / Sediment monitoring

The marine water and sediment quality monitoring is being carried out weekly basis of tidal sampling for the Four locations as

1. Port entrance (Approach Channel)
2. Turning Circle
3. Coal berth
4. Reclamation area (Mutable)

S.No	Location	Coordinates
1	Port entrance (Approach Channel)	14°14'53.66"N 80° 8'48.42"E
2	Turning Circle	14°14'49.35"N 80° 7'45.64"E
3	Coal berth	14°15'2.92"N 80° 7'42.16"E
4	Reclamation area (Mutable)	14°14'57.36"N 80° 8'17.74"E



Map Showing Marine sample collection Points

Physical, chemical and biological parameters were analysed for water as well as for sediment to assess the quality and the same is being submitted to the APPCB. The reports indicate that the waters are not having any noticeable contamination.



9. Environment Sustainability Measures:

a. Commitment towards Environment Sustainability:

AKPL is surrounded by human habitation and many major industries viz., Thermal Power Plants, Cement Industries, Edible Oil Industries etc., All the mitigation measures are being implemented & adopted to control the dust emissions.

AKPL is continuously evaluating the environmental impacts during port operations and will promote long-term environmental sustainability by continuing all the mitigation measures to prevent the dust pollution.

The funds allocated and utilized for Environmental Management for the last three years as below:

Item	Year 2021-22 (in Rs.Cr.)	Year 2022- 23 (in Rs.Cr.)	Year 2023 -24 (in Rs.Cr.)
Budget Allocated	9,33,80,083	9,02,55,160	9,64,83,786
Budget Utilized	6,83,10,659	6,16,76,369	9,48,68,251

b. Weather & Meteorological monitoring:

Installed Weather station on the top of Port Operation Control for weather forecasting & meteorological data generation.



c. Water Conservation Measures:

Rainwater harvesting pits are provide across the port premises for recharging the ground water.

Settling ponds provided at yards for collection of yards runoff and the supernatant water is being used for dust suppression.

Rainwater harvesting pits around the buildings are being maintained.

Rainwater drains are being maintained periodically & pre-monsoon season to avoid stagnation & free flow of water and the water is using for dust suppression to the possible extent.



10. Sewage Treatment Plants:

STP Domestic sewage collected from office buildings from different locations of Port is being treated with FBBR technology in STPs of 500 KLD & 40 KLD and being used for greenbelt development.



500 KLD STP



40 KLD STP

The STP inlet & outlet water is being analyzed through a 3rd party agency on fortnight basis and as per the analysis reports, the values are meeting the prescribed standards of APPCB.



Inlet and outlet sample collection

11. Waste Management in AKPL:

- **Hazardous waste (Waste oil)** – as per the CFO & HWA of APPCB, AKPL is permitted to generate & dispose of waste oil including bilge oil. AKPL is quantifying the waste oil and disposing to SPCB authorized Waste oil recyclers through APEMCL portal and submitting the details in Form – 4 to SPCB regularly. The latest submission is on 25.06.2024 for the Year 2023-2024.



E – Waste is being collected and disposed to SPCB authorized E-waste recyclers and submitting the details in Form – 3 to SPCB regularly. The latest submission is on 25.06.2024 for the Year 2023-2024.

Plastic waste is being collected and disposed of to SPCB authorized plastic waste recycling units.



- **Bio-Medical Waste** – Occupational Health Centre (OHC) to provided First Aid facility to the victims and generating very less quantity of Bio-Medical Waste. M/s. SS Bio Care an authorized Bio-medical waste Treatment Facility, Safe Collection, Transportation & disposal of properly segregated and packed BMW as per the norms.

Segregation of BMW through Bins



- **Battery Waste** is being collected and disposed of to SPCB authorized Battery waste recycling units.
-
- **Solid waste** Provided collection bins at about 120 locations for collection of dry & wet solid & domestic waste. Developed bin collection system with dedicated collection vehicles and manpower. Segregating recyclable at the source and being recycled through vendors. Biodegradable food waste is sent to the pig farms.



12. Details of Green belt in Adani Krishnapatnam Port

Development of greenbelt is a continuous process in AKPL. Up to Financial year 2023-2024, the total plantation in the Port is about 196.25 Ha.

- Green cover needs to reduce the pollution levels
- Improve the standard of Ambient Air Quality
- Meet the statutory requirements & compliance.
- Reduce the carbon emissions

The environment department is fixing its own targets besides statutory requirements and achieving the targets from time to time.

The land available in AKPL is mostly sand dunes and salt pans which are not supportive for plantation.

AKPL developed a good plantation with saplings suitable for the available land and achieved good results.

Due to the Michaung Cyclone occurred in December 2024, the existing greenbelt was damaged badly. To achieve good and dense plantation, AKPL adopted Miyawaki plantation



Damaged Nursey due to Michaung cyclone



Present status of Nursery after cyclone

High Density Plantation (Miyawaki)

Miyawaki afforestation / plantation involves several different types of native plants closely just to form a Green Wall and a completely chemical free forest in an organic way that sustains itself, supports local biodiversity, and attracts birds and insects. In 'Miyawaki' forests, the trees grow more quickly and absorb more CO₂ than plantations grown for timber.

Its benefits include lowering temperature, making soil nutritious, supporting local wildlife and sequestration of carbon.

With the spirit of Miyawaki type plantation, AKPL continued further plantation in Miyawaki method in the other locations, viz., LC3 location and Chalivendram boundary.

Below details show the periodical development of Greenbelt during the last 3 years:
Table

AKPL: Periodical Development of Greenbelt during the last 3 years				
S.no	Financial year	Target	Achieved	Survival
1	2021-2022	100000	103890	85 %
2	2022-2023	100000	103242	89 %
3	2023-2024	200000	220953	89%
	TOTAL	400000	428085	

Nursery:

AKPL Established an exclusive nursery in an extent of 4.5 Acres within the Port premises and maintaining about 1.9 L to 2.0 L saplings of Avenue, Ornamental & Fruit bearing species viz., Badam, Tabebuia argentea, Polyalthia longifolia, Spathodea campanulata, Samanea saman, Mangifera indica, Psidium guava, Bougainvillea, Pheonix palm, Ixora chinensis rosea, Pandanus Veitchi, Cocos Nucifera, Allamanda nerifolia, Bougainvillea Pedilanthus, Cassia fistula, Peltophorum, Cassia siamea, Delonix regia, Hibiscus rosa-sinensis, Clitoria ternatea, Casuarina Equisetifolia, etc.

The captive nursery played a significant role in restoration / reforestation after series of cyclones.

Photographs of Nursery & Greenbelt:



AKPL: Green belt photographs



13. Mangrove Conservation In AKPL:

- Protecting and conserving the existing mangrove areas with suitable barricading, erection of display boards and ensuring the tidal flow. As a part of Phase I EC compliance, an area of 9 acres (3.64 ha) of mangroves are being conserved in the port areas since its inception.
- Mangrove restoration is to be considered as a viable option for enhancing the green belt cover.
- The proponent shall continue to restore mangroves in the suggested sites with

"MANGROVE IS NOT JUST A TREE
MANGROVE IS LIFE."

<p>species like <i>Avicennia marina</i>, a resilient and common species along the creek.</p> <ul style="list-style-type: none"> ➤ Afforestation of mangrove cover along the creeks shall be continued and intensified. ➤ Raise awareness in the local community about the importance of mangroves and their importance. ➤ Measures should be taken for desilting the creeks for easy tidal water flow which will enhance the natural flushing leading to healthy growth of mangroves. ➤ Illegal cutting of mangroves during the construction and operation phase of port should be prevented. 	
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14. New Initiatives for effective Environment & Sustainability:

<ul style="list-style-type: none"> • Completed Electrification of Cranes & Compressor from diesel Cranes • Usage of EV 4 – wheelers for Employee transportation • Started plantation program 'Each One Own One Plant' with "Geotagging". • Converted 9 no's Liebherr cranes from diesel operated to Electrically operated. • Converted 1 diesel operated oil compressor to electrically operated. • All Marine tugs provided with shore power 100% while at jetty. • Established hooded conveyor belts to mitigate dust emission into the atmosphere. • Provided Fire hydrant system for Wagon loading station. • Provided facilities for truck tarpaulin covering stations of 14 nos. at various transit locations to facilitate and ensure tarpaulin coverage to all the outgoing cargo trucks. • Provided facilities for Railway Rake to ensure tarpaulin coverage to all the outgoing cargo rakes. 	 <p style="text-align: center;">EV vehicle</p>
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Letter No AKPL/EHS/APPCB/ 2024-030

Date:20.06.2024

To

The Environmental Engineer,
A.P. Pollution Control Board
Regional Office
SPSR Nellore



Dear Sir,

Sub:- Adani Krishnapatnam Port Limited – E-Waste Annual Returns for the FY 2023-2024 – Form – 3 – Submitted – Reg.

Ref:- CFO & HWA order no APPCB/VJA/NLR/11344/CFO/HO/2019 dated 11.11.2022 valid up to 31.08.2027

@@@

In compliance with the conditions stipulated in CTO & HWA orders vide reference cited above we are herewith submitting the Annual Returns of Generation, Storage & Disposal of E – Waste for the FY year 2023 – 2024 in **Form- 3** as per the E-Waste (Management) Rules, 2016 and amendments thereof.

Kindly acknowledge receipt of the same.

Yours sincerely,



Dr.D. Jyothi
Vice President - Environment

Encl: a/a

FORM-3

[See rules 4(5), 5(5), 8(6), 9(4), 10(8), 11(9), 13 (1) (xi), 13(2)(v), 13(3)(vii) and 13(4)(v)]

FORM FOR FILING ANNUAL RETURNS

[To be submitted by producer or manufacturer or refurbisher or dismantler or recycler by 30th day of June following the financial year to which that return relates].

Quantity in Metric Tons (MT) and numbers

1	Name and address of the producer or manufacturer or refurbisher or dismantler or recycler		Adani Krishnapatnam Port Limited, Krishnapatnam (V), Muthukur (M) - 524344 SPSR Nellore Dist., Andhra Pradesh			
2	Name of the authorized person and complete address with telephone and fax numbers and e-mail address		Dr. D. Jyothi - Vice President – Env. Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M) - 524344 SPSR Nellore Dist., Andhra Pradesh Phone : 9441046788 jyothi@gangavaram.com akpl.ehs@adani.com			
3	Total quantity of e-waste collected or channelized to recyclers or dismantlers for processing during the year for each category of electrical and electronic equipment listed in the Schedule I (Attach list) by PRODUCERS		Nil*			
	Sl. No.	Sale Order No.	Date	E - Waste Type	Quantity MT.	
	1.	-----	-----	-----	-----	
	Total					
	Details of the above			TYPE	QUANTITY	No.
3(A)*	BULK CONSUMERS: Quantity of e- waste			NIL	NIL	NIL
3(B)*	REFURBISHERS: Quantity of e-waste:			X	X	X
3(C)*	DISMANTLERS:			X	X	X
	i. Quantity of e-waste processed (Code wise);					
	ii. Details of materials or components recovered and sold;					
	iii. Quantity of e-waste sent to recycler;					
	iv. Residual quantity of e-waste sent to Treatment, Storage and Disposal Facility.					

3(D) *	RECYCLERS: i. Quantity of e-waste processed (Code wise); ii. Details of materials recovered and sold in the market; iii. Details of residue sent to Treatment, Storage and Disposal Facility.	X	X	X
4	Name and full address of the destination with respect to 3(A)-3(D) above	--		
5	Type and quantity of materials segregated or recovered from e-waste of different codes as applicable to 3(A)-3(D)	Type ---	Quantity ---	

Enclose the list of recyclers to whom e-waste has been sent for recycling.

Place: Krishnapatnam (P),
Muthukuru (M), SPSR Nellore Dist.
Andhra Pradesh

Date: 20.06.2024


Dr. D. Jyothi
Vice President - Environment

Signature of the authorized person

Note:-

- 1 * Strike off whichever is not applicable
- 2 Provide any other information as stipulated in the conditions to the authorizer
- 3 In case filing on behalf of multiple regional offices, Bulk Consumers and Producers need to add extra rows to 1 & 3(A) with respect to each office.

Letter No AKPL/EHS/APPCB/ /2024-29

Date:20.06.2024

To

The Environmental Engineer,
A.P. Pollution Control Board
Regional Office
SPSR Nellore



Dear Sir,

Sub:- Adani Krishnapatnam Port Limited – Hazardous Waste Annual Returns for the FY 2023-2024 – Form – 4 – Submitted – Reg.

Ref:- CFO & HWA order no APPCB/VJA/NLR/11344/CFO/HO/2019 dated 11.11.2022 valid up to 31.08.2027

@@@

In compliance with the conditions stipulated in CTO & HWA orders vide reference cited above we are herewith submitting the Annual Returns of Generation, Storage & Disposal of Hazardous Waste (Waste/Used Oil) for the year 2023 – 2024 in **Form- 4** as per the Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 (HOWM Rules, 2016) and amendments thereof.

Kindly acknowledge receipt of the same.

Yours sincerely,

Dr.D. Jyothi
Vice President - Environment

Encl: a/a

Adani Krishnapatnam Port Ltd
(Formerly: Krishnapatnam Port Company Ltd)
PO Bag No 1, Muthukur Mandal,
SPSR Nellore District 524344
Andhra Pradesh, India
CIN: U45203AP1996PLD023529

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Fax +91 861 237 7046
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FORM 4
 [See rules 6 (5), 13 (8), 16(6) and 20(2)]
FORM FOR FILING ANNUAL RETURNS

[To be submitted to state pollution control board by 30th day of June of every year for the preceding period April to March]

- Sl. No : Information
1. Name and address of facility : Adani Krishnapatnam Port Limited,
 Krishnapatnam (P),
 Muthukur (M) - 524344
 SPSR Nellore Dist.
 Andhra Pradesh
2. Authorization No. and Date of Issue : CTO & HWA Order No.
 APPCB/VJA/NLR/11344/CFO/HO/2019
 11.11.2022 valid up to 31.08.2027
3. Name of the authorized person and full Address with telephone, fax number and e-mail : Dr. D. Jyothi – Vice President – Env.
 Adani Krishnapatnam Port Limited,
 Krishnapatnam (P),
 Muthukur (M) - 524344
 SPSR Nellore Dist.
 Phone: 9441046788
jyothi@gangavaram.com
akpl.ehs@adani.com
4. Production during the year : Cargo Handled April 2023 to March 2024
 Cargo handled 57.39MMT+0.11MTEUsA
 is (Coal, Iron ore, General Cargo, and Container cargo)

Part A. To be filled by hazardous waste generators

1. Total quantity of waste generated :
 Category wise

Previous Storage	Generation 2022 -23	Disposal 2022-23	Stored	Generation 2023 -24	Disposal 2023-24	Stored
Quantity in MT						
0.5	509.41	505.26	4.15	353.827	351.72	2.107*

2. Quantity dispatched :
- Waste Oil /Used Oil (Port equipment generated) : 31.54 MT**
- i. To disposal facility : N.A.
- ii. To recycler or co-processors or pre-processor : 31.54 MT
- To disposal facility through APEMCL : M/s. Jyothi Lubricants,
 Plot No.185, Kondapalli, Vijayawada,
 Andhra Pradesh.

Waste / Used Oil sludge generated in ships : 320.18 MT

To disposal facility through APEMCL : **88.06 MT** to
 M/s. Supreme petro products
 S.F. No225/1A2J,225/1A2K,
 Matharpakkam Road, Eguvarpalayam(V)
 ,Gummidipoondi (Tal),
 Tiruvallur District,Tamil Nadu State,

: **232.12 MT** to
 M/s Sri Balaji Petrochem
 No 52/ 2B, Chinnazambad village,
 Vijayapuram Mandal,Chittoor District,
 Andhra Pradesh

- 3. Total to recycler or co-processors or pre-processor : **351.72 MT**
- 4. Quantity utilized in-house, if any- : **2.107 * MT**
- 5. Quantity in storage at the end of the year : **NiL**

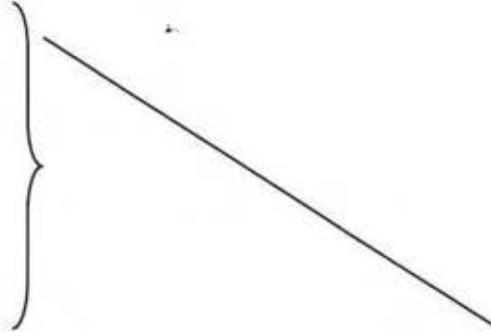
Part B. To be filled by Treatment, Storage and disposal facility operators

- 1. Total quantity received - :
 - 2. Quantity in stock at the beginning of the year :
 - 3. Quantity treated :
 - 4. Quantity disposed in landfills as such and after treatment. :
 - 5. Quantity incinerated (if applicable) :
 - 6. Quantity processed other than specified above- :
 - 7. Quantity in storage at end of the year :
-

Part C. To be filled by recycler or co-processors or other users

- 1. Quantity of the waste received during the year- :
 - i) Domestic Sources
 - ii) Imported (if applicable)
 - 2. Quantity in Stock at the beginning of year - :
 - 3. Quantity recycled or co-processed or used- :
 - 4. Quantity of product dispatched (wherever applicable) - :
-

5. Quantity of waste generated- :
6. Quantity of waste disposed- :
7. Quantity re-exported (wherever applicable) :
8. Quantity in the storage at the end of the year- :



Date: 20.06.2024
Place: Krishnapatnam (P),
Muthukur (M), SPSR Nellore Dist.


Dr.D. Jyothi
Vice President - Environment
Signature of the Occupier or
Operator of the Disposal facility

FORM 10
[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	Name : Adani Krishnapatnam Port Limited Address: P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, Phone No : 9866192789 Email: venugopalreddy.g@adani.com																						
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																						
3	Manifest Document No:	86897																						
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	Name: Jyothi Lubricants Address: plot no 185, IDA ,Kondapalli ,Vijayawada Phone No : 6300244004 Email : jyothilubricants@gmail.com																						
5	Type of Vehicle:	Truck																						
6	VehicleRegistration No:	AP16TJ2619																						
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	Name : Jyothi Lubricants Address: Plot No. 186-B, IDA,IDA, Kondapalli (V)Ibrahimpattam (M),Krishna Dist., Phone No : 6300244004 Email: jyothilubricants@gmail.com																						
8	Receiver's Authorisation No:	K-1125/PCB/RO-VJACFOW&A/2017-																						
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil/Used oil from D.G Sets, Vehicles, dredgers and other machinery																						
10	Total Quantity No. of Containers:	a) 10 - Tonnes, 1 Container																						
11	Physical Form:	a) Liquid																						
12	Special Handling Instructions & Additional Information:	Use PPE, use hand glove, use helmet																						
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																						
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.96					<table border="1" style="text-align: center; border-collapse: collapse;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>3</td><td>0</td><td>0</td><td>8</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	3	0	0	8	2	0	2	3
D	D	M	M	Y	Y	Y	Y																	
3	0	0	8	2	0	2	3																	
14	Transporter acknowledgement of receipt of Wastes:																							
	Name and stamp:	Signature: Acknowledged from IP: 152.58.197.78					<table border="1" style="text-align: center; border-collapse: collapse;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>3</td><td>1</td><td>0</td><td>8</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	3	1	0	8	2	0	2	3
D	D	M	M	Y	Y	Y	Y																	
3	1	0	8	2	0	2	3																	
15	Receivers certification for receipt of hazardous and other waste:																							
	Name and stamp:	Signature: Acknowledged from IP: 117.255.60.4					<table border="1" style="text-align: center; border-collapse: collapse;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>2</td><td>0</td><td>9</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	0	2	0	9	2	0	2	3
D	D	M	M	Y	Y	Y	Y																	
0	2	0	9	2	0	2	3																	

FORM 10
[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	Name : Adani Krishnapatnam Port Limited Address: P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, Phone No : 9866192789 Email: venugopalreddy.g@adani.com																						
2	Sender's Authorisation No:	APPCB/JA/NLR/11344/CFO/HO/2019 11/11/2022																						
3	Manifest Document No:	87521																						
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	Name: Jyothi Lubricants Address: plot no 185, IDA ,Kondapalli ,Vijayawada Phone No : 6300244004 Email : jyothilubricants@gmail.com																						
5	Type of Vehicle:	Truck																						
6	VehicleRegistration No:	AP16TJ2619																						
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	Name : Jyothi Lubricants Address: Plot No. 186-B, IDA,IDA, Kondapalli (V)Ibrahimpattam (M),Krishna Dist., Phone No : 6300244004 Email: jyothilubricants@gmail.com																						
8	Receiver's Authorisation No:	K-1125/PCB/RO-VJACFOW&A/2017-																						
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil/Used oil from D.G Sets, Vehicles, dredgers and other machinery																						
10	Total Quantity No. of Containers:	a) 4 - Tonnes, 17 Drum																						
11	Physical Form:	a) Liquid																						
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																						
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																						
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.116					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>4</td><td>0</td><td>9</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	0	4	0	9	2	0	2	3
D	D	M	M	Y	Y	Y	Y																	
0	4	0	9	2	0	2	3																	
14	Transporter acknowledgement of receipt of Wastes:																							
	Name and stamp:	Signature: Acknowledged from IP: 117.255.49.44					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>4</td><td>0</td><td>9</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	0	4	0	9	2	0	2	3
D	D	M	M	Y	Y	Y	Y																	
0	4	0	9	2	0	2	3																	
15	Receivers certification for receipt of hazardous and other waste:																							
	Name and stamp:	Signature: Acknowledged from IP: 117.213.209.107					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>5</td><td>0</td><td>9</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	0	5	0	9	2	0	2	3
D	D	M	M	Y	Y	Y	Y																	
0	5	0	9	2	0	2	3																	

FORM 10
[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	Name : Adani Krishnapatnam Port Limited Address: P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, Phone No : 9866192789 Email: venugopalreddy.g@adani.com																						
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																						
3	Manifest Document No:	120579																						
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	Name: Coastal waste management project unit 2 - Rapur Address: Coastal Waste Management Project (Unit-2) (A Subsidiary of M/s. Ramky Enviro Engineers Ltd.,) Govt.Veterinary polytechnic college opposite Road, Sy. No. 20-2P1, 20-2P2, 20-2P3, Raviguntapalli Village of Bojjanapalli Grampanchayat, Rapur Mandal. SPSR Nellore District-524408, AP Phone No : 9154252960 Email : madhubabu@ramky.com																						
5	Type of Vehicle:	Special Vehicle																						
6	VehicleRegistration No:	AP39TK9054																						
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	Name : Coastal Waste Management Project (Unit-2) - Incinerator Address: Govt.Veterinary polytechnic college opposite Road, Sy. No. 20- 2P1, 20-2P2, 20-2P3, Raviguntapalli Village of Bojjanapalli Grampanchayat, Rapur Mandal.SPSR Nellore District-524408, AP Phone No : 9154252951 Email: madhubabu@resustainability.com																						
8	Receiver's Authorisation No:	APPCB/UH-IV/HWM/CFE/CWMP-NLR/2017																						
9	Waste Description:	a) HW - Incinerable Waste - 3.3 Sludge and filters contaminated with oil, Sludge and filters contaminated with oil																						
10	Total Quantity No. of Containers:	a) 1.12 - Tonnes, 1 Container																						
11	Physical Form:	a) Solid																						
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																						
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																						
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.113					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>5</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	0	5	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y																	
0	5	0	3	2	0	2	4																	
14	Transporter acknowledgement of receipt of Wastes:																							
	Name and stamp:	Signature: Acknowledged from IP: 152.58.234.218					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>5</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	0	5	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y																	
0	5	0	3	2	0	2	4																	
15	Receivers certification for receipt of hazardous and other waste:																							
	Name and stamp:	Signature: Acknowledged from IP: 47.247.120.234					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>7</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	0	7	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y																	
0	7	0	3	2	0	2	4																	

FORM 10
[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	Name : Adani Krishnapatnam Port Limited Address: P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, Phone No : 9866192789 Email: venugopalreddy.g@adani.com																						
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																						
3	Manifest Document No:	121000																						
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	Name: Jyothi Lubricants Address: plot no 185, IDA ,Kondapalli ,Vijayawada Phone No : 6300244004 Email : jyothilubricants@gmail.com																						
5	Type of Vehicle:	Truck																						
6	VehicleRegistration No:	AP16TJ2619																						
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	Name : Jyothi Lubricants Address: Plot No. 186-B, IDA,IDA, Kondapalli (V)Ibrahimpattanam (M),Krishna Dist., Phone No : 6300244004 Email: jyothilubricants@gmail.com																						
8	Receiver's Authorisation No:	K-1125/PCB/RO-VJACFOW&A/2017-																						
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil/Used oil from D.G Sets, Vehicles, dredgers and other machinery																						
10	Total Quantity No. of Containers:	a) 8.42 - Tonnes, 39 Drum																						
11	Physical Form:	a) Oily																						
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																						
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																						
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.119					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>8</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	0	8	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y																	
0	8	0	3	2	0	2	4																	
14	Transporter acknowledgement of receipt of Wastes:																							
	Name and stamp:	Signature: Acknowledged from IP: 152.59.192.30					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>8</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	0	8	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y																	
0	8	0	3	2	0	2	4																	
15	Receivers certification for receipt of hazardous and other waste:																							
	Name and stamp:	Signature: Acknowledged from IP: 152.59.192.202					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>9</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	0	9	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y																	
0	9	0	3	2	0	2	4																	

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

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2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																
3	Manifest Document No:	121777																
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	Name: Jyothi Lubricants Address: plot no 185, IDA ,Kondapalli ,Vijayawada Phone No : 6300244004 Email : jyothilubricants@gmail.com																
5	Type of Vehicle:	Truck																
6	VehicleRegistration No:	AP16TJ2619																
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	Name : Jyothi Lubricants Address: Plot No. 186-B, IDA,IDA, Kondapalli (V)Ibrahimpattam (M),Krishna Dist., Phone No : 6300244004 Email: jyothilubricants@gmail.com																
8	Receiver's Authorisation No:	K-1125/PCB/RO-VJACFOW&A/2017-																
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil/Used oil from D.G Sets, Vehicles, dredgers and other machinery																
10	Total Quantity No. of Containers:	a) 8 - Tonnes, 38 Drum																
11	Physical Form:	a) Oily																
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																
	Name and stamp:	Signature: Acknowledged from IP: 163.116.219.32																
		<table border="1"> <thead> <tr> <th>D</th><th>D</th><th>M</th><th>M</th><th>Y</th><th>Y</th><th>Y</th><th>Y</th> </tr> </thead> <tbody> <tr> <td>1</td><td>3</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </tbody> </table>	D	D	M	M	Y	Y	Y	Y	1	3	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	3	0	3	2	0	2	4											
14	Transporter acknowledgement of receipt of Wastes:																	
	Name and stamp:	Signature: Acknowledged from IP: 117.213.222.239																
		<table border="1"> <thead> <tr> <th>D</th><th>D</th><th>M</th><th>M</th><th>Y</th><th>Y</th><th>Y</th><th>Y</th> </tr> </thead> <tbody> <tr> <td>1</td><td>3</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </tbody> </table>	D	D	M	M	Y	Y	Y	Y	1	3	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	3	0	3	2	0	2	4											
15	Receivers certification for receipt of hazardous and other waste:																	
	Name and stamp:	Signature: Acknowledged from IP: 152.59.197.136																
		<table border="1"> <thead> <tr> <th>D</th><th>D</th><th>M</th><th>M</th><th>Y</th><th>Y</th><th>Y</th><th>Y</th> </tr> </thead> <tbody> <tr> <td>1</td><td>4</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </tbody> </table>	D	D	M	M	Y	Y	Y	Y	1	4	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	4	0	3	2	0	2	4											

FORM 10
[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

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2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																	
3	Manifest Document No:	69645																	
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	Name: Thirupathi oil company unit 1 Address: M/s. Thirupathi Oil Company Unit-1, S.F.No. 129/2, Venmaniyatoor(V), Tindivanam (Tal), Villupuram District, Tamil Nadu State, TN-TN-TAMIL NADUmeu ip Phone No : 8919444215 Email : toc580026@gmail.com																	
5	Type of Vehicle:	Tanker																	
6	VehicleRegistration No:	TN18E4399																	
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	Name : Thirupathi Oil Company Unit-1 Address: M/s. Thirupathi Oil Company Unit-1, S.F.No. 129/2, Venmaniyatoor(V), Tindivanam (Tal), Villupuram District, Tamil Nadu State Phone No : 8919444215 Email: toc580026@gmail.com																	
8	Receiver's Authorisation No:	180518936980																	
9	Waste Description:	a) HW - Recyclable Waste - 3.1 cargo residue, washing water and sludge containing oil, Oil containing cargo residue washing water and sludge from ships																	
10	Total Quantity No. of Containers:	a) 20.6 - Tonnes, 1 Container																	
11	Physical Form:	a) Sludge																	
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																	
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																	
	Name and stamp:	Signature: Acknowledged from IP: 27.59.221.217	<table border="1" style="width: 100%; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>4</td><td>0</td><td>5</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	4	0	5	2	0	2	3
D	D	M	M	Y	Y	Y	Y												
2	4	0	5	2	0	2	3												
14	Transporter acknowledgement of receipt of Wastes:																		
	Name and stamp:	Signature: Acknowledged from IP: 157.51.35.117	<table border="1" style="width: 100%; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>4</td><td>0</td><td>5</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	4	0	5	2	0	2	3
D	D	M	M	Y	Y	Y	Y												
2	4	0	5	2	0	2	3												
15	Receivers certification for receipt of hazardous and other waste:																		
	Name and stamp:	Signature: Acknowledged from IP: 157.51.35.215	<table border="1" style="width: 100%; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>6</td><td>0</td><td>5</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	6	0	5	2	0	2	3
D	D	M	M	Y	Y	Y	Y												
2	6	0	5	2	0	2	3												

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (Including PhoneNo. and email)	Name : Adani Krishnapatnam Port Limited Address: P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, Phone No : 9866192789 Email: venugopalreddy.g@adani.com																
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																
3	Manifest Document No:	71239																
4	Transporter Name & Mailing Address: (Including PhoneNo. and email):	Name: Supreme petro products Address: S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State, TN-TN-TAMIL NADU Phone No : 9444431111 Email : supremepetroproducts@gmail.com																
5	Type of Vehicle:	Tanker																
6	VehicleRegistration No:	TN20AW4455																
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	Name : Supreme Petro Products (Waste Oil) Address: M/s. Supreme Petro Products(Waste Oil) S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State Phone No : 9444431111 Email: supremepetroproducts@gmail.com																
8	Receiver's Authorisation No:	2408236379833																
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships																
10	Total Quantity No. of Containers:	a) 12.58 - Tonnes, 1 Container																
11	Physical Form:	a) Oily																
12	Special Handling Instructions & Additional Information:	Use PPE, use hand glove, use helmet																
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																
	Name and stamp:	Signature: Acknowledged from IP: 112.133.252.82 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>3</td><td>0</td><td>6</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	0	3	0	6	2	0	2	3
D	D	M	M	Y	Y	Y	Y											
0	3	0	6	2	0	2	3											
14	Transporter acknowledgement of receipt of Wastes:																	
	Name and stamp:	Signature: Acknowledged from IP: 49.37.194.222 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>3</td><td>0</td><td>6</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	0	3	0	6	2	0	2	3
D	D	M	M	Y	Y	Y	Y											
0	3	0	6	2	0	2	3											
15	Receivers certification for receipt of hazardous and other waste:																	
	Name and stamp:	Signature: Acknowledged from IP: 49.37.194.222 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>3</td><td>0</td><td>6</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	0	3	0	6	2	0	2	3
D	D	M	M	Y	Y	Y	Y											
0	3	0	6	2	0	2	3											

FORM 10
[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	Name : Adani Krishnapatnam Port Limited Address: P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, Phone No : 9866192789 Email: venugopalreddy.g@adani.com																	
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																	
3	Manifest Document No:	71649																	
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	Name: Supreme petro products Address: S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State, TN-TN-TAMIL NADU Phone No : 9444431111 Email : supremepetroproducts@gmail.com																	
5	Type of Vehicle:	Tanker																	
6	VehicleRegistration No:	TN45BE6517																	
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	Name : Supreme Petro Products (Waste Oil) Address: M/s. Supreme Petro Products(Waste Oil) S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State Phone No : 9444431111 Email: supremepetroproducts@gmail.com																	
8	Receiver's Authorisation No:	2408236379833																	
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships																	
10	Total Quantity No. of Containers:	a) 19.06 - Tonnes, 1 Container																	
11	Physical Form:	a) Oily																	
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																	
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																	
14	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.119	<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>6</td><td>0</td><td>6</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	0	6	0	6	2	0	2	3
D	D	M	M	Y	Y	Y	Y												
0	6	0	6	2	0	2	3												
14	Transporter acknowledgement of receipt of Wastes:																		
14	Name and stamp:	Signature: Acknowledged from IP: 49.37.194.222	<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>6</td><td>0</td><td>6</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	0	6	0	6	2	0	2	3
D	D	M	M	Y	Y	Y	Y												
0	6	0	6	2	0	2	3												
15	Receivers certification for receipt of hazardous and other waste:																		
15	Name and stamp:	Signature: Acknowledged from IP: 49.37.194.222	<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>7</td><td>0</td><td>6</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	0	7	0	6	2	0	2	3
D	D	M	M	Y	Y	Y	Y												
0	7	0	6	2	0	2	3												

FORM 10
[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	Name : Adani Krishnapatnam Port Limited Address: P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, Phone No : 9866192789 Email: venugopalreddy.g@adani.com																						
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																						
3	Manifest Document No:	105792																						
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	Name: SRI BALAJI PETROCHEM Address: No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 Phone No : 8925842243 Email : gm@sbpetrochem.in																						
5	Type of Vehicle:	Truck																						
6	VehicleRegistration No:	TN05AU4927																						
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	Name : Sri Balaji Petrochem Address: M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. Phone No : 8925842240 Email: sribalajipetrochem@gmail.com																						
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023																						
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships																						
10	Total Quantity No. of Containers:	a) 21.98 - Tonnes, 1 Container																						
11	Physical Form:	a) Oily																						
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																						
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																						
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.115					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>1</td><td>1</td><td>2</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	2	1	1	2	2	0	2	3
D	D	M	M	Y	Y	Y	Y																	
2	1	1	2	2	0	2	3																	
14	Transporter acknowledgement of receipt of Wastes:																							
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>1</td><td>1</td><td>2</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	2	1	1	2	2	0	2	3
D	D	M	M	Y	Y	Y	Y																	
2	1	1	2	2	0	2	3																	
15	Receivers certification for receipt of hazardous and other waste:																							
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>2</td><td>1</td><td>2</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	2	2	1	2	2	0	2	3
D	D	M	M	Y	Y	Y	Y																	
2	2	1	2	2	0	2	3																	

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	Name : Adani Krishnapatnam Port Limited Address: P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, Phone No : 9866192789 Email: venugopalreddy.g@adani.com																
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																
3	Manifest Document No:	106095																
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	Name: SRI BALAJI PETROCHEM Address: No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 Phone No : 8925842243 Email : gm@sbpetrochem.in																
5	Type of Vehicle:	Tanker																
6	VehicleRegistration No:	TN05AD5538																
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	Name : Sri Balaji Petrochem Address: M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. Phone No : 8925842240 Email: sribalajipetrochem@gmail.com																
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023																
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships																
10	Total Quantity No. of Containers:	a) 24.72 - Tonnes, 1 Container																
11	Physical Form:	a) Oily																
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.113 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>3</td><td>1</td><td>2</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	3	1	2	2	0	2	3
D	D	M	M	Y	Y	Y	Y											
2	3	1	2	2	0	2	3											
14	Transporter acknowledgement of receipt of Wastes:																	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>3</td><td>1</td><td>2</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	3	1	2	2	0	2	3
D	D	M	M	Y	Y	Y	Y											
2	3	1	2	2	0	2	3											
15	Receivers certification for receipt of hazardous and other waste:																	
	Name and stamp:	Signature: Acknowledged from IP: 157.48.130.250 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>4</td><td>1</td><td>2</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	4	1	2	2	0	2	3
D	D	M	M	Y	Y	Y	Y											
2	4	1	2	2	0	2	3											

FORM 10
[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	Name : Adani Krishnapatnam Port Limited Address: P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, Phone No : 9866192789 Email: venugopalreddy.g@adani.com																						
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																						
3	Manifest Document No:	106097																						
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	Name: SRI BALAJI PETROCHEM Address: No 52/ 2B, Chinnazambad village, Vijayapuram Mandal, Chittoor District, Andhra Pradesh -517586 Phone No : 8925842243 Email : gm@sbpetrochem.in																						
5	Type of Vehicle:	Tanker																						
6	Vehicle Registration No:	TN05AR1728																						
7	Receiver's Name & mailing Address, (including PhoneNo. and Email:	Name : Sri Balaji Petrochem Address: M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. Phone No : 8925842240 Email: sribalajipetrochem@gmail.com																						
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023																						
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships																						
10	Total Quantity No. of Containers:	a) 22.74 - Tonnes, 1 Container																						
11	Physical Form:	a) Oily																						
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																						
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																						
14	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.113					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>3</td><td>1</td><td>2</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	2	3	1	2	2	0	2	3
D	D	M	M	Y	Y	Y	Y																	
2	3	1	2	2	0	2	3																	
14	Transporter acknowledgement of receipt of Wastes:																							
14	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>3</td><td>1</td><td>2</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	2	3	1	2	2	0	2	3
D	D	M	M	Y	Y	Y	Y																	
2	3	1	2	2	0	2	3																	
15	Receiver's certification for receipt of hazardous and other waste:																							
15	Name and stamp:	Signature: Acknowledged from IP: 157.48.130.250					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>4</td><td>1</td><td>2</td><td>2</td><td>0</td><td>2</td><td>3</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	2	4	1	2	2	0	2	3
D	D	M	M	Y	Y	Y	Y																	
2	4	1	2	2	0	2	3																	

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (Including PhoneNo. and email)	Name : Adani Krishnapatnam Port Limited Address: P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, Phone No : 9866192789 Email: venugopalreddy.g@adani.com																
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																
3	Manifest Document No:	109598																
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	Name: SRI BALAJI PETROCHEM Address: No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 Phone No : 8925842243 Email : gm@sbpetrochem.in																
5	Type of Vehicle:	Tanker																
6	VehicleRegistration No:	TN05AR2616																
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	Name : Sri Balaji Petrochem Address: M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. Phone No : 8925842240 Email: sribalajipetrochem@gmail.com																
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023																
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships																
10	Total Quantity No. of Containers:	a) 16.4 - Tonnes, 1 Container																
11	Physical Form:	a) Oily																
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.118 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>2</td><td>0</td><td>1</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	2	0	1	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	2	0	1	2	0	2	4											
14	Transporter acknowledgement of receipt of Wastes:																	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>2</td><td>0</td><td>1</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	2	0	1	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	2	0	1	2	0	2	4											
15	Receivers certification for receipt of hazardous and other waste:																	
	Name and stamp:	Signature: Acknowledged from IP: 106.78.86.133 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>3</td><td>0</td><td>1</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	3	0	1	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	3	0	1	2	0	2	4											

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	Name : Adani Krishnapatnam Port Limited Address: P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, Phone No : 9866192789 Email: venugopalreddy.g@adani.com																
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CF0/HO/2019 11/11/2022																
3	Manifest Document No:	109681																
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	Name: SRI BALAJI PETROCHEM Address: No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 Phone No : 8925842243 Email : gm@sbpetrochem.in																
5	Type of Vehicle:	Tanker																
6	VehicleRegistration No:	TN18BL7801																
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	Name : Sri Balaji Petrochem Address: M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. Phone No : 8925842240 Email: sribalajipetrochem@gmail.com																
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023																
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships																
10	Total Quantity No. of Containers:	a) 27.6 - Tonnes, 1 Container																
11	Physical Form:	a) Oily																
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.96 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>2</td><td>0</td><td>1</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	2	0	1	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	2	0	1	2	0	2	4											
14	Transporter acknowledgement of receipt of Wastes:																	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>2</td><td>0</td><td>1</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	2	0	1	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	2	0	1	2	0	2	4											
15	Receivers certification for receipt of hazardous and other waste:																	
	Name and stamp:	Signature: Acknowledged from IP: 106.78.86.133 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>3</td><td>0</td><td>1</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	3	0	1	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	3	0	1	2	0	2	4											

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	Name : Adani Krishnapatnam Port Limited Address: P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, Phone No : 9866192789 Email: venugopalreddy.g@adani.com																
2	Sender's Authorisation No:	APPCB/JA/NLR/11344/CFO/HO/2019 11/11/2022																
3	Manifest Document No:	111699																
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	Name: SRI BALAJI PETROCHEM Address: No 52/ 2B, Chinnazambad village, Vijayapuram Mandal, Chittoor District, Andhra Pradesh -517586 Phone No : 8925842243 Email : gm@sbpetrochem.in																
5	Type of Vehicle:	Tanker																
6	Vehicle Registration No:	TN20BM3762																
7	Receiver's Name & mailing Address, (including PhoneNo. and Email:	Name : Sri Balaji Petrochem Address: M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. Phone No : 8925842240 Email: sribalajipetrochem@gmail.com																
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023																
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships																
10	Total Quantity No. of Containers:	a) 19 - Tonnes, 1 Container																
11	Physical Form:	a) Oily																
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																
	Name and stamp:	Signature: Acknowledged from IP: 163.116.219.60 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>4</td><td>0</td><td>1</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	4	0	1	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
2	4	0	1	2	0	2	4											
14	Transporter acknowledgement of receipt of Wastes:																	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>4</td><td>0</td><td>1</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	4	0	1	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
2	4	0	1	2	0	2	4											
15	Receivers certification for receipt of hazardous and other waste:																	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>2</td><td>0</td><td>6</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	2	0	6	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	2	0	6	2	0	2	4											

FORM 10
[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	Name : Adani Krishnapatnam Port Limited Address: P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, Phone No : 9866192789 Email: venugopalreddy.g@adani.com																						
2	Sender's Authorisation No:	APPCB/VJANLR/11344/CFO/HO/2019 11/11/2022																						
3	Manifest Document No:	113265																						
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	Name: Supreme petro products Address: S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State, TN-TN-TAMIL NADU Phone No : 9444431111 Email : supremepetroproducts@gmail.com																						
5	Type of Vehicle:	Tanker																						
6	VehicleRegistration No:	TN20AW4455																						
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	Name : Supreme Petro Products (Waste Oil) Address: M/s. Supreme Petro Products(Waste Oil) S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State Phone No : 9444431111 Email: supremepetroproducts@gmail.com																						
8	Receiver's Authorisation No:	2408236379833																						
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships																						
10	Total Quantity No. of Containers:	a) 21.3 - Tonnes, 1 Container																						
11	Physical Form:	a) Oily																						
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																						
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																						
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.122					<table border="1" style="text-align: center; border-collapse: collapse;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>3</td><td>1</td><td>0</td><td>1</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	3	1	0	1	2	0	2	4
D	D	M	M	Y	Y	Y	Y																	
3	1	0	1	2	0	2	4																	
14	Transporter acknowledgement of receipt of Wastes:																							
	Name and stamp:	Signature: Acknowledged from IP: 49.47.241.91					<table border="1" style="text-align: center; border-collapse: collapse;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>3</td><td>1</td><td>0</td><td>1</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	3	1	0	1	2	0	2	4
D	D	M	M	Y	Y	Y	Y																	
3	1	0	1	2	0	2	4																	
15	Receivers certification for receipt of hazardous and other waste:																							
	Name and stamp:	Signature: Acknowledged from IP: 49.47.243.201					<table border="1" style="text-align: center; border-collapse: collapse;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>6</td><td>0</td><td>2</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	1	6	0	2	2	0	2	4
D	D	M	M	Y	Y	Y	Y																	
1	6	0	2	2	0	2	4																	

FORM 10
[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	Name : Adani Krishnapatnam Port Limited Address: P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, Phone No : 9866192789 Email: venugopalreddy.g@adani.com																						
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																						
3	Manifest Document No:	114376																						
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	Name: SRI BALAJI PETROCHEM Address: No 52/ 2B, Chinnazambad village, Vijayapuram Mandal, Chittoor District, Andhra Pradesh -517586 Phone No : 8925842243 Email : gm@sbpetrochem.in																						
5	Type of Vehicle:	Tanker																						
6	VehicleRegistration No:	TN04AJ1199																						
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	Name : Sri Balaji Petrochem Address: M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. Phone No : 8925842240 Email: sribalajipetrochem@gmail.com																						
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023																						
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships																						
10	Total Quantity No. of Containers:	a) 19.7 - Tonnes, 1 Container																						
11	Physical Form:	a) Oily																						
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																						
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																						
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.115					<table border="1" style="text-align: center; border-collapse: collapse;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>5</td><td>0</td><td>2</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	0	5	0	2	2	0	2	4
D	D	M	M	Y	Y	Y	Y																	
0	5	0	2	2	0	2	4																	
14	Transporter acknowledgement of receipt of Wastes:																							
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218					<table border="1" style="text-align: center; border-collapse: collapse;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>5</td><td>0</td><td>2</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	0	5	0	2	2	0	2	4
D	D	M	M	Y	Y	Y	Y																	
0	5	0	2	2	0	2	4																	
15	Receivers certification for receipt of hazardous and other waste:																							
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218					<table border="1" style="text-align: center; border-collapse: collapse;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>0</td><td>7</td><td>0</td><td>2</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	0	7	0	2	2	0	2	4
D	D	M	M	Y	Y	Y	Y																	
0	7	0	2	2	0	2	4																	

FORM 10
[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	Name : Adani Krishnapatnam Port Limited Address: P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, Phone No : 9866192789 Email: venugopalreddy.g@adani.com																	
2	Sender's Authorisation No:	APPCB/JA/NLR/11344/CFO/HO/2019 11/11/2022																	
3	Manifest Document No:	116389																	
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	Name: SRI BALAJI PETROCHEM Address: No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 Phone No : 8925842243 Email : gm@sbpetrochem.in																	
5	Type of Vehicle:	Tanker																	
6	VehicleRegistration No:	TN05AD5538																	
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	Name : Sri Balaji Petrochem Address: M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. Phone No : 8925842240 Email: sribalajipetrochem@gmail.com																	
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023																	
9	Waste Description:	a) HW - Recyclable Waste - 3.1 cargo residue, washing water and sludge containing oil, Oil containing cargo residue washing water and sludge from ships																	
10	Total Quantity No. of Containers:	a) 21.22 - Tonnes, 1 Container																	
11	Physical Form:	a) Sludge																	
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																	
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																	
	Name and stamp:	Signature: Acknowledged from IP: 163.116.196.90	<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>4</td><td>0</td><td>2</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	4	0	2	2	0	2	4
D	D	M	M	Y	Y	Y	Y												
1	4	0	2	2	0	2	4												
14	Transporter acknowledgement of receipt of Wastes:																		
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218	<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>4</td><td>0</td><td>2</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	4	0	2	2	0	2	4
D	D	M	M	Y	Y	Y	Y												
1	4	0	2	2	0	2	4												
15	Receivers certification for receipt of hazardous and other waste:																		
	Name and stamp:	Signature: Acknowledged from IP: 157.47.33.223	<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>0</td><td>0</td><td>2</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	0	0	2	2	0	2	4
D	D	M	M	Y	Y	Y	Y												
2	0	0	2	2	0	2	4												

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	Name : Adani Krishnapatnam Port Limited Address: P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, Phone No : 9866192789 Email: venugopalreddy.g@adani.com																
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																
3	Manifest Document No:	122953																
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	Name: SRI BALAJI PETROCHEM Address: No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 Phone No : 8925842243 Email : gm@sbpetrochem.in																
5	Type of Vehicle:	Tanker																
6	VehicleRegistration No:	TN05AR2126																
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	Name : Sri Balaji Petrochem Address: M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. Phone No : 8925842240 Email: sribalajipetrochem@gmail.com																
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023																
9	Waste Description:	a) HW - Recyclable Waste - 3.1 cargo residue, washing water and sludge containing oil, Oil containing cargo residue washing water and sludge from ships																
10	Total Quantity No. of Containers:	a) 18.96 - Tonnes, 1 Container																
11	Physical Form:	a) Sludge																
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																
	Name and stamp:	Signature: Acknowledged from IP: 163.116.219.55 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>9</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	9	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	9	0	3	2	0	2	4											
14	Transporter acknowledgement of receipt of Wastes:																	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>9</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	9	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	9	0	3	2	0	2	4											
15	Receivers certification for receipt of hazardous and other waste:																	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 <table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>0</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	0	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
2	0	0	3	2	0	2	4											

FORM 10
[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	Name : Adani Krishnapatnam Port Limited Address: P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, Phone No : 9866192789 Email: venugopalreddy.g@adani.com																
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																
3	Manifest Document No:	122947																
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	Name: SRI BALAJI PETROCHEM Address: No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 Phone No : 8925842243 Email : gm@sbpetrochem.in																
5	Type of Vehicle:	Tanker																
6	VehicleRegistration No:	TN05AR1670																
7	Receiver's Name & mailingAddress, (including PhoneNo. and Email:	Name : Sri Balaji Petrochem Address: M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. Phone No : 8925842240 Email: sribalajipetrochem@gmail.com																
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023																
9	Waste Description:	a) HW - Recyclable Waste - 3.1 cargo residue, washing water and sludge containing oil, Oil containing cargo residue washing water and sludge from ships																
10	Total Quantity No. of Containers:	a) 18.94 - Tonnes, 1 Container																
11	Physical Form:	a) Sludge																
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																
	Name and stamp:	Signature: Acknowledged from IP: 163.116.219.55 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>9</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	9	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	9	0	3	2	0	2	4											
14	Transporter acknowledgement of receipt of Wastes:																	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>9</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	9	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	9	0	3	2	0	2	4											
15	Receivers certification for receipt of hazardous and other waste:																	
	Name and stamp:	Signature: Acknowledged from IP: 157.47.85.104 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>1</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	1	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
2	1	0	3	2	0	2	4											

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (Including PhoneNo. and email)	Name : Adani Krishnapatnam Port Limited Address: P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, Phone No : 9866192789 Email: venugopalreddy.g@adani.com																
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																
3	Manifest Document No:	122949																
4	Transporter Name & Mailing Address: (Including PhoneNo. and email):	Name: SRI BALAJI PETROCHEM Address: No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 Phone No : 8925842243 Email : gm@sbpetrochem.in																
5	Type of Vehicle:	Tanker																
6	VehicleRegistration No:	TN05BZ8285																
7	Receiver's Name& mailingAddress, (Including PhoneNo. and Email:	Name : Sri Balaji Petrochem Address: M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. Phone No : 8925842240 Email: sribalajipetrochem@gmail.com																
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023																
9	Waste Description:	a) HW - Recyclable Waste - 3.1 cargo residue, washing water and sludge containing oil, Oil containing cargo residue washing water and sludge from ships																
10	Total Quantity No. of Containers:	a) 20.86 - Tonnes, 1 Container																
11	Physical Form:	a) Sludge																
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.																
	Name and stamp:	Signature: Acknowledged from IP: 163.116.219.55 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>9</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	9	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	9	0	3	2	0	2	4											
14	Transporter acknowledgement of receipt of Wastes:																	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>1</td><td>9</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	1	9	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
1	9	0	3	2	0	2	4											
15	Receivers certification for receipt of hazardous and other waste:																	
	Name and stamp:	Signature: Acknowledged from IP: 157.47.72.251 <table border="1" style="float: right;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>2</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	2	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y											
2	2	0	3	2	0	2	4											

FORM 10
[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (Including PhoneNo. and email)	Name : Adani Krishnapatnam Port Limited Address: P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, Phone No : 9866192789 Email: venugopalreddy.g@adani.com																						
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022																						
3	Manifest Document No:	124663																						
4	Transporter Name & Mailing Address: (Including PhoneNo. and email):	Name: Supreme petro products Address: S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State, TN-TN-TAMIL NADU Phone No : 9444431111 Email : supremepetroproducts@gmail.com																						
5	Type of Vehicle:	Tanker																						
6	VehicleRegistration No:	TN20AW4455																						
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	Name : Supreme Petro Products (Waste Oil) Address: M/s. Supreme Petro Products(Waste Oil) S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State Phone No : 9444431111 Email: supremepetroproducts@gmail.com																						
8	Receiver's Authorisation No:	2408236379833																						
9	Waste Description:	a) HW - Recyclable Waste - 3.1 cargo residue, washing water and sludge containing oil, Oil containing cargo residue washing water and sludge from ships																						
10	Total Quantity No. of Containers:	a) 14.52 - Tonnes, 1 Container																						
11	Physical Form:	a) Sludge																						
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling																						
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.																						
	Name and stamp:	Signature: Acknowledged from IP: 163.116.219.56					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>8</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	2	8	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y																	
2	8	0	3	2	0	2	4																	
14	Transporter acknowledgement of receipt of Wastes:																							
	Name and stamp:	Signature: Acknowledged from IP: 49.47.241.51					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>8</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	2	8	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y																	
2	8	0	3	2	0	2	4																	
15	Receivers certification for receipt of hazardous and other waste:																							
	Name and stamp:	Signature: Acknowledged from IP: 49.47.241.51					<table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>9</td><td>0</td><td>3</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	2	9	0	3	2	0	2	4
D	D	M	M	Y	Y	Y	Y																	
2	9	0	3	2	0	2	4																	

Letter No AKPL/EHS/APPCB/ /2024-031

Date:20.06.2024

To

The Environmental Engineer,
A.P. Pollution Control Board
Regional Office
SPSR Nellore



Dear Sir,

Sub:- Adani Krishnapatnam Port Limited – E-Waste Annual Returns for
the FY 2023-2024 – Form – 8 – Submitted – Reg.

Ref:- CFO & HWA order no APPCB/VJA/NLR/11344/CFO/HO/2019 dated
11.11.2022 valid up to 31.08.2027

@@@

In compliance with the conditions stipulated in CTO & HWA orders vide
reference cited above we are herewith submitting the Annual Returns of
Generation, Storage & Disposal of Used Batteries for the FY year 2023 – 2024
in **Form - 8** as per the Batters (Management & Handling) Rules, 2016 and
amendments thereof.

Kindly acknowledge receipt of the same.

Yours sincerely,


Dr. D. Jyothi
Vice President - Environment

Encl: a/a

FORM VIII

[see rule 10 (2) (ii)]

FORM FOR FILING RETURNS FOR BULK CONSUMER OF BATTERIES

[To be submitted by the bulk consumer to the State Board by 30th June
(for the period October-March) and 31st December (for the period April-September)
every year]

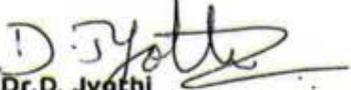
1.	Name and Address of the bulk consumer	Adani Krishnapatnam Port Limited, Krishnapatnam Village, Muthukur Mandal,524344 SPSR Nellore Dist., Andhra Pradesh.
2.	Name of the Authorized person and full address with telephone and fax number	Dr. D. Jyothi - Vice President (Env) Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M) - 524344 SPSR Nellore Dist., Andhra Pradesh Phone :9441046788 jyothi@gangavaram.com akpl.ehs@adani.com
3.	Number of new batteries of different categories purchased from the manufacturer/importer/dealer or any other agency during October-March and April - September Category: (i) Automotive (a) four wheelers (b) two wheelers (ii) Industrial (a) UPS (b) Motive Power (c) Stand-by (iii) Others	(i) No. of Batteries - 214* (i) Approximate weight - 10.78 (in Metric Tons)
4.	Number of used batteries of categories mentioned in Sl. No. 3 and Tonnage of scrap sent to manufacturer/ dealer/ importer/ registered recycler/ or any other agency to whom the used batteries scrap was sent*.	M/s. Jayvel Enterprises, Plot No.26 A, KIADB Malur Industrial Area, Malur, Kolar - 563130 Karnataka

**10.78 MT of Battery waste is sent to registered recycler
(2.4 MT Acid battery scrap + 8.38 MT without acid battery scrap)

- Enclose list of manufacture/dealer/importer/registered recyclers/or any other agency to whom the used batteries scrap was sent.

Place: Krishnapatnam (P), Muthukur (M)
SPSR Nellore Dist., Andhra Pradesh

Date: 20.06.2024


Dr.D. Jyothi
Vice President - Environment

Signature of the authorized person

ADANI KRISHNAPATNAM PORT LTD PO BOX 1, VILLAGE: GOPALAPURAM, MANDAL: MUTHUKUR NELLORE-524344 ANDHRA PRADESH,INDIA PAN No. : AAACK8657J CIN No. : U45203GJ1996PLC12B239 GSTIN : 37AAACK8657J1Z1 State Code : 37																																						
Tax Invoice																																						
To : JAYVEL ENTERPRISE PLOT NO 26A KIADB, MALUR INDUSTRIAL AREA, MALUR, KOLAR-563130, KARNATAKA,INDIA PAN No. : AAFFJ7398P GSTIN : 29AAFFJ7398P1ZB Place of supply KARNATAKA,INDIA State Code: 29		Invoice No: 193700001377 Order No. : 1143503325 PO No : W51866040640 Buyer JAYVEL ENTERPRISE PLOT NO 26A KIADB, MALUR INDUSTRIAL AREA, MALUR, KOLAR-563130, KARNATAKA,INDIA GSTIN 29AAFFJ7398P1ZB State Code:29 SAP Ref No:313B504312																																				
Date: 13.03.2024 Date: 12.03.2024 Date: 19.02.2024																																						
IRN No: 7a753a20bc1e19012a94b42ee5109bd0a3d4ff6801908bd8c2ff3ddb600a482bd																																						
Version : 11 Document Type Code : INV Preceding Invoice Number : Transaction Mode : Regular		Supply Type Code : B2B Sub Supply Type : Supply Preceding Invoice Date : Tax Scheme : GST																																				
Whether the Tax is payable on Reverse Charge Basis: N Whether supply is Service or not: N																																						
E-way Bill No.:		E-way Bill Validity:																																				
Created on:																																						
<table border="1" style="width:100%; border-collapse: collapse;"> <thead> <tr> <th style="width:5%;">SNo</th> <th style="width:45%;">Item Description</th> <th style="width:10%;">Quantity</th> <th style="width:10%;">UoM</th> <th style="width:10%;">Rate</th> <th style="width:5%;">Per</th> <th style="width:15%;">Amount(INR)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>BATTERIES (W/O ACID) HSN/SAC No.85489000</td> <td>8.380</td> <td>MT</td> <td>80,400.00</td> <td>1</td> <td>673,752.00</td> </tr> <tr> <td></td> <td style="text-align: right;">IN: Integrated GST</td> <td></td> <td></td> <td>18 %</td> <td></td> <td>121275.36</td> </tr> <tr> <td></td> <td style="text-align: right;">Scrap TCS Base 1%</td> <td></td> <td></td> <td>1 %</td> <td></td> <td>7950.28</td> </tr> <tr> <td colspan="6" style="text-align: right;">Total Value : 802,977.64</td> <td></td> </tr> </tbody> </table>				SNo	Item Description	Quantity	UoM	Rate	Per	Amount(INR)	1	BATTERIES (W/O ACID) HSN/SAC No.85489000	8.380	MT	80,400.00	1	673,752.00		IN: Integrated GST			18 %		121275.36		Scrap TCS Base 1%			1 %		7950.28	Total Value : 802,977.64						
SNo	Item Description	Quantity	UoM	Rate	Per	Amount(INR)																																
1	BATTERIES (W/O ACID) HSN/SAC No.85489000	8.380	MT	80,400.00	1	673,752.00																																
	IN: Integrated GST			18 %		121275.36																																
	Scrap TCS Base 1%			1 %		7950.28																																
Total Value : 802,977.64																																						
Amount in words : Rupee Eight Lakh Two Thousand Nine Hundred Seventy Seven And Paise Sixty Four Only																																						
Payment : 100% Advance Payment Inco Terms : Ex-Works																																						
For ADANI KRISHNAPATNAM PORT LTD		 Authorised Signatory																																				

BATTERIES(W/O ACID)Qty: 8.38MT,800.400/-,V.H.No.KA 01 AA7563

Register Office: 'Adani Corporate House',Shanogram,Near Vachho Davi Circle S.G. Highway,Khodiyar Ahmedabad Gujarat
 382421(In:ka) Tel: +91 79 2656555, 3551555 Fax: +91 79 2656555, 2956555

ADANI KRISHNAPATNAM PORT LTD
 PO BOX 1, VILLAGE: GOPALAPURAM, MANDAL: MUTHUKUR
 NELLORE-524344, ANDHRA PRADESH, INDIA
 PAN No. : AAACK8657J
 CIN No. : U45203GJ1996PLC128239
 GSTIN : 37AAACK8657J1Z1
 State Code : 37



adani

Tax Invoice

To:
 JAYVEL ENTERPRISE
 PLOT NO 26A KIADB,
 MALUR INDUSTRIAL AREA, MALUR,
 KOLAR-563130,
 KARNATAKA, INDIA
 PAN No. : AAFFJ7398P
 GSTIN : 29AAFFJ7398P1ZB
 Place of supply: KARNATAKA, INDIA
 State Code 29

Invoice No: 193700000119

Date: 27.04.2023

Order No. : 1143502373

Date: 26.04.2023

PO No. : HFA#AKPL-2023-0460

Date: 17.03.2023

Buyer: JAYVEL ENTERPRISE

PLOT NO 26A KIADB,
 MALUR INDUSTRIAL AREA, MALUR,
 KOLAR-563130,
 KARNATAKA, INDIA
 GSTIN: 29AAFFJ7398P1ZB
 State Code: 29
 SAP Ref No: 3138503054

IRN No. eca710b65096efb6a155e06ae06da5674863f281a1e56cde998dc47dd5ead68

Version: 1.1

Supply Type Code: B2B

Document Type Code: INV

Sub Supply Type: Supply

Preceding Invoice Number:

Preceding Invoice Date:

Transaction Mode: Regular

Tax Scheme: GST

Whether the Tax is payable on Reverse Charge Basis: N

Whether supply is Service or not: N

SNo	Item Description	Quantity	UoM	Rate	Per	Amount(INR)
1	Acid Batteries Scrap HSN/SAC No 85489000	2.400	MT	54,200.00	1	130,080.00
	IN: Integrated GST				18%	23414.40
	Scrap ICS Base 1%				1%	1534.95
Total Value : 155,029.35						

Amount in words : Rupee One Lakh Fifty Five Thousand Twenty Nine And Paise Thirty Five Only

Payment : 100% Advance Payment

Inco Terms : Ex-Works

For ADANI KRISHNAPATNAM PORT LTD

RAGHUNATH BYSANI

Digitally signed by RAGHUNATH BYSANI
Date: 2023.04.27 12:50:55 +05'30'

Authorised Signatory

Acid Batteries Scrap Qty 2.4MT@54,200/- V.H No KA 01 AD 4622

Registered Office: "Adani Corporate House" Shantigram Near Vasthna Devi Circle S G Highway Khatiyar, Ahmedabad Gujarat.
 382421/India Tel: +91 79 26565555 25555555 Fax: +91 79 26565555 25555555

Subject to Ahmedabad Jurisdiction

Page 1 of 1

JAYVEL ENTERPRISES

Plot No. 26A, KIADB,
Malur Industrial Area, Malur,
Kolar District, Karnataka

FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1. Sender's name and mailing address (including Phone No. and e-mail)	Adams Krishnaswamy Post Co. Ltd Kolar.		
2. Sender's Authorisation No			
3. Manifest Document No			
4. Transporter's name and address (including Phone No. and e-mail)	JAYVEL ENTERPRISE 9148489505		
5. Type of Vehicle	(Truck/Tanker/Special Vehicle)		
6. Transporter's Registration No	306751		
7. Vehicle Registration No	KA01AD4622		
8. Receiver's name and mailing address (including Phone No. and e-mail)	JAYVEL ENTERPRISE Plot No. 26A, KIADB, Malur Industrial Area, Malur-563130 Kolar District, Karnataka CPCB REG. NO.: 13306		
9. Receiver's Authorisation No	306622		
10. Waste Description			
11. Total Quantity No. of Containers	2.400 MT Scrap Battery		m ³ or MT Nos
12. Physical form	(Solid/Semi-Solid/Sludge/Oily Tarry/Slurry/Liquid)		
13. Special handling instructions and additional information			
14. Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.		
Name and Stamp	Signature	Month	Day Year
	U. Sankar	27	04 2023
15. Transporter acknowledgement of receipt of Wastes			
Name and Stamp	Signature	Month	Day Year
	S. Mahendran	27	04 2023
16. Receiver's certification for receipt of hazardous and other wastes			
Name and Stamp	Signature	Month	Day Year
	S. Mahendran	27	04 2023
Copy 1 (White):	To be forwarded by the sender to the State Pollution Control Board after signing all the Seven copies.		
Copy 2 (Yellow):	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.		
Copy 3 (Pink):	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.		
Copy 4 (Orange):	To be handed over to the transporter by the receiver after accepting waste.		
Copy 5 (Green):	To be sent by the receiver to the State Pollution Control Board.		
Copy 6 (Blue):	To be sent by the receiver to the sender.		
Copy 7 (Grey):	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.		

FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1. Sender's name and mailing address (including Phone No. and e-mail)	Adani Krishna Patan Pvt Ltd Muthuvol			
2. Sender's Authorisation No.				
3. Manifest Document No.				
4. Transporter's name and address : (including Phone No. and e-mail)	JAYVEL ENTERPRISE 944 8489805			
5. Type of Vehicle	(Truck/Tanker/Special Vehicle)			
6. Transporter's Registration No.	306751			
7. Vehicle Registration No.	KA01AA7563			
8. Receiver's name and mailing address (including Phone No. and e-mail)	JAYVEL ENTERPRISE Plot No. 26A, KIADB, Malur Industrial Area, Malur-563 130. Kolar District, Karnataka. CPCB REG. NO. : 13306			
9. Receiver's Authorisation No.	306622			
10. Waste Description	SCRAP BATTERIES			
11. Total Quantity No. of Containers8380 KGS.....m ³ or MTNo.s			
12. Physical form	(Solid/SemiSolid/Sludge/OilyTarry/Slurry/Liquid)			
13. Special handling instructions and additional information				
14. Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.			
Name and Stamp	Signature	Month	Day	Year
		03	13	2024
15. Transporter acknowledgement of receipt of Wastes				
Name and Stamp	Signature	Month	Day	Year
	B. Mahendra	03	13	2024
16. Receiver's certification for receipt of hazardous and other waste				
Name and Stamp	Signature	Month	Day	Year
	B. Mahendra	03	13	2024
Copy 1 (White) :	To be forwarded by the sender to the State Pollution Control Board after signing all the Seven copies.			
Copy 2 (Yellow) :	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.			
Copy 3 (Pink) :	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.			
Copy 4 (Orange) :	To be handed over to the transporter by the receiver after accepting waste.			
Copy 5 (Green) :	To be sent by the receiver to the State Pollution Control Board.			
Copy 6 (Blue) :	To be sent by the receiver to the sender.			
Copy 7 (Grey) :	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.			

Ref. No. AKPL/EC/ENV/007/2025-26

Date: 09.04.2025

To

The Environmental Engineer,
A.P. Pollution Control Board,
Regional Office,
SPSR Nellore,
Andhra Pradesh



Dear Sir,

Sub: Adani Krishnapatnam Port Limited (AKPL) – Complying with Phase III expansion of EC & CRZ clearance Conditions – Submission of NIOT Study reports - Reg.

Ref: EC & CRZ Clearance Order No.10-18/2016-IA-III dated 11.01.2021 and APCZMA NOC letter no. 202/CRZ/IND/2019 -30 dated 21.05.2020 accorded to AKPL by the Ministry of Environment, Forests & Climate Changes, New Delhi and APCZMA.

@@@

Adani Krishnapatnam Port Limited had obtained Environmental and Coastal Regulatory Zone clearances from MoEF&CC and Andhra Pradesh Coastal Zone Management Authority (APCZMA) for Phase III expansion of Port. The clearances were subjected to fulfilling of conditions for environmental monitoring as stipulated by the above authorities. In this regard AKPL has approached NIOT to carry out various monitoring studies letter dated 27.05.2021.

S.No.	Condition	Reference
A	Continuous monitoring of circulation of seawater shall be carried out every six months by engaging in a reputed agency like NIOT. The port shall undertake the study of multi-sensor, multi-data data to study the sedimentation studies in the inner harbour channel in addition to the in-	CRZ Clause: PART A: Specific Condition (iv)

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Andhra Pradesh, India
CIN: U45203AP1996PLC023529

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www.adaniports.com

S.No.	Condition	Reference
	house studies undertaken as part of regular monitoring of sedimentation in the harbour channel. The monthly reports shall be submitted to APPCB.	
B	The Port shall also undertake the scientific studies by engaging reputed agencies like National Institute of Ocean Technology (NIOT) and Indian Institute of Technology, Chennai to study the feasibility of constructing submerged breakwaters to protect the beach road from seasonal erosion and also during cyclones.	CRZ Clause: PART A: Specific Condition (vii)
C	The applicant shall ensure that continuous monitoring systems of all likely affected parameters including air/fish/flora/fauna/water quality/ waste water discharges/solid waste disposal/construction material disposal etc., are installed and reports shared with the National Institute of Oceanography (NIO) on continuous basis and a monthly report submitted to the APPCB by the NIO, all through construction period and at least for one year after commencement of operations.	CRZ Clause: PART A: Specific Condition (viii)
D	The proposed expansion entails 60 million cu m of dredging in soft soil. As proposed, the PP shall utilize 26 million cu m of dredged sand for reclamation of low-lying areas of port, stockpile 2 million cu m on the coast north of north breakwater for long term coastal protection as recommended by NIOT and disposal of balance 32 million cu m of dredged spoil in the identified dredge disposal area of 56 Km ² beyond (-) 20 m contour. The impact of dredging on the marine environment should be monitored and necessary measures shall be taken on priority basis if any adverse impact is observed. NIOT will oversee the work as scientific body and continue to monitor its impact/benefits for at least 5 years post project completion. Necessary financial assistance to be provided by project proponent to NIOT. The report of the same to be submitted to regional office of MoEF&CC by project proponent.	EC Clause: Specific conditions (vii)

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S.No.	Condition	Reference
E	Shoreline should not be disturbed due to dumping. Periodical study on shoreline changes shall be conducted and mitigation carried out, if necessary. The details shall be submitted along with the six-monthly monitoring reports.	EC Clause VI: Waste management (ii)

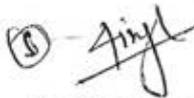
Complying with the above conditions, a study on Shore line changes from satellite imageries and monitoring of shoreline from field measurements and Shoreline protection from erosion report was prepared through National Institute of Ocean Technology (Ministry of Earth Sciences, Government of India) As per the MoEF & CC, EC & CRZ Clearance.

We therefore, submit herewith the study report to comply with the EC & CRZ Clearance stipulated condition.

Thanking You,

Yours Faithfully,

For **M/s Adani Krishnapatnam Port Limited,**



(Authorized Signatory)

Encl: a/a

Copy to:

SHRI N.S. MURALI, IFS

Inspector General of Forests (C),

Ministry of Environment, Forest and Climate Change,

Integrated Regional Office, Vijayawada Green House Complex,

Gopalareddy Road, Vijayawada – 520010, Andhra Pradesh

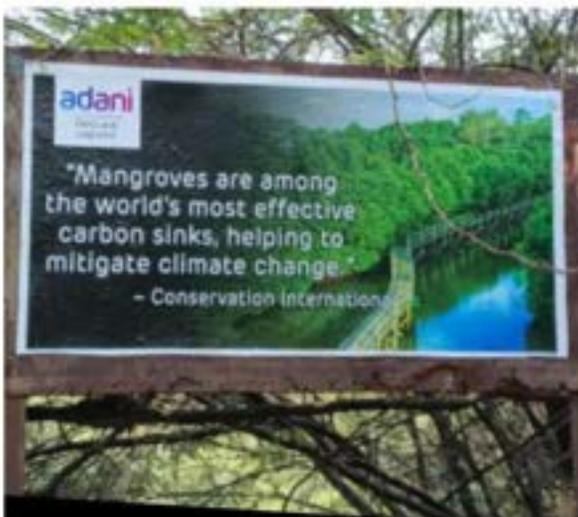
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Annexure 8**Mangrove Conservation In AKPL:**

- Protecting and conserving the existing mangrove areas with suitable barricading, erection of display boards and ensuring the tidal flow. As a part of Phase I EC compliance, an area of 9 acres (3.64 ha) of mangroves are being conserved in the port areas since its inception.
- Mangrove restoration is to be considered as a viable option for enhancing the green belt cover.
- Mangrove's development in 50 Ha. has been undertaken within the port as part of Phase II development.
- AKPL has conserved more than 200 Acres mangrove area in port premises by significant conservation efforts.
- The proponent shall continue to restore mangroves in the suggested sites with species like *Avicennia marina*, a resilient and common species along the creek.
- Afforestation of mangrove cover along the creeks shall be continued and intensified.
- Raise awareness in the local community about the importance of mangroves and their importance.
- Measures should be taken for desilting the creeks for easy tidal water flow which will enhance the natural flushing leading to healthy growth of mangroves.
- Illegal cutting of mangroves during the construction and operation phase of port should be prevented.







Mangrove Conservation at AKPL

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Annexure 9

Ref. No. AKPL/EHS-EC/MoEF&CC/112/2024-25

Date: 27.11.2024

To

Deputy Director,
Ministry of Environment, Forests & Climate change (MoEF & CC),
Integrated Regional Office,
Green House Complex, Gopal Reddy Road,
Vijayawada, Andhra Pradesh, 520010.

Dear Sir,

Sub:- Submission of Half yearly compliance report on conditions of Environmental and CRZ clearances for phase I, II & III Development at Krishnapatnam Port for the period of April to September 2024 - Reg.

Ref:-

1. EC & CRZ for Phase I of Krishnapatnam Port Ltr. No: 10-22/2005-IA-III dated 26.07.2006
2. MoEF EC & CRZ Clearance Order F. No. 11 – 62 / 2009 – IA.III dated 13.11. 2009 extended vide Oder dated 18.08.2015 & 16.04.2018 and amended order dated 16.3.2016.
3. EC & CRZ for Phase II of Krishnapatnam Port Ltr. No: 10-18/2016-IA-III dated 11.01.2021.
4. APPCB CTE Order No: 633/APPCB/CFE/RO-NLR/HO/2010 Dt.25.02.2021 and amended order dated 06.04.2021 & 16.07.2021.
5. APPCB CTO & HWA Order No: APPCB/VJA/NLR/11344/CFO/HO/2019 dated 11/11/2022 valid up to 31.08.2027.

As per the Standard condition XI, Miscellaneous condition no. (iv) of the EC & CRZ Clearance and General condition No. 52 of the Consent to Operate (CTO) cited

"The port shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., <https://pcb.ap.gov.in> by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the port and second half yearly compliance reports shall be the audited through MoEF & CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party."



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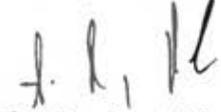
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Logistics

With reference to the above, we are herewith submitting the First half yearly compliance report of Phase I,II & III developments of Adani Krishnapatnam port limited along with Environmental Monitoring reports for the period of April 2024 to September 2024.

Thanking You,

Yours Faithfully,
For **M/s Adani Krishnapatnam Port Limited,**



(Authorized Signatory)

Encl: a/a

1. Copy to regional Director, CPCB Zonal office, Bengaluru.
2. Copy submitted to the Environment Engineer, A.P Pollution control Board, Regional Office, SPSR Nellore for kind information.

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Your (Half Yearly Compliance Report) has been Submitted with following details

1374

1261

Proposal No	IA/AP/MIS/566/2009
Compliance ID	113039143
Compliance Number(For Tracking)	EC/M/COMPLIANCE/113039143/2024
Reporting Year	2024
Reporting Period	01 Dec(01 Apr - 30 Sep)
Submission Date	30-11-2024
RO/SRO Name	V Geroge Jenner
RO/SRO Email	tr025@ifs.nic.in
State	ANDHRA PRADESH
RO/SRO Office Address	Integrated Regional Offices, Vijayawada

Note:- SMS and E-Mail has been sent to V Geroge Jenner, ANDHRA PRADESH with Notification to Project Proponent.

KRISHNAPATNAM PORT COMPANY LTD.



Ref.No.KP/MOEF/113

Dated: 29th August, 2012

To
 The Director (IA-III)
 Ministry of Environment and Forests
 (I.A. Divison)
 Paryavaran Bhavan
 CGO Complex, Lodi Road
 New Delhi - 110 003

Kind Attn: Shri Lalit Kapur

Sub: **Environmental and CRZ Clearance for the development of Krishnapatnam Port in Phase-II at Krishnapatnam, Sri Potti Sriramulu Nellore District, Andhra Pradesh by M/s. Krishnapatnam Port Company Limited - modification to Specific Condition 5 (vii) - Request - Reg.**

Ref: Your Letter F.No.11-62/2009-IA.III dated 13.11.2009

Dear Sir,

- (1). We invite your kind attention to Specific Condition No.5.(vii) of the CRZ & Environmental Clearance Order No.11-62/2009-IA.III dated 13.11.2009 of the MoEF above cited.
- (2). You may recall that during the public hearing held on the 20th February, 2009 at Krishnapatnam, Nellore District, Andhra Pradesh for Phase-II Development of Krishnapatnam Port, a request was made by one of the public (Jana Vignana Vedika) that a greenbelt of 100 m width may be provided **around the port** in lieu of the proposed 50 m width. KPCL clarified during the public hearing that as per the Phase-II development plan, a minimum of 50m wide Greenbelt would be developed all along port boundary and 20m along the stockyards. With these provisions the likely impact on the air quality was predicted using ISCST3 model and the results are within the standards stipulated by CPCB/MoEF. Our response on the Minutes of the Public Hearing was incorporated in the Final EIA report submitted to the MoEF vide KPCL's Letter dated 06.05.2009 (copy of relevant extract D-3 enclosed for ready reference as **Annexure-I**). In this context we submit that the MoEF in their CRZ & EC stated that "The greenbelt of 100 m width shall be developed **around the coal stack yard** as per the request in the public hearing", while the actual request made during the public hearing relates to "greenbelt of 100 m width **around the port**"

d/c



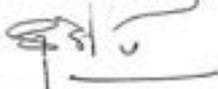
- (3). We further submit that the APPCB in its CFE for Phase-II development vide Order No.633/PCB/CFE/RO-NLR/HO/2010/390 dated 08.05.2010 (copy of relevant extract enclosed as **Annexure-II**) directed at Condition 24 that "Green Belt of width 100m shall be developed **along the boundary** of the industry as committed by the proponent". Accordingly a greenbelt of 100 m width is being developed along the boundary of the port and a 20 m wide Green belt around the iron ore and coal stack yards. The status of compliance was submitted to the Regional Office, MoEF, Bangalore in the first half-yearly compliance report dated 11.06.2010 (copy of relevant extract enclosed as **Annexure-III**). For ready reference, we are enclosing herewith (**Annexure-IV**) a pictorial presentation of the actual field Ambient Air Quality data from the monitoring stations along Port boundary for the period 2010, 2011 and 2012 (upto July) which confirms the findings of the model incorporated in the EIA Report and comply with the AAQ Standards.
- (4). During the recent visit of the Senior Officers of the MoEF, Southern Region, Bangalore to Krishnapatnam Port on 24.07.2012, we brought the above anomaly to their notice and they have advised that the MoEF may be addressed to modify the Specific Conditions 5 (vii) of the above cited EC to reflect the actual request made by the public during the hearing held on 20th February, 2009.

We accordingly request you to kindly issue an early order modifying the provision under Specific Condition 5 (vii) of the Environmental Clearance Order cited above as under:-

Existing	Requested
"The greenbelt of 100 m width shall be developed around the coal stack yard as per the request in the public hearing".	"The Greenbelt of 100m width shall be developed along the port boundary as per the request in the public hearing".

Thanking you,

Yours faithfully,
for **KRISHNAPATNAM PORT CO. LTD.,**


(S.B. PURI)
Director

Encl: As above

Copy to: The Director, MoEF, Southern Region, Bangalore.

Encl: As Above

copy to: CEO, KPCL, Wellore along with enclosures

Appendix D
Responses on Minutes of Environmental Public
Hearing Meeting

Appendix D Responses on Minutes of Environmental Public Hearing Meeting on Proposed Phase II Development of Krishnapatnam Port

Date of Public Hearing : 20th February 2009

Venue : Mandal Parishat Elementary School, Krishnapatnam, Sri Potti Sriramulu Nellore District

S.No	Public View	Response made by KPCL	Section Reference in Final EIA Report
1.	Environmental Impact Assessment (EIA) should have been written in Colloquial Jargon for better understanding of local people	For better understanding of the local people, the Executive Summary of Environmental Impact Assessment Study Report which details the project development plan (Phase-II), status of baseline environmental conditions, Likely environmental and social impacts due to Phase-II development of Port, environmental management plan (proposed mitigation measures, monitoring plan and greenbelt development) and project benefits etc. are written in local language (Telugu also). In the EIA report, the Colloquial Jargon of some of the species is given to the extent possible. The Executive summary (Telugu & English) was displayed in all the four mandal offices and village panchayats for easy access to the local people and to make them aware about the project details.	Nil
2.	Rationale behind choosing 10 km radius for EIA study	The study area of 10 km is considered as per the Guidelines of MoEF. As per the EIA Manual of MoEF, the impact zone shall be determined through a screening approach and accordingly the monitoring location networks (for Air, water, soil and noise) are developed. As per the EIA manual, the impact region would be about 7-10 km from the periphery of the proposed development area. Hence, a study area of 10 km from the project site centre has been considered and the study was conducted accordingly. In the study area, four mandals are falling. The socio-economic	Section 1.9.1 of Chapter 1

S.No	Public View	Response made by KPCL	Section Reference in Final EIA Report
		conditions in these four mandals have been established.	
3.	Greenbelt of 100 m width may be provided around the Port in lieu of proposed 50 m width. Also, 33 % of total area may be developed as Greenbelt.	As per the Phase-II development plan, a minimum of 50 m wide Greenbelt would be developed all along port boundary especially at places where the villages are in proximity to the port. Also, it is proposed to develop 20 m wide greenbelt along the stockyards. The total area of proposed greenbelt is 80 ha, which is equal to 10% of total area for the Phase-II development of Port. Also, as part of Phase-I development of Port, 60 acres of area is being developed as Green belt. The likely impacts on air quality due to the proposed Phase-II developmental activities of the port have been predicted using ISCST3 model and the results show that the air quality parameters are found to be with in the standards stipulated by CPCB/MoEF. Since port development is a water front based facility and relatively less pollution intensive, it may not be required to allocate 33% of the total area for Green belt development.	Existing greenbelt details are discussed in Section 2.3.7.1 and proposed greenbelt details are provided in Section 2.5.15 of Chapter 2.
4.	Dedicated transportation for Krishnapatnam Port shall be developed to avoid inconvenience to the local people by using village roads.	The Government of Andhra Pradesh (GoAP) has developed a dedicated four lane road cum rail corridor from Venkatachalam on NH-5 to Krishnapatnam Port. This dedicated rail road link to the port will ensure quick movement of goods, safety to the local people and the existing traffic in the region as the NH-5 itself forms a part of the Six Lane Golden Quadrilateral. KPCL will also strictly adhere to the Environmental mitigation measures while transporting the cargo.	Section 2.5.13 of Chapter 2.
5.	Roads were damaged due to transportation of Iron Ore.	The dedicated four lane road now diverted the traffic from the village roads. Road damages, if any are however not directly related to Iron Ore transportation to the port, but due to overall ongoing developmental activities in the region.	Nil
6.	Port authorities have to take	All the fatalities (traffic accidents) caused are not directly related	Nil



ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Fax: 040 - 23815631
Gross : Kalusthya Nivaram
Website : www.appcb.ap.nic.in

REGD.POST WITH ACK.DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No.633/PCB/CFE/RO-NLR/HQ/2010 390

Dt.08.05.2010

Sub: PCB - CFE - M/s. Krishnapatnam Port Co. Ltd., Krishnapatnam (V), Tammenapatnam (V), Narikellapalli (V), Pantapalemn (V), Epuru (V), Muthukur (V), Muthukur (M), SPSR Nellore district - Consent for Establishment (Expansion) of the Board under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P&C of P) Act, 1981 - Issued - Reg.

- Ref: 1) CFE order No. APPCB/JANLR/633/HQ/2004, dt. 25.5.2004.
2) Environmental Clearance and CRZ Clearance dt. 13.11.2009 issued by MOE&F, GOI.
3) Industry's application received on 29.12.2009 & addl.information received on 1.2.2010.
4) R.O's inspection report dt. 15.2.2010
5) Industry's lr.dt. 6.4.2010
6) CFE Committee meeting held on 8.4.2010.
7) Industry's lr.dt. 19.4.2010

1. In the reference 3rd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) for expansion of Phase-II development of Krishnapatnam Port to handle the cargo as mentioned below, with a project cost of Rs. 6000.0 crores (for expansion)

Sl. No	Existing capacity (Phase -I) (as per the CFE order dt.25.05.2004)		Proposed Expansion (Phase -II)	
	Type of Cargo	Quantity	Type of Cargo	Quantity
1	Coal	6 million tons /annum (Coal - 20000 to 30000 TPD)	Dry Bulk Cargo (Coal)	39 MTPA
2	Iron Ore	18 Million tons/ annum (50,000 to 80,000 TPD)	Container Cargo	3.30 Million TEUs/year
3	Fertilizers, Food grains, Sugar, Cement & Cement clinker, barites, Feldspar, Edible oils.	4 Million tons/annum	General Cargo	5.0 MTPA
4	-	-	Bulk Liquid Cargo (POL)	0.30 MTPA
	Total	28.0 Million tons/annum	Total	44.3 MTPA & 3.3 Million TEUs/year of container cargo

No. of Berths	2 Nos.	No. of Berths • Coal Berths – 5 Nos. (4 North port & 1 South port) • Container berths – 6 Nos. (1 North side + 5 South side) • General Cargo Berths – 2 Nos • POL berth – 1No.	14 Total length – 4100 m (North port – 2,000 m, South port – 2,100 m)
---------------	--------	---	---

The developmental works as part of proposed Phase –II development of the port are as follows :-

- Breakwaters will be extended as follows :
 - > North Breakwater – Length : 1312 m, Depth : (-) 5.5 m
 - > South Breakwater – Length : 1624 m, Depth : (-) 5.8 m.
 - Dredging of existing approach channel, berths and turning circle for adequate depths
 - > Dredging quantity : 52 million cu.m
 - > Dredging material to be used for reclamation : 9 million cu.m
 - > Dredge material to be disposed at 20m. depth & beyond : 43 million cu.m.
 - Exclusive conveying system of length 12 m for Ultra Mega Power Projects (UMTT), APGENCO Power Plant, Southern side Power Plants.
2. As per the application, the above activity is to be located within the existing port area located at Krishnapatnam (V), Tammenapatnam (V), Narikellapalli (V), Pantapalem (V), Epuru (V), Muthukur (V), Muthukur (M), SPSR Nellore district.
 3. The above site was inspected by the Environmental Engineer, Regional office, Nellore, A.P Pollution Control Board on 9.1.2010 and found that the site is surrounded by

North : Vacant lands

South : Bay of Bengal

East : Kandaleru Creek

West : Kandaleru Creek
 4. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues CONSENT FOR ESTABLISHMENT for Expansion to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to the activity as mentioned at para (1) only.**
 5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

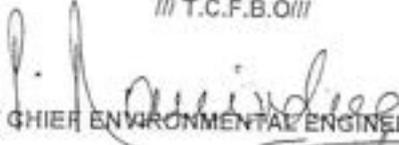
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedule 'A'
Schedule 'B'

Sd/-
MEMBER SECRETARY

✓
To
M/s. Krishnapatnam Port Co. Ltd.,
#1259, Lakshmi Towers,
Road No.36, Jubilee Hills, Hyderabad - 500 033

/// T.C.F.B.O///

2/5

JOINT CHIEF ENVIRONMENTAL ENGINEER(CFE)
10/5/10

Solid Waste:

18. The proponent shall comply with the following:

Sl. No.	Solid Waste	Quantity	Method of Disposal
1.	Domestic use	250 kgs./day	After composting, Biodegradable waste is proposed to be used as manure. Non Biodegradable waste will be disposed to approved vendors.
2.	STP sludge	-	To be used as manure.

19. The following rules and regulations notified by the MOE&F, GOI shall be implemented.
- Hazardous waste (Management, Handling and Transboundary Movement), Rules, 2008.
 - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
 - Coastal Regulatory Zone (CRZ) Notification, 1991.
 - Municipal Solid Waste (Management & Handling) Rules, 2000 & amendments thereof.
20. The storage facilities of fuel oils shall be made in well designated area where risk is minimum to storage facilities to prevent fire hazard and unauthorized access to unauthorized elements.
21. Fire detection and fire fighting facilities with adequate water storage facility shall be provided in fire prone area in consultation with Directorate of Fire Firefighting.
22. Onsite & offsite Disaster Management plan shall be prepared to meet any eventuality in case of any accident. Mock drills shall be conducted atleast twice a year and modifications required if any shall be incorporated in Disaster Management Plan.
23. In case of any leakage container of hazardous cargo is found, permission shall be obtained from the Board for disposal after establishing type and quantity of the waste.

Other Conditions:

24. Green belt of width 100 m shall be developed along the boundary of the industry as committed by the proponent. The greenbelt shall be under taken in an area of 167.5 ha in phase-II. Green belt development shall be started along with the construction activity.
25. The industry shall implement the commitment given in action plan submitted vide Ir.dt. 19.4.2010 with in the scheduled time period and shall submit compliance to the concerned Regional Officer.

KRISHNAPATNAM PORT COMPANY LTD.



Ref. No. KP/MoEF/90

Date: 11th June, 2010

To

The Director (S)
Ministry of Environment & Forests (MoEF)
Regional Office (Southern Zone)
Kendriya Sadan, 4th Floor
E&F Wings, 17th Main Road
2nd Block, Koramangala
Bangalore - 560 034

Kind Attn: Dr. A. B. Harapanahalli

**Sub: Submission of Half Yearly Compliance Reports of Krishnapatnam Port Phase- I & II
Environmental Clearances for period - September, 2009 to March, 2010 - Reg.**

**Ref: 1. MoEF Clearance Letter No. 10 -22/2005-IA.III dated 26.07.2006 for Krishnapatnam Port
Phase-I**
**2. MoEF Clearance Letter No. 11-62/2009-IA.III dated 13.11.2009 for Krishnapatnam Port
Phase-II**

Dear Sir,

Please find herewith enclosed condition wise compliance reports of above cited MoEF Environmental Clearances for Krishnapatnam Port Phase-I&II respectively. As desired, we are also enclosing results of monthly Environmental Monitoring Reports of Krishnapatnam Port Phase-I for period of six months from September, 2009 to March, 2010.

The analysis of Environmental Monitoring Reports for the quarter ending December, 2009 & March, 2010 are also enclosed.

Thanking you,

Yours faithfully,
for KRISHNAPATNAM PORT CO. LTD.,


(M.A.R. ANSARI)
President (Engineering)

Enclosures:-

1. Compliance Reports for Phase-I & II
2. Monthly Progress Reports from September, 2009 to March, 2010
3. Quarterly analysis reports for December, 2009 & March, 2010

DEVELOPMENT OF KRISHNAPATANAM PORT

Environmental Clearance Compliance Report for Phase-II

Period
November 2009 to March 2010

Action taken on MOEF Clearance for Krishnapatnam Port -Phase-II dated 13.11.2009

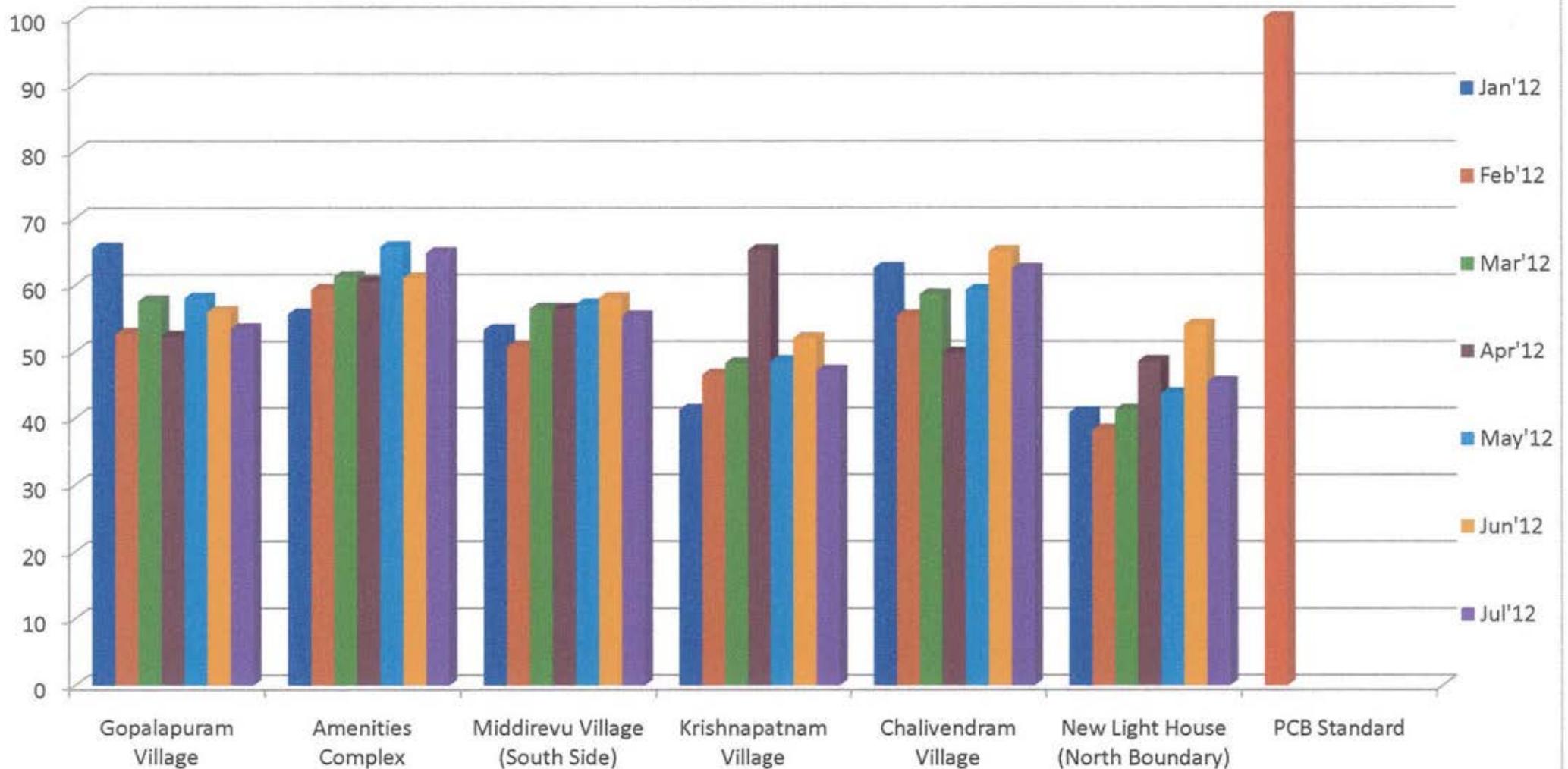
Sl.No.	Observations as per MOEF	Action taken
5. Specific Conditions		
1.	All the conditions as stipulated by the Forests & Environment Department, Govt. of Andhra Pradesh vide letter No.2286/CZMA/2009, dated 11.05.2009 shall be strictly complied.	Noted
2.	All the details / information submitted by the project proponent vide letter No.KP/MOEF/PH-II/174, dated 17.08.2009 shall be strictly complied.	Noted
3.	The hydro-dynamic studies shall be undertaken to ascertain the impact to the shoreline in the stretch and ecologically sensitive areas and the report shall be submitted to the Ministry.	The hydro-dynamic studies to ascertain the impact of port development to the shoreline in the stretch have been carried out through M/s.HR Wallingford, London. No long term impact is noticed due to minimal net drift along the coastline. However as recommended by them in their report dated October, 2007 – 7 Kms. both North and South of the coastline is being monitored through M/s.Indian National Centre for Ocean Information Services, Hyderabad using satellite imagery. From the INCOIS report for the years ending October, 2008 and January 2010 the coastline is found to be stable. Further studies are being continued.

4.	Ministry has taken a decision that the plantation of mangroves shall be undertaken on an area of 50 ha., as the Phase-II of the project spreads over 800 ha.	As the mangroves are highly sensitive to the soil conditions and the tidal and hydrological conditions, suitable areas around the port are being identified through the District Administration for allotment of land for development of mangroves as a part of Phase-II of the project.
5.	Six monthly monitoring shall be carried out and a comparative analysis shall be made to examine for any mitigative measures required.	Periodic monitoring of various parameters is being carried out and six monthly comparative analysis reports are being made to identify mitigative measures required of any
6.	The temperature, salinity and tidal inflow shall be monitored weekly.	These are the studies prescribed for the Intake Pump House. The parameters would be monitored on commissioning of the Desalination Plant.
7.	The greenbelt of 100 m. width shall be developed around the coal stack yard as per the request in the public hearing.	As per the request in the public hearing 100m width of Greenbelt is being developed around the port boundary.
8.	Impact on the drawal of the water from the Kandaleru Creek shall be regularly monitored and report submitted to the Ministry.	The pattern of siltation, currents and impact on Navigation at the Intake Pump House will be monitored on commissioning the facility.
9.	Continuous monitoring on disposal of dredged material shall be put in place for both pre and post monsoon periods.	The dispersion of dredged material at the dumping grounds shall be monitored during the process of capital dredging.
10.	No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.	No construction work other than that permitted in Coastal Regulation Zone Notification shall be carried out in CRZ Area. (500m from Coast and 200m from Khandaleru).

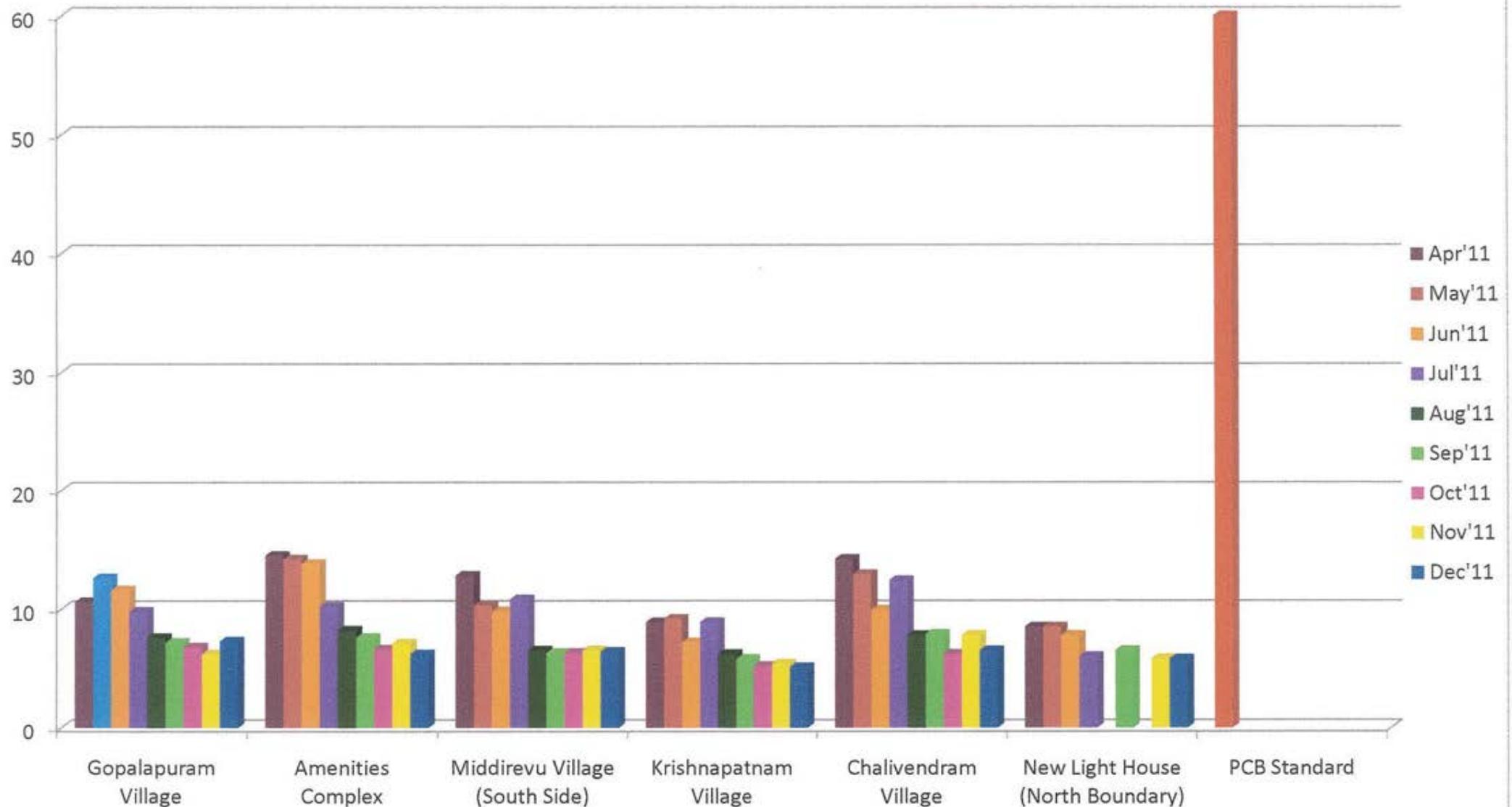
Annexure - IV**Krishnapatnam Port Company Limited**

Pictorial presentation of Ambient Air Quality Monitoring data along the Port Boundary for the period 2010, 2011 and 2012 (upto July)

Ambient Air Quality of Respirable Suspended Particulate Matter (RSPM/PM₁₀) Along Boundary of Krishnapatnam Port during the year 2012



Ambient Air Quality of Particulate Matter (PM_{2.5}) Along Boundary of Krishnapatnam Port during the year 2011

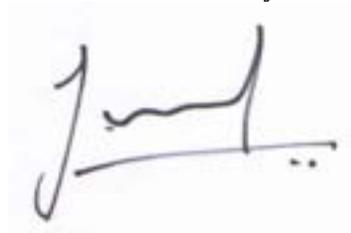


MOCK DRILL REPORT

Name of the Mock Drill	Oil spills from vessel inside the Harbor	
Type of Mock Drill	OPR DRILL	
Date	19/02/2025	
Location of the Event	NW3 Berth	
Description of the event	MT EVERHARD SCHULTE reported - oil spill from the vessel during operation.	
Event	Oil Spill from the vessel during operation inside the harbour.	
Mock drill conducted by	Sk. Junead	
Name of the Observers	Capt Rajat Garg (HoD)	
	Capt Sahoo (HoS)	
Emergency declared at (Time)	15:00	
All Clear declared at (Time)	16:10	
Emergency Actions:		
Time	VHF	ACTIONS
15:00	VHF/12	MT EVERHARD SCHULTE at Berth NW3 Berth informed Port control at 15:00 hrs that small quantity of crude palm oil spilled during cargo operation vsl stopped discharging cargo.
15:06	PH	Port control informed MT EVERHARD SCHULTE vessel master to stop discharging cargo & initiate your oil pollution response operation.
15:20	VHF/12	The Port control conveyed above message to HOD, HOS, In-charge of port control, Duty Port Captain & oil pollution team. Also informed other departments concerned – Fire, Medical Services.
15:30	VHF 12	MT EVERHARD SCHULTE vessel master informed to port control cargo operation stopped and a total of 35 liters of oil spilled onboard and crew standby.
15:32	VHF 12	In charge of port control one length containment boom is deployed pls advise how much length to pay out, in charge advised to pay two more length and make it total 60 mtrs containment boom.
15:45	VHF/12	In charge the team instructed to maintain this position and handover boom towing team boom and make loop slowly to contained spilled oil and seal the spilled oil movement.
15:55	VHF/12	60 mtrs contained boom head out and deployed. In charge advise to secure the end with boat 821 and seal the movement oil.
15:57	VHF/12	Instructed team keep the boom and stand by at location as skimmer being deployed for recovery of spilled oil and recovery started.
15:59	VHF/12	Oil recovery is completed. Collected above 100 ltrs which are being sent to EHS dept for safe disposal.
16:00	VHF/12	Instructed all team to remove skimmer and booms and start picking up and secure containment boom.
16:10	VHF/12	Drill was called off and all participants were instructed for Debriefing. All departments concerned were informed regarding calling off the drill.

Items/ resource consumed	Boat 821, Fiber Boats -2, Towing Ropes, OPRC Team				
No. of persons reported at assembly point (Attach list)	7				
No. of people inside the area/ building (Attach list)	N/A				
No. of vehicles/ equipment evacuated	1 Boat				
No. of vehicle /equipment inside the area	N/A				
No of the people sent outside at safe place from assembly point	N/A				
No. of victims rescued	N/A				
No. of people injured a. Minor injuries b. Major injuries c. No.of victim Hospitalized d. Fatal	None Injured				
No.of Fire/ Rescue team involved	<u>Department</u>		<u>No.of</u>		
	<u>persons</u>		Nil		
Type of vehicle / equipment used in drill	<u>Vehicle/ Equipment</u>		<u>No's</u>		<u>Reg.</u>
	<u>Number</u>				
	Dolphin (Patrolling) Boat		1		
	Fiber (Patrolling) Boat		2		
Time taken for the drill :					
Task	People Evacuation	Vehicle/ Equipment Evacuation	Fire Extinguishing	Rescue Operation	Total
Actual	N/A	N/A	N/A	N/A	0 Min
Observations	Observer-1: None				
	Observer-2: None				
Sl. No.	Action Plan	Responsibility		Target Date	
1	Immediate action taken by Port Control.	Port control		Immediate	

Drill Conducted by:



In Charge - Port Control

F. No. 11-62/2009-IA.III
Government of India
Ministry of Environment & Forests
(IA.III Division)

Room No. 534,
Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi-110003.

Dated: 2 March 2010

CORRIGENDUM

Subject: Environmental and CRZ clearance for Phase II Development of Krishnapatnam Port at Krishnapatnam, Sri Potti Sriramulu Nellore District, Andhra Pradesh by M/s. Krishnapatnam Port Company Ltd - Reg.

Sir,

This has reference to your letter No. KP/MoEF/PH-II/12 dated 19.01.2010 regarding change of the conditions. In this context, attention is invited to this Ministry's letter of even no. dt. 13.11.2009. The condition No. (xxii) be deleted and in condition (xxiii), the reference VOC be deleted.

The all other terms and conditions clearance letter of even no. dated 13.11.2009 remain unchanged.

Yours faithfully,



(Bharat Bhushan)
Director (IA)

Copy to:

1. The Principal Secretary, Director (Environment), Forests & Environment Department, Government of Gujrat, Block No. 14, 8th floor, Sachiyalaya, Gandhinagar - 382 010.
2. The Chairman, CPCB, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32.
3. The Chairman, Andhra Pradesh State Coastal Zone management Authority & Additional Secretary, Government of Andhra Pradesh, Environment and Forests Science and technology Department, Secretariat, Hyderabad - 500 022
4. The Member Secretary, Andhra Pradesh Pollution Control Borad, Hyderabad.
5. The Chief Conservator of Forests, Ministry of Environment and Forests, Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No. 3, Ravishankar Nagar, Bhopal - 462016 (M.P.).
6. Guard File.
7. Monitoring Cell.

(Bharat Bhushan)
Director (IA)

Website: <http://peso.gov.in>
 Email: explosives@explosives.gov.in
 दूरभाष: Telephone : 0712-2510248
 फैक्स FAX : 0712-2510577
 कार्यालयीन उद्देश्य के सभी पत्रादि "पेट्रोल
 विस्फोटक विभाग" के पदनाम से भेजे जाएं
 उनके अधिकार नाम से नहीं

All communications intended for this
 Office should be addressed to the
 'Chief Controller of Explosives' and
 NOT to him by name



भारत सरकार

GOVERNMENT OF INDIA

वाणिज्य और उद्योग मंत्रालय

Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन

Petroleum and Explosives Safety Organisation

(पूर्व नाम - विस्फोटक विभाग)

(Formerly- Department of Explosives)

'ए' ब्लॉक, पाँचवा तल, केन्द्रीय कार्यालय परिसर,

"A" Block, 5th Floor, CGO Complex,

सेमिनारी हिल्स, नागपुर - 440 006 (महाराष्ट्र)

Seminary Hills, Nagpur- 440006

संख्या /No. G.22 (47)180

दिनांक /Nagpur, Dated: 23/09/2024

To,

M/s. Adani Krishnapatnam Port Ltd.,
 PO Bag No 1, Muthukur Mandal,
 SPSR Nellore District,
 Andhra Pradesh-524344.

Sub: Permission for commissioning of handling of LPG (Refrigerated Propane, Refrigerated Butane) and Petroleum Products at Liquid Jetty L-4 at Adani Krishnapatnam Port, Nellore District, Andhra Pradesh Permission to operate – regarding.

Dear Sirs,

Please refer to Dy. Chief Controller of Explosives, Visakhapatnam's inspection report memo of even no. dated 26/09/2022 on the above subject and inspection by the officer on 25/09/2022 7 your letter no. nil dated 23/01/2023 and confirming the compliance of OISI 156 & other related statutory provisions satisfactorily.

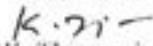
Since the subject construction of L-4 Jetty for handling of LPG (Refrigerated Propane, Refrigerated Butane) and Petroleum Products has been completed in all respect as per approval granted vide this office letter of even no. dated 18/01/2021, there is no objection to your commissioning L-4 Jetty for handling of LPG (Refrigerated Propane, Refrigerated Butane) and Petroleum Products under Manufacture, Storage & Import of Hazardous chemicals (MSIHC) Rules, 1989 are strictly complied with.

Adequate safety precaution and SOP's shall be strictly followed to prevent any accident.

This approval/permission does not absolve you from obtaining necessary permission/clearances from other authorities or under other statutes as applicable.

The permission is valid for Three year up to 01/03/2026.

Your faithfully


 (K. Thiagarajan)

Jt. Chief Controller of Explosives
 for Chief Controller of Explosives

Explosives section; DPIS

Copy forwarded to the Dy. Chief Controller of Explosives, Visakhapatnam.

for Chief Controller of Explosives

**GOVERNMENT OF ANDHRA PRADESH
STATE DISASTER RESPONSE & FIRE SERVICES DEPARTMENT**

From :
The Director General,
State Disaster Response and Fire Services,
Andhra Pradesh, Vijayawada.

To :
The Management,
M/s Adani Krishna Patnam Port Ltd,
located at Muthukur (M), SPSR Nellore
District.

Rc.No.8010/MSB/SR/NLR/2022, Dt: 12.10.2022.

Sir,

Sub: A.P. State Disaster Response and Fire Services Department –MSB Section- Issue of No Objection Certificate for Occupancy to M/s Adani Krishna Patnam Port Ltd, located at Muthukur (M), SPSR Nellore District - Regarding.

Ref: 1. AP Gazette Notification No. G.560 (W.No:2), Dated:18-01-2022
2. Application of M/s Adani Krishna Patnam Port Ltd, located at Muthukur (M), SPSR Nellore District.

-oOo-

The Management has requested for issuance of No Objection Certificate for Occupancy to the Existing Building of M/s Adani Krishna Patnam Port Ltd, located at Muthukur (M), SPSR Nellore District in the reference 2nd cited.

2) The Management constructed the Building with Ground + (05) Upper floors with a height of 18.90 Mtrs., with Built up area of 5424 Sq.Mtrs for Business Occupancy.

3) Previously, the Management has not obtained Provisional NOC from this Department and has now applied for No Objection Certificate for Occupancy.

4) Particulars of the Building:

a)	Address of the Building	:	M/s Adani Krishna Patnam Port Ltd, located at Muthukur (M), SPSR Nellore District.
b)	No. of Blocks/Floors	:	01 Block/ Ground + (05) Upper floors
c)	Height of the Building	:	18.90 Mtrs
d)	Total Built up area	:	4670.866 Sq.Mtrs
e)	Type of Occupancy	:	Business Occupancy

5) The Management has provided the following Means of Escape

S.No.	Details of Staircases	Required	Provided
1.	Internal Staircase	01.50 Mtrs.	02.00 + 02.00 = 04.00 Mtrs
2.	External Staircase	01.50 Mtrs.	02.00 Mtrs
Total:			06.00 Mtrs

6) The details of Occupant Load per Unit and Exit Width required and provided are furnished as below:

Sl. No.	Floor	Built up are in Sq. Mtrs.	Type of Occupancy	Occupant Load	Means of escape Required in Mtrs.	Provided in Mtrs.
1.	Ground	1058	Parking	Parking	Required	Provided
2.	First	1034	Business	103	01.03	06.00
3.	Second	1034	Business	103	01.03	06.00
4.	Third	1034	Business	103	01.03	06.00
5.	Fourth	690	Business	69	00.69	06.00
6.	Fifth	574	Business	57	00.57	06.00
Total:		5424				

Contd...2p

7) It is submitted that as per instructions of kind Director General, State Disaster Response and Fire Services, A.P., Vijayawada vide this Office Rc.No.5708/MSB/2021, Dated: 16-11-2021 on Fire Fighting system, the following Fire safety Equipment suggested to the management for installation instead of conventional system keeping in view of practicality, maintenance and resilience.

S.No	Fire Fighting Equipment	Prescribed	Provided	Deficit
1	Fire Extinguishers	ABC/CO2 type	92 Nos.	Nil
2	Underground parking /Cellar / Basement	Temperature Sensors connected "Hooter" and that can give alerts through cell phone	NA	Nil
3	Manual Call point	One number per floor	36 Nos.	Nil
4	Under Ground Static Water Tank (or) Terrace Water Tank	10,000 Ltrs (minimum)	20,000 ltrs at Terrace Tank	Nil
5	2 HP (Pump + Electrical Motors connected) @ one per floor connected to normal plumbing system instead of down comer/special pipes.	One per each floor	03 Nos-2HP 03 Nos-5HP	Nil

8) The Management has provided the following Electrical Safety system:

(i)	All Electrical wirings in the building shall confirm the code of practise for Electrical wiring IS:732:1989 and also shall confirm for Fire Safety Wiring of the building Electrical Installations as per IS:1646:2015. Most common mistake is that the neutral wires to the three pin plugs are not of sufficient thickness to carry the current in case of any short circuits.	:	Provided
(ii)	Installation of Miniature Circuit Breakers, (MCBs) in all floors.	:	Provided
(iii)	No Overloading of power socket in any Existing Building.	:	Yes
(iv)	10 years old wiring to be changed specially where ever high power consuming appliances such as Air conditioners, shopping complex, Data Centers, etc.,	:	NA
(v)	Grounding /Earthing shall be done. For details refer IS 3043:1987.	:	Provided
(vi)	Lightening conductors may be provided for high rise buildings exceeding 5 floors.	:	Yes
(vii)	No High Tension Lines should run inside or in close proximity (6 meters) to any Educational institution buildings.	:	Yes
(viii)	All the above safety measures shall be certified by the authorized Electrical Engineer.	:	Certified

9) In view of the above and based on the affidavit submitted by the Management the No Objection Certificate for Occupancy is issued to the existing building of M/s Adani Krishna Patnam Port Ltd, located at Muthukur (M), SPSR Nellore District for Business Occupancy that highest priority is accorded to Passive Safety measures such as ensuring two exits, not co-locating with highly inflammable shops having cloths, chemical or explosives and following Electrical Safety Checklist.

Contd...3p

10) It is informed that, the Management is requested to maintain the following conditions compulsorily for safety purpose.

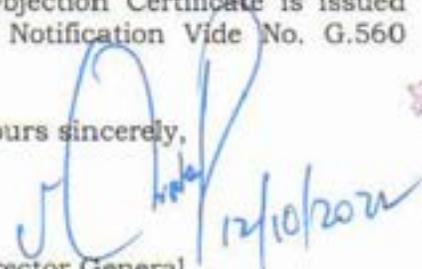
Sl.No.	As Builder	As occupant	As Security Personnel
1	All the fire protection arrangements shall be maintained in good condition as seen during inspection.	All the escape/exit routes shall not be kept locked/blocked or encroached	All the occupants must trained in correct method of operation of the fire fighting system installed.
2	Any loss of life or property due to non-functioning of fire safety measures and other installations shall be the responsibility of the management.	All occupants shall be trained to operate the fire safety equipments during emergency.	Mock drills should be conducted once in 3 months for initial two years. Thereafter, once in every 6 months.
3	Addition / alteration, if any in the building may be verified by building authority.	Mock drills should be conducted once in 3 months for initial two years. Thereafter, once in every 6 months.	All security personnel shall be trained to operate the fire safety equipments during emergency.
4	This No objection Certificate for occupancy is issued from Fire safety point of view.	Raise the alarm if the fire cannot be controlled; Evacuate the area completely at once with nearest safe exit.	Attack the fire using available fire equipment only if you feel capable of controlling. If not, take all steps to isolate the area by closing doors and windows.

11) This No Objection Certificate is issued, subject to the outcome of O.As/W.Ps etc., if any, before Courts etc.,

12) This No Objection Certificate for Occupancy is valid for a period of Five years from the date of issue of this letter to the management of M/s Adani Krishna Patnam Port Ltd, located at Muthukur (M), SPSR Nellore District. The Owner/ Occupier/ Builder/ Management concerned of the Building shall submit Self Declaration/Affidavit /Certification with regard to working condition of above Fire Safety System every year in the prescribed format and submit/upload the photographs of the Mock Drills conducted in the premises. It is the responsibility of the Builder to maintain the Fire Safety Equipment in good working condition at all times and apply for next Periodical Renewal of No Objection Certificate, duly remitting the User Charges as per G.O., two (02) months before expiry of this of No Objection Certificate.

13) The Management is hereby informed that this NO Objection Certificate is issued subjective to full compliance with provisions of Gazette Notification Vide No. G.560 (W.No.2), Dated.18-01-2022, including Mock Drills

Yours sincerely,


Director General,

State Disaster Response and Fire Services,
Andhra Pradesh, Vijayawada.

Copy to the Management of M/s Adani Krishna Patnam Port Ltd, located at Muthukur (M), SPSR Nellore District.

Note: In case of any emergency call to 101 or State Fire Control Room-9100108101.

GOVERNMENT OF ANDHRA PRADESH
STATE DISASTER RESPONSE & FIRE SERVICES DEPARTMENT

From :
 The Director General,
 State Disaster Response and Fire Services,
 Andhra Pradesh, Vijayawada.

To :
 The Management,
 M/s Engineering Technology & Services
 (ETS-1 & 2), Krishnapatnam,
 Muthukur (M), SPSR Nellore District.

Rc.No.5116/NLR/DFO/2018 (MSB-SR), Dated:12-10-2022.

Sir,

Sub: A.P. State Disaster Response and Fire Services Department-MSB Section-Issuance of Renewal of No Objection Certificate to the Existing Building of M/s Engineering Technology & Services (ETS-1 & 2) represented by G.Ravindranath belongs to Krishnapatnam Port Company Ltd., Krishnapatnam, Muthukur (M), SPSR Nellore District-Regarding.

- Ref:**
1. Occupancy NOC File No.5116/NLR/DFO/2018, Dt:20.11.2018 of District Fire Officer, SPSR Nelloe.
 2. Renewal NOC File No.10067/NLR/DFO/2019, Dt:14.11.2019 of District Fire Officer, SPSR Nelloe.
 3. AP Gazette Part II-Miscellaneous Notifications of interest to the Public vide No.G-560 (W.No.02), Dated:18.01.2022.
 4. Application of M/s Engineering Technology & Services (ETS-1 & 2) represented by G.Ravindranath belongs to Krishnapatnam Port Company Ltd., Krishnapatnam, Muthukur (M), SPSR Nellore District.

The Management of M/s Engineering Technology & Services (ETS-1 & 2) represented by G.Ravindranath belongs to Krishnapatnam Port Company Ltd., Krishnapatnam, Muthukur (M), SPSR Nellore District has requested to issue Renewal of No Objection Certificate by duly remitting the Renewal Fee towards Fire Precautionary Fee vide reference 4th cited.

2) The No Objection Certificate for Occupancy Certificate was issued vide reference 1st cited to the Existing Building of M/s Engineering Technology & Services (ETS-1 & 2) represented by G.Ravindranath belongs to Krishnapatnam Port Company Ltd., Krishnapatnam, Muthukur (M), SPSR Nellore District with Ground + First Floor with a Height of 06.69 Mtrs., with Built-up area of 561.76 Sq.Mtrs., for Business Occupancy. Further, the Management has obtained Renewal of NOC from this Department vide reference 2nd cited.

3) The Management has submitted the Affidavit/Self Certification for Existing Building with Ground + First Floor with a Height of 06.69 Mtrs., with Built-up area of 561.76 Sq.Mtrs., and stated that they have provided the following Fire Safety measures also they declared that no additions or alterations have been made in the Building affecting Fire Prevention and Fire Safety measures including Means of Escape and that all Exits and Passages are free from any obstruction.

(contd....2p)

4) In view of the above and taking into consideration of the larger public interest and also based on the Affidavit/Self-Certification submitted by the management, the Renewal of No Objection Certificate is issued to the Existing Building of M/s Engineering Technology & Services (ETS-1 & 2) represented by G.Ravindranath belongs to Krishnapatnam Port Company Ltd., Krishnapatnam, Muthukur (M), SPSR Nellore District with Ground + First Floor with a Height of 06.69 Mtrs., with Built-up area of 561.76 Sq.Mtrs., for Business Occupancy that highest priority is accorded to Passive Safety measures such as ensuring two Exits, not Co-Locating with highly inflammable Shops having Cloths, Chemical or Explosives and following Electrical Safety Checklist.

5) It is suggested to the Management for providing the following Fire Safety measures keeping in view of Practicality, Maintenance and Resilience.

Sl. No.	Fire Fighting Equipment	Prescribed	Available with Nos.	Deficit
1	Staircases	Minimum (02) shall be Provided. If the Second Staircase is not possible, provide Slider or Tube Lift with Exhaust Fan (connected outside to Building) or German Chute or Horizontal connection between the neighborhood Buildings.	02 No.'s	Nil
2	Fire Extinguishers	ABC/CO2 type	26 No's.	Nil
3	Underground parking/ Cellar / Basement	Temperature Sensors connected to " Hooter " and that can be give alerts through Cell phone instead of Sprinklers.	Provided	Nil
4	Manual Call Point System	One Number per Floor	02 No.'s	Nil
5	Under Ground Static Water Tank (or) Terrace Water Tank	10,000 Ltrs. (Minimum)	U.G - T.T 10,000 Ltrs.	Nil
6	Smoke Exhaust (Mobile) Fan shall be procured to expel the smoke in case of Fire.	Required	Provided	Nil
7	2 HP (Pump + Electrical Motors connected) @ one per Floor connected to Normal Plumbing System instead of Down Comer/Special Pipes.	One per each Floor (Total 02 Floors)	01 No.	Nil
8	5 HP (Mobile Pump + Petrol Engine on wheels connected to Ground Floor Sump) shall provide instead of Down Comer/Wet Riser System:	NA	01 No.	Nil
9	A/c Centrally Air Conditioned:	Fire Dampers	Provided	Nil
		Separation of Air Ducts to different Floors	Provided	Nil
10	Display the mentioned Phone Nos. at important areas.	(i) Fire Department Number (ii) Ambulance (iii)Police	Displayed	Nil

(contd....3p)

6) The Management has provided the following Electrical Safety system.

(i)	All Electrical wirings in the Building shall conform the code of practise for Electrical wiring IS:732:1989 and also shall conform for Fire Safety Wiring of the Building Electrical Installations as per IS:1646:2015. Most common mistake is that the neutral wires to the Three Pin plugs are not of sufficient thickness to carry the current in case of any Short Circuits.	:	Provided
(ii)	Installation of Miniature Circuit Breakers (MCB's) and to protect high power intensive equipment etc.,	:	Provided
(iii)	No Overloading of Power Sockets.	:	Provided
(iv)	Electrical wiring to be changed for every ten years, wherever high power consuming appliances such as Air Conditioners etc.,	:	Provided
(v)	LED lights in Closed Rooms, Corridors, Staircases connected to Inverter (Battery) to ensure well light pathways for Exit or Evacuation inspite of regular power failure in any Emergency.	:	Provided
(vi)	Grounding/Earthing Shall be done. For details refer IS 3043:1987.	:	Provided
(vii)	To install non pressurized Aerosol suppression system (or) CO2 Flooding system in Electrical Panel Rooms.	:	Provided
(viii)	Lightening Conductors shall be provided for more than 05 Floors Building.	:	NA
(ix)	All the above Safety measures shall be Certified by the authorized Electrical Engineer.	:	Certified

7) The Management has provided the following LPG Safety system (if Kitchen is provided):

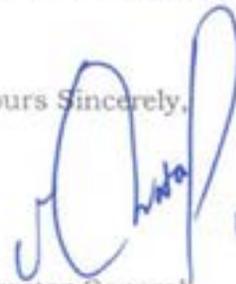
(i)	LPG Cylinders shall be located outside the kitchen with proper ventilation and protection from Rain and Sunlight.	:	NA
(ii)	LPG Detectors with Alarms shall be provided/installed.	:	NA
(iii)	There should be separation between Electrical Water Heaters and LPG Cylinders.	:	NA
(iv)	Five ways of putting up LPG Cylinder Fires (Pictorial/Cartoon) shall be displayed in the kitchen.	:	NA
(v)	Co2 Fire Extinguishers (Minimum 02 No's.) of 4.5 KG each shall be provided in the kitchen.	:	NA

8) It is informed that, the Management is requested to maintain the following conditions compulsorily for Safety purpose.

Sl. No.	As Builder	As Occupant	As Security personnel
1.	All the Fire protection arrangements shall be maintained in good working condition at all time.	The Escape/Exit roots shall not be kept Locked/Blocked or Encroached.	All the Occupants must be trained the correct method of operation of the Fire Fighting system installed.
2.	Any loss of life or property due to non-functioning of Fire Safety Measures and other Installations shall be the responsibility of the Management.	All Occupants shall be trained to operate the Fire Safety Equipment during Emergency.	Mock Drills should be conducted once in 03 months for initial two years. Thereafter, once in every 06 months.
3.	Addition/Alteration, if any in the Building may be verified by Building Authority.	Mock Drills should be conducted once in 03 months for initial two years. Thereafter, once in every 06 months.	All Security Personnel shall be trained to operate the Fire Safety Equipment during Emergency.
4.	This Renewal of No Objection Certificate is only from Fire Safety Point of View.	Raise the alarm if the Fire cannot be controlled, Evacuate the area completely at once with nearest Safe Exit.	Attack the Fire using available Fire Equipment only if you feel capable of controlling it. If not, take all steps to isolate the area by closing Doors and Windows.

- 9) The Management shall ensure the following conditions:
- (i) The Management is responsible for all risks involved in case of Fire Accident.
 - (ii) This Renewal of NOC is given based on the information, Documents and Drawings provided by the Applicant. The Applicant confirms that the information provided and the Documents and Drawings submitted are correct. Any deviation noticed will lead to cancellation of NOC without any Notice.
 - (iii) The permission accorded does not confer any Ownership rights. If it is found that the information furnished is false and fabricated, the permission will be revoked at any stage and the Applicant will be liable for criminal prosecution as per IPC.
- 10) This Renewal of No Objection Certificate is Issued, subject to the outcome of O.As/ W.Ps etc., if any, before Courts etc.,
- 11) This Renewal of No Objection Certificate is valid for a period of Five (05) years from the date of issue of this letter subject to the Management of M/s Engineering Technology & Services (ETS-1 & 2) represented by G.Ravindranath belongs to Krishnapatnam Port Company Ltd., Krishnapatnam, Muthukur (M), SPSR Nellore District for Business Occupancy. The Owner/Occupier/Builder/Management concerned of the Building shall submit Affidavit/Self Declaration/Certification with regard to working condition of above Fire Safety system every year in the prescribed format and submit/upload the Photographs of the Mock Drills conducted in the premises. It is the responsibility of the Builder to maintain the Fire Safety Equipment in good working condition at all times and apply for next Periodical Renewal of No Objection Certificate, duly remitting the User Charges as per G.O, two (02) months before expiry of this Renewal of No Objection Certificate.
- 12) The Management is hereby informed that, this Renewal of NO Objection Certificate is issued subjective to full compliance with provisions of Gazette Notification vide No.G-560 (W.No.02), Dated:18.01.2022 including Mock Drills.

Yours Sincerely,



12/10/2022

Director General,

State Disaster Response and Fire Services,
Andhra Pradesh, Vijayawada.

Copy to the Director of Ports, Government of Andhra Pradesh.

Note: In case of any Emergency Call to 101 or State Fire Control Room-9100108101.

adani

Ports and
Logistics
AKPL/EHS/APPCB/Form-5/082/2024

Date: 26.09.2024

To

The Environmental Engineer
A.P. Pollution Control Board,
Regional Office,
SPSR Nellore District,



Sir,

Sub: - Adani Krishnapatnam Port Limited, Krishnapatnam (PO) Muthukur (M), SPSR Nellore Dist. - Environment Statement - FORM - V - Submitted - Reg.

Ref: - CTO & HWA Order No. APPCB/VJA/NLR/11344/CFO/HO/2019, dated 11.11.2022, valid up to 31.08.2027.

@@@

In compliance with the Consent & HW Authorization Condition No.6 stipulated in Schedule - A of CTO & HWA Order vide reference cited, and as per Rule No.14 of E(P) Rules,1986 & amendments thereof, submitting herewith the Environment Statement in Form V for the year 2023-2024.

Kindly acknowledge receipt of the same.

Thanking you.

Yours faithfully,
for Adani Krishnapatnam Port Limited.,

Dr. D. Jyothi
Vice President/Environment

Encl: Copy of Form - V - Environment Statement along with attachments.



Ports and
Logistics
AKPL/EHS/APP/PCB/Form-5/082/2024

Date: 26.09.2024

To

The Environmental Engineer
A.P. Pollution Control Board,
Regional Office,
SPSR Nellore District,

Sir,

Sub: - Adani Krishnapatnam Port Limited, Krishnapatnam (PO) Muthukur
(M), SPSR Nellore Dist. – Environment Statement – FORM – V -
Submitted – Reg.

Ref: - CTO & HWA Order No. APPCB/VJA/NLR/11344/CFO/HO/2019, dated
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In compliance with the Consent & HW Authorization Condition No.6 stipulated
in Schedule – A of CTO & HWA Order vide reference cited, and as per Rule
No.14 of E(P) Rules,1986 & amendments thereof, submitting herewith the
Environment Statement in Form V for the year 2023-2024.

Kindly acknowledge receipt of the same.

Thanking you.

Yours faithfully,
for Adani Krishnapatnam Port Limited.,

Dr. D. Jyothi
Vice President/Environment

Encl: Copy of Form – V – Environment Statement along with attachments.

ENVIRONMENTAL STATEMENT**FORM - V****(See Rule - 14)**

The Ministry of Environment & Forest vide its notification dated 13th March 1992 directed all industries which need to have consent under Water (Prevention & Control of Pollution) 1974 and Air (Prevention & Control of Pollution) 1981 to file the Environmental statement every year. This is to be filed for the period ending March by September 30th every year. The format for the same is as follows:

ENVIRONMENTAL STATEMENT FOR THE YEAR ENDING 31ST MARCH 2024**PART - A**

- I. Name and address of the owner / occupier of the industry, operation or process. : M/s. Adani Krishnapatnam Port Limited
Adani Corporate House, Shanti gram,
Nr Vaishno Devi Circle,
Corporate Office S.G Highway, Khodiyar, Ahemdabad-
382421, Gujarat.
- II. Site Office : M/s. Adani Krishnapatnam Port Limited
Post Box No. 1, Krishnapatnam Village
Muthukur Mandal
Sri Potti Sri Ramulu Nellore District
Andhra Pradesh - 524 344
- III. Operation or Process : Port - Services
- IV. Industry category Primary- : -----
(STC Code) Secondary- (STC Code)
- V. Production category. Units : Services
- VI. Year of establishment : 2009
- VII. Date of the last environmental Statement submitted : **30.09.2023 for the period of 2022-2023**

PART - B

- i. Water and Raw Material Consumption :
Water consumption in m³/d : Please refer Annexure A
Process:
Cooling:
Domestic:

Name of Products	Process water consumption per unit of products	
	During the previous financial year	During the current financial year
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ii. Raw Material Consumption : Please refer Annexure B

Name of raw materials*	Name of Products	Process water consumption per unit of products	
		During the previous financial year	During the current financial year
Being a port activity, no raw material handling involved. Only handling various cargo is being carried out at AKPL.			

*Industry may use codes if disclosing details of raw material would violate contractual obligations, otherwise all industries must name the raw materials used.

PART - C

I. Pollution Discharge into Environment /unit: **Please refer Annexure C**
of output (Parameter as specified in the consent issued)

Pollutants	Qty. of pollutants Discharged (Mass/day)	Concentration of pollutants in discharges(mass/volume)	Percentage of variation from prescribed standards with reasons
A. Water	-	-	-
B. Air	-	-	-

PART-D

I. **HAZARDOUS WASTE** : Please refer Annexure D
(As specified under Hazardous Wastes Management & Handling Rules, 1989).

Hazardous Wastes	Total Quantity (Kg)	
	During the Previous Financial year	During the current financial year
1. From Process	--	--
2. From Pollution Control facilities		

PART - E**I. SOLID WASTES:**

Solid Wastes	Total Quantity (Kg)	
	During the previous FTY 22-23	During the current FY23-24
a. From process	<p>From port operation i.e., handling and storage of cargo:</p> <ul style="list-style-type: none"> • Plastic waste, iron, aluminium & cardboard etc. are disposed to authorized recyclers/ re-processors permitted by Andhra Pradesh Pollution Control Board. - 3916.6 Tons of scrap was sold to authorized vendors for the FY 2022-2023. - Sludge generated from sewage treatment plant is being used as manure for development of green belt within the port premises. • 9.91 Tons is used as manure during the FY 2022-2023. 	<p>From port operation i.e., handling and storage of cargo:</p> <ul style="list-style-type: none"> • Plastic waste, iron, aluminium & cardboard etc. are disposed to authorized recyclers/ re-processors permitted by Andhra Pradesh Pollution Control Board. - 2357.37 Tons of scrap was sold to authorized vendors for the FY 2022-2023. - Sludge generated from sewage treatment plant is being used as manure for development of green belt within the port premises. • 7.16 Tons is used as manure during the FY 2023-2024.
b. From Pollution Control Facility	-	-
c. Quantity recycled or utilized within the unit.	-	-

PART - F

1. Please specify the characteristics (in : **Not Applicable** terms of concentration and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

PART - G

1. *Impact of the pollution control : Not Applicable measures taken on conservation of natural resources and consequently on the cost of production.*

PART - H

1. *Additional measures/investment : Please refer Annexure E proposal for environmental protection including abatement of pollution.*

PART - I**MISCELLANEOUS:**

Sl.	Any other particulars in respect of environmental protection and abatement of pollution.
1.	<p>World Earth Day 2024 on 22.04.2023. Awareness campaign on</p> <ul style="list-style-type: none"> • Environment sustainability, Protection measures to be adopted to save the environment • Significance & need of plantation • Discharging usage of single use plastic • Water conservation & Rainwater harvesting • Adopting Reduce, Reuse, Recycle method
2.	<p>Celebrated World Environment Day 5th June 2023, Adani Krishnapatnam Port actively participated in the green rally organized by the Andhra Pradesh Pollution Control Board - Nellore, in collaboration with the Nellore Municipal Corporation.</p> <ul style="list-style-type: none"> • The green rally commenced at VRC Grounds in Nellore and culminated at Shri Kasturbha Kalashetram Nellore. The event was honored by the M Hari Narayanan IAS, Collector and District Magistrate of SPSR Nellore, who graced the occasion as the chief guest and delivered a motivational speech to the participants. To raise awareness about the environment, the APPCB organized stage plays, and the district collector and magistrate flagged off the green rally. • Adani Krishnapatnam Port, in association with the Adani Foundation, conducted a sapling plantation drive in Krishnapatnam Village at various locations of the village, including in the houses of villagers. The functional heads from Adani Krishnapatnam Port and Adani Foundation guided kids in sapling plantation in the village at various places and raised awareness among the villagers about the significance of sapling plantation and the importance of avoiding products which are made of plastic. • An awareness session was conducted for field staff on plastic pollution and its effects on the environment. The session emphasized the significance of avoiding single-use plastics and explored alternative options for various purposes. The objective was to increase understanding among the staff about the detrimental impact of plastic on the environment and encourage them to adopt sustainable practices. The session aimed to raise awareness and promote the adoption of eco-friendly alternatives to single-use plastics.